

431
BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI (PRINCIPAL BENCH)
Original Application No. 414/2023

In the matter of:

Avtar Singh & Ors.

.....Applicant

V/S

State of Punjab & Ors.

....Respondent

**Reply in the form of Affidavit by Sakshi Sawhney, IAS,
Deputy Commissioner, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A No. 414 of 2023 titled as Avtar Singh V/s State of Punjab is listed before this Hon'ble Tribunal on 10.04.2024.
2. That undersigned is posted as District Magistrate, Ludhiana and thus filing the reply.



- 432
3. That in compliance to the orders of Hon'ble National Green Tribunal, New Delhi the undersigned already submitted the Action Taken Report on Dated 29.01.2024 in the compliance of Hon'ble Tribunal order dated 15.12.2024.
 4. That Hon'ble National Green Tribunal was pleased to pass the orders dated 29.01.2024 (attached as **Annexure-1**), the gist of which is reproduced as under:-
"4. Counsel for the applicant referring to the objection and has submitted that electricity bills clearly reveal that STP was not functioning to the extent indicated in the report."
 5. In light of the order as above of the Hon'ble NGT, the concerned departments were directed to file a report regarding the objections raised by applicant.
 6. That in compliance to the orders of Hon'ble National Green Tribunal dated 29.01.2024, It is humbly submitted that the Joint Committee comprising of Executive officer, on behalf of Municipal Council Khanna, Environmental Engineer on behalf of Punjab State Pollution Control Board Mandi Gobindgarh, Sub Divisional Engineer, on behalf of Punjab Water Supply and Sewerage Board Khanna, Block Development and Panchayat Officer, Doraha, Junior Engineer on the behalf of Drainage Department Sangrur, Soil and Conservation Officer Khanna and Sub Divisional Magistrate Payal on behalf of undersigned had visited the site and collected relevant information relating

to the objections raised by the applicant as mentioned in joint report. **(Attached at Annexure-2)**

7. In view of the joint status report, all the points have been addressed by the concerned departments and remedial action has been taken.
8. In compliance of Hon'ble National Green Tribunal orders, directions have been issued to all the concerned departments to ensure strict vigilance and comply with the rules and regulations.
9. The undersigned has followed the directions passed earlier by Hon'ble National Green Tribunal in letter and spirit. That in view of the compliance, factual report is submitted herein above, with request to Original Application No 414 of 2023 may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied with in letter and spirit.

It is, therefore, prayed that the Original Application No. 414 of 2023 may kindly be disposed of with appropriate orders.

Submitted by



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

Verification:-**434**

Verified that the contents of para no.1 to 9 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated

Place



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

Item No.13

435

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 414/2023

Avtar Singh

Applicant

Versus

Punjab Government

Respondent

Date of hearing: 29.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ankit Midha, Adv. for Applicant (Through VC)

Respondent: Ms. Sunieta Ojha, Adv. for Punjab PCB
Ms. Nancy Shah & Mr. Prashant Manchanda, Adv. for MC, Khanna
Ms. Muskaan Singla & Mr. Prateek Chadha, Adv. for the State of Punjab
with Dr. Poonam Preet Kaur, SDM, Payal, Ludhiana

ORDER

1. Issue raised in this original application is that though 29 MLD Sewage Treatment Plant (STP) was constructed for Khanna Town but the said STP was not operating and sewage water was flowing to Jargari drain and causing further problem and health hazards.
2. Tribunal considering the issue by order dated 08.12.2023 and had directed the joint committee to submit the report.
3. Action taken report has been submitted and objection to the report of the joint committee has been filed by the applicant questioning the finding that the STP is functioning.
4. Counsel for the applicant referring to the objection and has submitted that electricity bills clearly reveal that STP was not functioning to the extent indicated in the report.

436

5. Learned Counsels appearing for the respondents seek time to go through the objection and file response to the same within three weeks.
6. List on 10.04.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

January 29, 2024
Original Application No. 414/2023
JG.

437

OA NO. 414/2023 titled as Avtar Singh & Ors. Vs State of Punjab & Ors.

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The Hon'ble National Green Tribunal had formed joint committee and the joint committee submitted the action taken report on 28/01/2024 with due permission of Deputy Commissioner, Ludhiana.

Last hearing of the OA NO. 414/2023 titled as Avtar Singh & Ors. Vs State of Punjab & Ors was dated on 29/01/2024 and the objection was filed by the applicant and the Hon'ble National Green Tribunal was pleased to pass an order dated 29/01/2024.

" 4. Counsel for the applicant referring to the objection and has submitted that electricity bills clearly reveal that STP was not functioning to the extent indicated in the report."

Regarding these meetings were conducted by the Sub-Divisional Magistrate Payal and the Punjab Water Supply and Sewerage Board has submitted a detailed report regarding the objections filed by the applicant.

Sr. No.	Objections	Reply
1	That the report of the Joint Committee constituted by the Hon'ble Tribunal vide order dated 15.09.2023 was submitted along with the affidavit dated 13.12.2023 of District Magistrate, Ludhiana. During the proceedings dated 15.12.2023, the applicants were allowed to file objections to the report.	That the contents of this Para are for information and does not require a reply.
2	That one of the main contentions raised by the applicants in the present OA was regarding discharge of effluent of Khanna Town from the STP Plant into the Jargari Drain which outfalls into Lasara Drain which does not have any outfall.	A Proposal for extension of rising main (Ductile Iron K7 Pipe of size 800mm I/D) of length 650 meter by crossing existing Syphon and Patiala Feeder Canal to the downstream side of Lasara Drain has been

this project 4300 meter pipe line has been laid by department and 20 mld of treated water is being used for irrigation in 300 acres of land. With this project farmers of these villages are getting benefit of uninterrupted water for irrigation. Farmers of these villages mostly cultivate wheat and rice crops. It is worth mentioning that wheat and rice crop cycle requires limited amount of water for irrigation. Ex; Wheat crops required 5 time irrigations and rice crops required 15 time irrigations. So 20 mld treated water can't be used for irrigation throughout the year the water is only used when it is required for irrigating the fields.

Meetings are being conducted with the Panchayat's and farmers of villages Libra, Ikolahi, Bhamaddi and Chakohi to use the remaining of the 9MLD water for irrigation purpose. So whenever the Panchayat's and farmers shall give their consent to project, the department will setup the pipeline for the remaining 9MLD treated wastewater within one year.

Handwritten notes:
 1. 20 mld treated water can't be used for irrigation throughout the year the water is only used when it is required for irrigating the fields.
 2. Meetings are being conducted with the Panchayat's and farmers of villages Libra, Ikolahi, Bhamaddi and Chakohi to use the remaining of the 9MLD water for irrigation purpose.
 3. So whenever the Panchayat's and farmers shall give their consent to project, the department will setup the pipeline for the remaining 9MLD treated wastewater within one year.

4 That the Soil Conservation Department has laid pipelines in the fields of the farmers near the Sewage Treatment Plant but miniscule quantity of effluent is used and the remaining is discharged in the Jargari Drain which gets collected in the shape of a pond near the siphon in First Patiala Feeder Canal. The fact is admitted by the committee in para 10(III).

It is requested that the after the sewage post-treatment, the jurisdiction lies with ant soil conservation department and the Municipal Council Khanna, and it is reiterated that the treated water is disposed of in two ways.

The first method involves utilizing the treated water by farmers through a network laid/installed by the soil conservation department, with pipelines is maintained by the same department in the fields. Secondly, the remaining treated water flows through a rising main line with a length of 17 km and a diameter of 1000 mm RCC NP2. This rising main was initially laid and commissioned under the

Amrut project, and subsequently, the Punjab Water Supply and Sewerage Board handed over the pipeline to the Municipal Council Khanna on 02/12/2021. The treated water follows the course of the rising, train line, ultimately discharging into the drain near Jargari via Village Ikoiaha- Isadu-Jalajan.

- 5 That Municipal Council, Khanna has obtained an electric connection from Punjab State Power Corporation Limited for operation of the Sewage Treatment Plant with a sanctioned load of 450 KW/500 KVA. Assuming 70% of the sanctioned load as the actual plant load, the load for running of the STP works out to 315 KW. The total consumption per day works out to 315x24=7560 KWH and the monthly consumption works out to 7560x30=226800 KWH. Against the required consumption of 226800 KWH for proper operation of STP, the actual consumption during the period 19.01.2021 to 17.05.2023 as per the electricity bills is as under: -

Bill Date	Period	Actual consumption (KWH)
23.02.2021	19.01.21 to 20.02.21	3492
23.03.2021	20.02.21 to 22.03.21	2688
23.04.2021	22.03.21 to 22.04.21	2916
25.05.2021	22.04.21 to 24.05.21	3342
23.06.2021	24.05.21 to 22.06.21	2412
23.07.2021	22.06.21 to 23.07.21	38928
26.08.2021	23.07.21 to 21.08.21	78090

It is admitted that the sanction load is 450 kw or 500 kva. but it is denied that the load for running the Sewerage Treatment Plant is 70% of sanction load a which workout to be 315 kw in actual.

The selection of transformer is dependent on the peak electric load of all running equipment's. However, the electrical consumption is dependent on the optimized running of equipment. The entire plant runs on automation. So, the running of equipment's gets optimized automatically based on the quality of inlet sewage characteristics.

The tender was floated by Department in 2016 and awarded to Enviro on Infra Engineers limited vide memo no. 794 dt. 10.04.2017, wherein the average daily guaranteed power consumption for STP was clearly defined to be 3000 KVAH (Annexure B). The trial run of the plant commenced w.e.f, July 2021 once sewage was received in the STP, and full-fledged O&M commenced on 25.10.2021 after completion of trial run of 90 days as per agreement (Annexure C). The electrical consumption w.e.f, July 2021 and in future months justifies the statement. The completion of STP recorded is also in conformity to the said statement. Since then, the plant has been consistently operating at its full efficiency in alignment with the volume of sewage received Enviro

Handwritten signatures and initials on the right margin, including "Muzam", "B.P.O.", "P.C.", and "P.C.". There are also some illegible handwritten notes and a circular stamp.

441

23.09.2021	21.08.21 21.09.21	to	70152
22.10.2021	21.09.21 18.10.21	to	97644
24.11.2021	18.10.21 22.11.21	to	75576
27.12.2022	22.11.21 21.12.22	to	82842
24.01.2023	21.12.22 20.01.23	to	93012
23.02.2023	20.01.23 20.02.23	to	71676
24.03.2023	20.02.23 17.03.23	to	92982
25.04.2023	17.03.23 18.04.23	to	83898
26.05.2023	18.04.23 17.05.23	to	

Infra Engineers limited has a successful track record of over 2 decades in this industry, consistently delivering projects with excellence. Leveraging extensive experience and technological advancements, they have incorporated energy- efficient equipment that consume less energy while maintaining high efficiency. As a result, we had guaranteed electricity consumption at 3000 units/day, i.e. 90000 units/ month. The consumption range is between 80000-90000 per month, which again justifies the complete and satisfactory functioning of STP. Detailed daily electricity consumption data is attached herewith for reference.

The above consumption clearly shows that against the required consumption of 226800 KWH, the actual consumption varies only from 2412 to 93012 KWH. It clearly depicts that the plant is not being operated continuously. Copies of the electricity bills are annexed as Annexure A/16.

Period	Actual consumption (KWH)	Remarks
19.01.21 to 20.02.21	3492	During this period, the work of sewer line is under progress from MPS to STP was being laid, under a different contract agreement.
20.02.21 to 22.03.21	2688	
22.03.21 to 22.04.21	2916	So, the sewerage connection up to plant the was not available.
22.04.21 to 24.05.21	3342	
24.05.21 to 22.06.21	2412	Trial runs phase, all equipment
22.06.21 to 23.07.21	38928	
23.07.21 to 21.08.21	78090	

Handwritten notes and signatures:
 JSC
 M/som B DPO
 P. Saha
 JSC
 JSC

442

	21.08.21 to 21.09.21	86070	and the overall plant are subjected
	21.09.21 to 18.10.21	70152	to various tests across multiple parameters, and the biological stabilization of SBR reactor is taken up so that within 90 days the STP starts achieving desired outlet parameters by the end of completion of trial period.
	18.10.21 to 22.11.21	97644	The plant during the period and presently is running at its optimized capacity in accordance with the sewage received. The electrical consumption is in conformity to the guaranteed energy
	22.11.21 to 21.12.22	75576	
	21.12.22 to 20.01.23	82842	
	20.01.23 to 20.02.23	93012	
	20.02.23 to 17.03.23	71676	
	17.03.23 to 18.04.23	92982	

1st

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1st

443

18.04.23 to 17.05.23	83898	consumptions confirmed by during submission of its bid.
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Since, the entire plant is based on automation, the inlet flow to STP/ the outlet flow of treated effluent, and the characteristics of treated effluent discharged are recorded 24x7 in the system. The flow record (**Annexure D**) and parameter analyzer record (**Annexure E**) based on SCADA, is attached herewith for reference.

Apart from the above reports given by Punjab water supply and sewerage board to the objection raised by the applicant earlier.

1. It is also pertinent to mention here the monthly (February and March) reports of PPCB which clearly indicates that concentration of parameters at the outlet of STP are well within permissible limits. This also clearly indicates that the STP is functioning efficiently.

The analysis results of month February 2024

Sr. No	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.3	7.5	6.5-9.0
2	Total Suspended Solids mg/l	118	9	<100
3	Bio-chemical Oxygen Demand mg/l	98	6	30
4	Feecal Coliform MPN/100 ml	1,20,000	180	<1000

The analysis results of month March 2024

Sr. No	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.2	7.7	6.5-9.0
2	Total Suspended Solids mg/l	139	BDL	<100
3	Bio-chemical Oxygen Demand mg/l	112	6	30
4	Feecal Coliform MPN/100 ml	1,10,000	180	<1000

2. The Block Development and Panchayat officer, Doraha has submitted that Panchayati land surrounding the Drain is submerged, due to water logging. The trees and other plantation have also been affected. The village pond is also a part of submerged area. The Gram Panchayat has put a resolution to get the pond excavated and to also get a desilting chamber constructed over the pond. The estimated cost for the same would be about Rs. 7.00 lakhs. The work shall be

executed from Panchayat Fund and MGNREGS funds. This work will be done after harvesting till 31st May 2024.

Mr. Pawandeep Singh JE, Administrator Gram Panchayat Jargari Block Doraha District Ludhiana on date 28.02.2024 through administrator resolution no. 1 has given that the sewerage treatment pipeline from Khanna at Jargari passes near the outlet. This is near Jargari pond. Sullage water of some houses of the village is falling in this pond. The sullage water of the pond and the drainage water of the sewerage plant are mixing with each other. To prevent this, silt has been removed from the pond and a interim soil embankment has been placed on it.

Today on 11.03.2024, Mr. Pawandeep Singh JE of this block, Mr. Darbara Singh Panchayat Secretary and the undersigned have visited the site and, on the spot, already interim soil embankment was placed there. As per detailed estimate by J.E 2,38,250 CFT water lies in the Jargari village pond and after harvesting in may 2024 the water will be pumped out into adjacent fields and the pond will be excavated as well as the desilting chamber will also be placed there.

Enclosed: - 1. Passed Resolution 2. J.E report and Photos.

2. The officials of the Soil and Water Conservation department said that they have setup a project for laying underground pipelines from the 29 MLD STP Khanna from which 20 MLD of discharged treated wastewater is being used for irrigation of agricultural lands in Rasulra and Bahomajra villages. Under this project 4300 meter pipe line has been laid by department and 20 mld of treated water is being used for irrigation in 300 acres of land. With this project farmers of these villages are getting benefit of un-interrupted water for irrigation. Farmers of these villages mostly cultivate wheat and rice crops. It is worth mentioning that wheat and rice crop cycle requires limited amount of water for irrigation. Ex; Wheat crops required 5 time irrigations and rice crops required 15 time irrigations. So 20 mld treated water can't be used for irrigation throughout the year the water is only used when it is required for irrigating the fields.

Meetings are being conducted with the Panchayat's and farmers of villages Libra, Ikolahi, Bhamaddi and Chakohi to use the remaining of the 9MLD water for irrigation purpose. So whenever the Panchayat's and farmers give their consent to project, the department will setup the pipeline for the remaining 9MLD treated wastewater within one year.

3. The officials from the Drainage-Cum-Mining Sub Division reported that in the year 2023, the following works had been done:-

1. Cleaning of Lassara Nallah at RD 303250 to save nearby Abadis and agricultural lands at village Jargari was done and bandhs have been made on 152 feet drain on both sides to stop overflow of water flowing into forest land.
2. Removal of slush and cleaning of Upper Lassara Nallah from RD 286000 to 303250 to save nearby abadis and agricultural lands at village Unchi Rabbon, Nivi Rabbon, Sihan Daud, Malhu Doud, Doud, Uksi, Dudhal, Lassara, Jargari, Finally, bed level has been maintained as per L-section, these works have already been completed to your satisfaction. Photographs of the spot, are enclosed herewith.

445

It is further submitted that as per the estimations of SDM Payal, an estimate with letter no. 946-47 dated 19.10.2023, Amount 17,56,439.49/- was sent to Sub Divisional Magistrate Payal. This work is also included in list of works done before flood season 2024 but there is very less chance of receiving funds. So, now we have also demanded these funds from DMF Head. A letter regarding this has been also written to higher authorities vide letter no. 291 dated 28/03/2024. Work will be completed within 90 days after availability of funds.

4. The Executive Officer of Municipal Council Khanna - The action to be taken by Municipal Council Khanna under the above subject and reference is as follows.

1. Municipal Council Khanna under the Punjab Pollution Control Board No. (Prevention for Chronrol Road Follotin) Act, 1974 and (Prevention for Chronrol Road Follotin) Act, 1981, the STPs running under Municipal Council Khanna 7,73,125/- Punjab Pollution Control Board Pass Receipt No. 63 Book No. 5555 Dated 21-02-2024 (copy attached) has been submitted for Consent to Operate Fee Rs.7,73,125/- is being done.
2. 20 MLD water from the treated water of the STP running at Municipal Council Khanna is being used by the Soil Conservation Department in the adjacent field. Apart from this, Soil and Water Conservation Department is preparing a plan for the use of the remaining 9 MLD treated water. Sanitation Branch of Municipal Council Khanna has started the use of treated water for watering plants and sprinkling water in the parks under Municipal Council Khanna. (Photos are attached). Municipal Council Khanna has 3 water tankers with a capacity of 5000 liters per tanker. 3 tankers are filled daily by Municipal Council Khanna.
3. Municipal Council Khanna has written a letter to Executive Engineer Punjab Water Supply & Sewerage Board, Ludhiana, efforts to maximize the use of STP treated Water by local farmers by putting outlet pipes from STP outlet.
4. Municipal Council Khanna has written a letter to Executive Engineer Sewerage Division, Ludhiana to prepare estimates for laying outlet pipes for treated water of STP and laying new pipeline up to 500 meters from Lasara Drain, after receiving the estimate, the Municipal Council Khanna will ensure that the work of laying the new pipeline is started by transferring the funds.


Sub Divisional Magistrate
Payal


Sub Divisional Officer
Punjab Pollution Control Board
Fatehgarh Sahib


Executive Officer
Municipal Council
Khanna


Sub Divisional Engineer
Punjab Water Supply and
Sewerage Board Khanna


Block Development and
Panchayat Officer
Doraha


Soil and Conservation
Officer Khanna (Ludhiana)


Sub Divisional Officer/Barnala,
Drainage-cum-Mining Sub Division
Water Resources, Punjab

ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਉਪ ਮੰਡਲ ਨੰ. 2, ਖੰਨਾ।

ਸੇਵਾ ਵਿਖੇ,

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ,
ਖੰਨਾ।

446

ਨੰਬਰ 107

ਮਿਤੀ 11/03/2024

ਵਿਸ਼ਾ :- Regarding order passed by Hon'ble NGT Original Application No. 414/2023 Avtar Singh & others V/s State of Punjab & others.

ਹਵਾਲਾ - ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਪੱਤਰ ਨੰਬਰ 61-69 ਮਿਤੀ 07/03/2024 ਦੇ ਸੰਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਪੱਤਰ ਨੰਬਰ 820 ਮਿਤੀ 20/02/2024 ਰਾਹੀਂ ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਪਹਿਲਾ ਹੀ ਭੇਜਿਆ ਜਾ ਚੁੱਕਾ ਹੈ ਅਤੇ ਹੁਣ ਮੁੜ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਸੀ ਕਰ ਕੇ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਨੱਸੀ - 1. Annotated reply

2. Annexure A (pg.no.1-3)

3. Annexure B (pg.no.1 - 4)

4. Annexure C (pg.no. 1-3)

5. Annexure D (pg.no.1- 18)

6. Annexure A/ 16 (pg.no.5- 36)


ਉਪ ਮੰਡਲ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਉਪ ਮੰਡਲ ਨੰ. 2,
ਖੰਨਾ।

ਪਿਠ ਅੱਕਣ ਨੰ.

ਮਿਤੀ

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਨੋਤੀਫੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।


ਉਪ ਮੰਡਲ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਉਪ ਮੰਡਲ ਨੰ.-2,
ਖੰਨਾ।

ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ, ਲੁਧਿਆਣਾ
447
cpwvof@rediffmail.com

ਸੇਵਾ ਵਿਖੇ

ਮਾਨਯੋਗ ਰਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਮਹਾਂਸ਼ਾਹ/ਸਨਹੇਲ/ਗਾਟ/ਸੀ.ਐਚ.ਡੀ.

ਨਵੀਂ ਝਾਕ

ਨੰਬਰ:

ਮਿਤੀ:

ਸਿਧੂ ਦਿੱਤੀ:

ਵਿਸ਼ਾ

Regarding Original Application No. 414/2023 Avtar Singh & Ors. V/s State of Punjab & Ors.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਸਹਿਤ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ National Green Tribunal ਕੋਰਟ ਵੱਲੋਂ ਮਿਤੀ 29.01.2024 ਨੂੰ ਦਿੱਤੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਪਟੀਸ਼ਨਰ ਅਵਤਾਰ ਸਿੰਘ ਵੱਲੋਂ ਮਿਤੀ 28.01.2024 ਨੂੰ ਲਗਾਏ ਇਤਰਾਜ਼ਾਂ ਦਾ ਐਨੇਟੇਟਿਡ ਜੁਆਬ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਦੀ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਭੇਜੇ ਜਾਂਦੇ ਹਨ ਇੱਥੇ ਇਹ ਵੀ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਦਰਸਾਏ ਗਏ ਕੇਸ ਦੀ ਅਗਲੀ ਸੁਣਵਾਈ ਦੀ ਤਾਰੀਖ 10.04.2024 ਨੂੰ ਹੋ ਜੀ।

ਨੱਥੀ/ਉਕਤ ਅਨੁਸਾਰ

ਪਿੱਠ ਅੰਕਣ ਨੰ. 82।

ਮਿਤੀ: 20/2/2024

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਹਲਕਾ, ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ,
ਲੁਧਿਆਣਾ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਵ/ਸ ਅਤੇ ਸੀਵਰੇਜ ਮੰਡਲ,
ਲੁਧਿਆਣਾ 20/2/24

Announced reply in case of "Hon'ble National Green Tribunal O.A No. 414/2023 in the matter of Avtar Singh & Others vs State of Punjab & others" to the objection raised on 28.01.2024 by the Petitioner.

Sl. No.	Questions	Reply of PW/GS/BS
1.	<p>That the report of the Joint Committee constituted by the Hon'ble Tribunal vide order dated 15.09.2023 was submitted along with the affidavit dated 13.12.2023 of District Magistrate, Ludhiana. During the proceedings dated 15.12.2023, the applicants were allowed to file objections to the report.</p>	<p>That the contents of this Para is for information and does not require a reply.</p>
2.	<p>That one of the main contentions raised by the applicants in the present OA was regarding discharge of effluent of Khanna Town from the STP Plant into the Jargari Drain which outfalls into Lasara Drain which does not have any outfall. The Joint Committee in its report has noticed the contention in para 1 but has failed to give any finding on the issue. It is reiterated that Lasara Drain does not have any outfall and as such no effluent should be discharged therein.</p>	<p>That the content of this Para, pertains to Respondent No. 6, i.e., the Department of Water Resources, Punjab.</p>
3.	<p>That the Joint Committee has reported in para 4 of its report that the untreated water coming through a sewerage pipeline to a Sewage Treatment Plant (STP) where the water is treated and cleaned as per esteemed PPCB/MCT standards. After that, this treated water is used by the farmers through the pipeline laid in the fields by the Soil Conservation Department. Both the findings of the committee are factually wrong. Neither the water is treated and cleaned as per the PPCB standards nor is the effluent used by the farmers as claimed.</p>	<p>That the 29 MLD Sewerage Treatment Plant, Khanna is being operated and maintained as per PPCB standards which is proved as per the month wise test reports (Annexure A). As far as treated water usage by the farmers is concerned this project was installed and being operated by soil conservation department in conjunction with the MC, Khanna. Hence, the comments on the objections passed by the petitioner be taken from concerned department.</p>

<p>4. That the Soil Conservation Department has laid pipelines in the fields of the farmers near the Sewage Treatment Plant but maintain quantity of effluent is used and the remaining is discharged in the Jargati Drain which gets collected in the shape of a pond near the siphon in First Parbala Feeder Canal. The fact is admitted by the committee in para 10 (iii).</p>	<p>It is requested that after the sewage post-treatment, the jurisdiction lies with soil conservation department and the Municipal Council Khanna, and it is notified that the treated water is disposed of in two ways.</p> <p>The first method involves utilizing the treated water by farmers through a network laid/installed by the soil conservation department, with pipelines is maintained by the same department in the fields. Secondly, the remaining treated water flows through a rising main line with a length of 17 km and a diameter of 3000 mm RCC NP2. This rising main was initially laid and commissioned under the Amrit project, and subsequently, the Punjab Water Supply and Sewerage Board handed over the pipeline to the Municipal Council Khanna on 02/12/2021. The treated water follows the course of the rising main line, ultimately discharging into the drain near Jargati via Village Boshabhar-jalajan.</p>									
<p>The Municipal Council Khanna has obtained an electric connection from Punjab State Power Corporation Limited for operation of the Sewage Treatment Plant with a sanctioned load of 450 KW/ 500 KVA. Assuming 70% of the sanctioned load as the actual plant load, the load for running of the STP works out to 315 KW. The total consumption per day works out to 315x24=7560 KWH and the monthly consumption works out to 7560x30=226800 KWH. Against the required consumption of 226800 KWH for proper operation of STP, the actual consumption during the period 19.01.2021 to 17.03.2021 as per the electricity bills is as under:-</p>	<p>It is admitted that the sanctioned load is 450 kw or 500 Kva, but it is denied that the load for running the Sewerage Treatment Plant is 70% of sanctioned load which worked to be 315 kw in actual.</p> <p>The selection of transformer is dependent on the peak electric load of all running equipment's. However, the electrical consumption is dependent on the optimized running of equipment. The entire plant runs on automation. So, the running of equipment's gets optimized automatically based on the quality of inlet sewage characteristics.</p> <p>The tender was floated by Department in 2016 and awarded to Enviro Infra Engineers limited vide memo no. 794 dt. 10.04.2017, wherein the average daily guaranteed power consumption for STP was clearly defined to be 3000 KVAH (Annexure B). The trial run of the plant commenced w.e.f. July 2021 once sewage was received in the STP, and full-fledged O&M commenced on 25.10.2021 after completion of trial run of 90 days as per agreement (Annexure C). The electrical consumption w.e.f. July 2021 and in future months justifies the statement. Since the completion of STP recorded is also in conformity to the said statement. Since then, the plant has been consistently operating at its full</p>									
<table border="1"> <thead> <tr> <th data-bbox="233 211 253 327">Bill date</th> <th data-bbox="233 334 253 495">Period</th> <th data-bbox="233 502 253 684">Actual consumption (KWH)</th> </tr> </thead> <tbody> <tr> <td data-bbox="160 211 181 327">23.02.2021</td> <td data-bbox="160 334 181 495">19.01.21 to 20.02.21</td> <td data-bbox="160 502 181 684">3492</td> </tr> <tr> <td data-bbox="129 211 150 327">23.03.2021</td> <td data-bbox="129 334 150 495">20.02.21 to 22.03.21</td> <td data-bbox="129 502 150 684">2688</td> </tr> </tbody> </table>	Bill date	Period	Actual consumption (KWH)	23.02.2021	19.01.21 to 20.02.21	3492	23.03.2021	20.02.21 to 22.03.21	2688	
Bill date	Period	Actual consumption (KWH)								
23.02.2021	19.01.21 to 20.02.21	3492								
23.03.2021	20.02.21 to 22.03.21	2688								

23.04.2021	22.03.21 to 22.04.21	2916
25.05.2021	22.04.21 to 24.05.21	3342
23.06.2021	24.05.21 to 22.06.21	2412
23.07.2021	22.06.21 to 23.07.21	38928
26.08.2021	23.07.21 to 21.08.21	78090
23.09.2021	21.08.21 to 21.09.21	86070
22.10.2021	21.09.21 to 18.10.21	70152
24.11.2021	18.10.21 to 22.11.21	97644
27.12.2022	22.11.21 to 21.12.22	75576
24.01.2023	21.12.22 to 20.01.23	82842
23.02.2023	20.01.23 to 20.02.23	90912
24.03.2023	20.02.23 to 17.03.23	71676
25.04.2023	17.03.23 to 18.04.23	92982
26.05.2023	18.04.23 to 17.05.23	83098

The above consumption clearly shows that against the required consumption of 226800 KWH, the actual consumption varies only from 2412 to 9012 KWH. It clearly depicts that the plant is not being operated continuously copies of the electricity bills are annexed as Annexure A/16.

efficiency in alignment with the volume of sewage received Enviro Infra Engineers limited has a successful track record of over 2 decades in this industry; consistently delivering projects with excellence. Leveraging extensive experience and technological advancements, they have incorporated energy-efficient equipment that consume less energy while maintaining high efficiency. As a result, we had guaranteed electricity consumption at 3000 units/ day, i.e. 90000 units/ month. The consumption range is between 80000-90000 per month, which again justifies the complete and satisfactory functioning of STP. Detailed daily electricity consumption data is attached herewith for reference.

Period	Actual Consumption (KWH)	Remarks
19.01.21 to 20.02.21	3492	During this period, the work of sewer line is under progress from MFS to STP was being laid, under a different contract agreement. So, the sewerage connection up to plant the was not available.
20.02.21 to 22.03.21	2688	
22.03.21 to 22.04.21	2916	
22.04.21 to 24.05.21	3342	
24.05.21 to 22.06.21	2412	
22.06.21 to 23.07.21	38928	
23.07.21 to 21.08.21	78090	Trial runs phase, all equipment and the overall plant are subjected to various tests across multiple parameters, and the biological stabilization of SBR reactor is taken up so that within 90 days the STP starts achieving desired outlet parameters by the end of
21.08.21 to 21.09.21	86070	
21.09.21 to 18.10.21	70152	

451

DA/As Above.

		completion of trial period.
18.10.21 to 22.11.21	97644	The plant during the period and presently is running at its optimum capacity in accordance with the sewage received. The electrical consumption is in conformity to the guaranteed energy consumptions confirmed by during submission of its bid.
22.11.22 to 21.12.22	79576	
21.12.22 to 20.01.23	82842	
20.01.23 to 20.02.23	93012	
20.02.23 to 17.03.23	71676	
17.03.23 to 18.04.23	92982	
18.04.23 to 17.05.23	83998	

Since, the entire plant is based on automation, the inlet flow to STP/ the outlet flow of treated effluent and the characteristics of treated effluent discharged are recorded 24x7 in the system. The flow record (Annexure I) and parameter analyzer record (Annexure II) based on SCADA, is attached herewith for reference.


 Sandeep Kumar
 PO, WWS & Sewerage Division
 Lucknow, Q. 15/1/24

Annotated reply in case of "Hon'ble National Green Tribunal O.A No. 414/2023 in the matter of Avtar Singh & Others v/s State of Punjab & Others" to the objection raised on 28.01.2024 by the Petitioner .

Sr. No.	Objections	Reply of PWSSB
2.	<p>That one of the main contentions raised by the applicants in the present OA was regarding discharge of effluent of Khanna Town from the STP Plant into the Jargari Drain which outfalls into Lasara Drain which does not have any outfall. The joint Committee in its report has noticed the contention in Para 1 but has failed to give any finding on the issue. It is reiterated that Lasara Drain does not have any outfall and as such no effluent should be discharged therein.</p>	<p>A Proposal for extension of rising main (Ductile Iron K7 Pipe of size 800mm I/D) of length 650 meter by crossing existing Syphon and Patiala Feeder Canal to the downstream side of Lasara Drain has been prepared for the amount of Rs. 892.21 Lakh so as to prevent permanent water stagnation and pond formation. Advance Copy of this proposal is already forwarded to Deputy Commissioner, Ludhiana vide this office endorsement no. 146 on dated 11.01.2024 . As Punjab Water Supply and Sewerage Board is only an Executing Agency that execute works related to water supply and Sewerage on behalf of Municipal Council/Corporation. The Funds of which are mainly deposited by the concerned Municipal Council/Corporation. For the above said work amounting to Rs. 892.21 Lakh, funds are yet to be received. Once the funds are received the Tendering process will be initiated.</p> <p>Further the use and further disposal of treated effluent comes under the Purview of Department of Water Resources and Soil Conservation Department.</p>

452


 Executive Engineer
 Pb. W/S & Sewerage Division
 Ludhiana

453

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT**



1. Laboratory Sample No.
2. Name of Industry
3. Name of Sample collecting Officer
4. Designation of authorizing Test

E-4678A-4678B/ H.O. Lab. Monitoring/2023
STP Khanna (29 MLD)
Er. Pratap Kaur, AEE
Environmental Engineer, Regional Office, Fatehgarh
Sahib

5. Type of Sample
6. Date & Time of Sample collection
7. Date & Time of Sample receipt in Lab.
8. Period of Analysis
9. Test Methods

Grab
26.12.2023
27.12.2023
27.12.2023 to 08.01.2024

As per relevant parts of IS-3025/IS-1622 & Methods of APHA

Results

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Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.8	7.5	6.5-9.0
2	Total Suspended Solids mg/l	115	7	<100
3	Bio-chemical Oxygen Demand mg/l	72	7	30
4	Total Coliform MPN/100ml	-	-	-
5	Fecal Coliform MPN/100ml	-	180	< 1000

Remarks: The prescribed standards are as per notification on 13th of 28.1.19. However, if any stringent other standards have been imposed, the Board, the same shall prevail.

--End of Report--

Envt. No. 1506-03

Scientific Officer

Dr. [Signature]

A copy of the above is forwarded to the:-

1. The Chief Environment Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

Asst. Scientific Officer

454

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT



- Laboratory Sample No. E-4736-4737/ H.O.Lab. Monitoring/2023
- Name of Industry STP Khanna (29 MLD)
- Name of Sample collecting Officer Er. Pritpal Kaur, AEE
- Designation of authorizing Test Environmental Engineer, Regional Office, Fatehgarh Sahib
- Type of Sample Grab
- Date & Time of Sample collection 02.01.2024
- Date & Time of Sample receipt in Lab. 03.01.2024
- Period of Analysis 03.01.2024 to 10.01.2024
- Test Methods As per relevant parts of IS:3025/IS:1622 & Methods of APHA

Results

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.4	7.4	6.5-9.0
2	Total Suspended Solids mg/l	99	10	<100
3	Bio-chemical Oxygen Demand mg/l	77	6	30
4	Faecal Coliform MPN/100ml	94000	200	< 1000

Remarks: The prescribed standards are as per notification no. 188 dt. 28.3.85. However, if any stringenter standards have been imposed by the Board, the same shall prevail.

---End of Report---

Scientific Officer

Encl. No: 1503-15

A copy of the above is forwarded to the:-

- The Chief Environment Engineer, Punjab Pollution Control Board, Ludhiana.
- The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
- The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

Asst. Scientific Officer

455

PUNJAB POLLUTION CONTROL BOARD, PATIALA NABHA ROAD, PATIALA WATER ANALYSIS REPORT



1. Laboratory Sample No.
2. Name of Industry
3. Name of Sample collecting Officer
4. Designation of authorizing Test
5. Type of Sample
6. Date & Time of Sample collection
7. Date of Sample receipt in Lab.
8. Period of Analysis
9. Test Methods

E-4960-4961/11.O Lab. Monitoring/2024
 STP Khanna, 29 MLD
 Er. Malkit Singh, AEE
 Environmental Engineer, Regional Office, Fatchgadh
 Sahib
 Grab
 03.02.2024
 03.02.2024
 03.02.2024 to 08.02.2024
 As per relevant parts of IS:3025 IS:1622 &
 Methods of APHA

Handwritten notes:
 BEE DT
 14/2/24
 19/2

Results

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.3	7.5 ✓	6.5-9.0
2	Total Suspended Solids mg/l	118	9 ✓	<100
3	Bio-chemical Oxygen Demand mg/l	98	6 ✓	30
4	Faecal Coliform MPN/100ml	-	180 ✓	<1000

Remarks: The prescribed standards are as per notification no 138 dt 28.1.20. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

---End of Report---

Signature:
 Scientific Officer
 14/2/24
 Dt. 14/2/24

Endst. No: 4/16-18

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatchgadh Sahib

Signature:
 Asst. Scientific Officer
 14/2/24
 12/2/24

456

Annexure B
Pg. No. 1-4PUNJAB W/S AND SEWERAGE DIVISION NO. 2, LUDHIANA

To

M/s Enviro Infra Engineers Pvt. Ltd.
A-1/26, First Floor, Sector-15,
Ruhini, Delhi-110085

Memo No. 794 Dt. 10/4/17

Subject: -

Survey, Soil Testing, Design, Supply and Construction, Installation, Commissioning of 29 MLD STP at Khanna Town District, Ludhiana based on any suitable, sustainable and proven technology including other appurtenant works on turnkey basis as per approved DNIT, including Operation & Maintenance for a period of 120 months after stabilization period of 3 months or more (under AMRUT).

App. Cost Rs. L5

Reference :-

Your E- tender dated 30.12.2016

As per approval accorded by State Level Technical Committee (SLTC) in the meeting held on 30.03.2017 under the Chairmanship of additional Chief Secretary, Local Govt. Punjab and minutes issued vide Punjab Municipal Infrastructure Development Company (PMIDC), Chandigarh Memo No. PMIDC/PD/AMRUT/2017/4110-20 dated 03.04.2017 & under the authority of Chief Executive Officer, Punjab Water Supply & Sewerage Board, Chandigarh endst. No. PWSSB-2017/W/5920 dated 06.04.2017 addressed to Chief Engineer (East), Pb. W/S & Sew. Board, Patiala. The tender submitted by you on dated 30.12.2016 for the work cited as subject is hereby accepted and allotted to you at the following rates, terms and conditions:-

(i) Total Price

Sr. No.	Description (Item)	Qty.	Unit	Amount (in Rs.) (in Figures)	Amount in Words
1	Survey, Soil, Testing, Design, Supply and Construction, Installation, Commissioning of 29 MLD STP at Khanna Town District, Ludhiana based on any suitable, sustainable and proven technology including other appurtenant works on turnkey basis as per approved DNIT, including Operation & Maintenance for a period of 120 months after stabilization period of 3 months or more (under AMRUT).	1	Job	253100000/-	Rupees Twenty Five Crore Thirty One Lakh only

E.E.
PWS&D-2(L)

10/4/17

(2)

457

2.	Credit of Sludge (-)		LS	2500000/-	Rupees Twenty five Lakh Only
	Net Total			2506000000/-	Rupees Twenty Five Crore Six Lakh only.

(ii) **Broad Break-up of price for construction including stabilization & Operation & Maintenance for 120 months and schedule of payment are as per approved DNIT.**

(iii) **Time Limit**

Sr. No.	Description	Unit	Completion Time
1	Survey, Soil, Testing, Design, Supply and Construction, Installation, Commissioning of 29 MLD STP at Khaana Town District, Ludhiana based on any suitable, sustainable and proven technology including other appurtenant works on turnkey basis as per approved DNIT, including Operation & Maintenance for a period of 120 months after stabilization period of 3 months or more (under AMRUT).	One	12 (twelve) months
2.	Start-up and Stabilization of the plant		3 months or more for complete stabilization of plant whichever is longer
3.	Operation & Maintenance after stabilization		120 Months

- (iv) **Average daily guaranteed power consumption for STP is 3000 KVAH.**
- (v) Excise/Custom duty exemption, if any, shall be passed on to the Department by the agency. Department shall arrange Excise/Custom duty exemption certificate from the competent authority.
- (vi) M/s SFC Environmental Technology Pvt. Ltd. Navi Mumbai is Technology provider.
- (vii) You shall furnish Bank Guarantee of schedule Bank in the prescribed format (specimen form attached) in favour of the Executive Engineer in Charge for an

E.E.
PWS/D-2(L)

17/11/17

3

458

payable at Ludhiana an amount of 5% (separately 4% & 1%) of the amount of contract. Bank Guarantee of 4% shall be valid upto 6 (six) months beyond the date of start of O&M period to cover the amount of liquidated damages and/or the compensation of the breach of contract. Technology provider shall provide 20% of this performance Guarantee in shape of Bank Guarantee. The balance 80% shall be provided by the bidder.

No payment for the work done of any kind shall be released till such Guarantee are furnished, 4% Performance Guarantee shall be released immediately 6 (six) months beyond the date of start for O&M period. 1% performance Guarantee shall be released immediately on completion of O&M period.

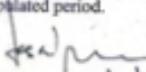
- (viii) Failure of the successful Bidder to comply with the requirement of sub-clause 30.1 shall constitute sufficient grounds for cancelation of the award and forfeiture of the Bid Security.

During detailed engineering, the entire plant may be designed keeping in view the DNIT provisions and requirements, your bid dated 30.12.2016 and subsequent clarifications/amendments given to your firm by the department or given by you to the department during processing of bid. The design/drawing shall be approved by the Engineer-in-charge before execution.

The date of commencement shall be reckoned as on 21/04/2017

All other terms and conditions shall be as per approved DNIT. However, the approval of Engineer-in-Charge/ competent authority in respect of items about which DNIT is silent will be required.

Your contract agreement is under preparation in this office. You are requested to sign the agreement before taking the work in hand. You are also requested to contact the Sub Divisional Engineer, Ph. W/S & Sew. Sub Division No. 6, Ludhiana for taking the nishans of the above noted work and to start/complete the work within the stipulated period.


10/04/2017
Executive Engineer,
Punjab W/S & Sew. Divn No. 2,
Ludhiana


10/4/17

4
459

Endst. No. _____

Dt. _____

A copy of the above is forwarded to the following for information and necessary action:

1. Chief Executive Officer, PWSS Board, Chandigarh with reference to his office Endst. No. PWSSB-2017/W-5920 dated 06.04.2017
2. Chief Engineer (East), Punjab W/S & Sewerage Board, Patiala.
3. Superintending Engineer, Punjab W/S & Sewerage Circle, Ludhiana.
4. Sub Divisional Engineer Punjab W/S & Sew. S/Divn No 6, Ludhiana. He is requested to give the nishans to the contractor of the above noted work and get the work completed within stipulated period. He is also requested to ask the contractor to sign contract agreement before taking the work in hand. He is also requested that during execution of work, the quality of work of this project be ensured by regular inspections/checking etc. as per approved DNIT.
5. Divisional Accountant, Punjab W/S & Sew. Divn 2, Ludhiana for information and necessary action.

—s—
Executive Engineer,
Punjab W/S & Sew. Divn No. 2,
Ludhiana

460

FUNAR WATER SUPPLY AND SEWERAGE DIVISION, LUDHIANA
efpwadiv2018@gmail.com

To

M/s Enviro Infra Engineers Pvt. Ltd.
201, 2nd floor, R.G. Metro Arcade, Sector 11,
Rohini, Delhi - 110085.
Email: ho@siepl.in

No: 1599

Date: 10/03/22

Subject: Survey, Soil, testing, Design, Supply and construction, Installation, Commissioning of 29 MLD STP at Khanna Distt. Ludhiana based on any suitable, sustainable and proven technology including other appurtenant works on turnkey basis as per DNIT, including Operation & Maintenance for a period of 120 months after stabilization period of 3 months or more (under AMRUT) Agg. No. 01 of 2017-18.

Ref: Your Letter No. EIEPL/PWSSB/2k21-2k22/S-10 Dated 17.02.2022.,
As desired vide letter under reference experience certificate of 29 MLD STP is hereby attached.

DA: - experience certificate in original.


Executive Engineer
Pb. W/S & Sew. Divn.,
Ludhiana. 10/03/22



No- 15/99

Date- 10/11/22

461

CERTIFICATE FOR EXPERIENCE OF WORK

This is to certify that M/s Enviro Infra Engineers Pvt. Ltd. was awarded the work of Survey, Soil testing, Design, Supply and construction, Installation, Commissioning of 29 MLD STP at Khanna Distt. Ludhiana based on any suitable, sustainable and proven technology including other appurtenant works on turnkey basis as per DNIT, including Operation & Maintenance for a period of 120 months after stabilization period of 3 months or more (Vide Memo No 794 dt. 10.04.2017). The cost of the complete project is 2506.00 Lakh.

1(a)	Name of Contractor/Company	M/s. Enviro Infra Engineers Pvt. Ltd.
1(b)	-Office address -Name of state - Telegraphic address -Telephone number with STD code - Fax number - E-mail address.	M/s. Enviro Infra Engineers Pvt. Ltd. 201, 2 nd Floor, R.G. Metro Arcade, Sector-11, Rohini, Delhi-110085 P/E NO. 011-27571221 FAX NO. 011-27571221 EMAIL: hr@enviro.in
2.	Percentage of share of the agency as per Joint Venture agreement (if applicable)	NA
3.	Tendered amount Rs. in Lac.	2506.00 (Execution Cost Rs. 1879.50 Lac + O&M Cost Rs. 626.50 Lac)
4.	Actual amount of work executed (Rs. in Lac): Actual escalation paid	Rs. 1875.04 Lac Rs. 19.08 Lac
5.	Work Completion	100%
6.	Time Limit in months	12 Months
7.	(A) Actual date of starting (B) Stipulated date of completion	21.04.2017 20.04.2018
8.	Actual date of completion	31.07.2019
9.	Date of completion of Stabilization	24.10.2021
10.	Date of Start of O&M	25.10.2021
11.	Whether any fine imposed for not carrying the work as per stipulated time Schedule? (If Yes please give detail)	No (Stabilization is delay due to non availability of Electrical & Sewage connection)
12.	Design and Execution of Sewage Treatment Plants (STP)/Effluent Treatment Plant (ETP) /	29 MLD Sewerage Treatment Plant

[Signature]
10/11/22
Executive Engineer

Executive Engineer



29MILD STP AT KHAIRANA
Sunday, July 10, 2022 11:51:25 AM

Answered '1 to 18

INCOMING VOLUME 10/2021

DAY	10/2021	10/2021	14.5	21.8	29.8	MILD
1	23452 m3					
2	23270 m3					
3	22839 m3					
4	24031 m3					
5	23104 m3					
6	22089 m3					
7	23314 m3					
8	23847 m3					
9	22045 m3					
10	23064 m3					
11	22500 m3					
12	16598 m3					
13	19381 m3					
14	20769 m3					
15	17922 m3					
16	17469 m3					
17	18993 m3					
18	22874 m3					
19	15248 m3					
20	17422 m3					
21	21148 m3					
22	23126 m3					
23	22695 m3					
24	21396 m3					
25	20441 m3					
26	20662 m3					
27	21611 m3					
28	22791 m3					
29	20871 m3					
30	22937 m3					
31	21092 m3					
653710 m3 TOTAL						

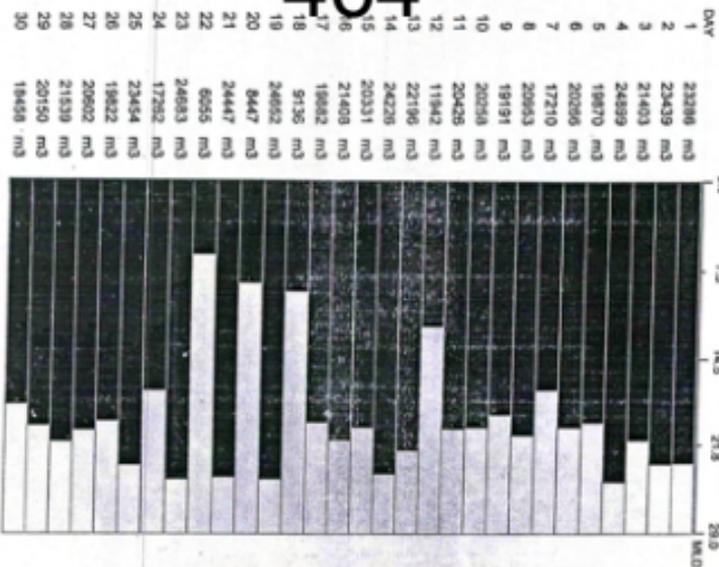
463

OUTGOING VOLUME 10/2021

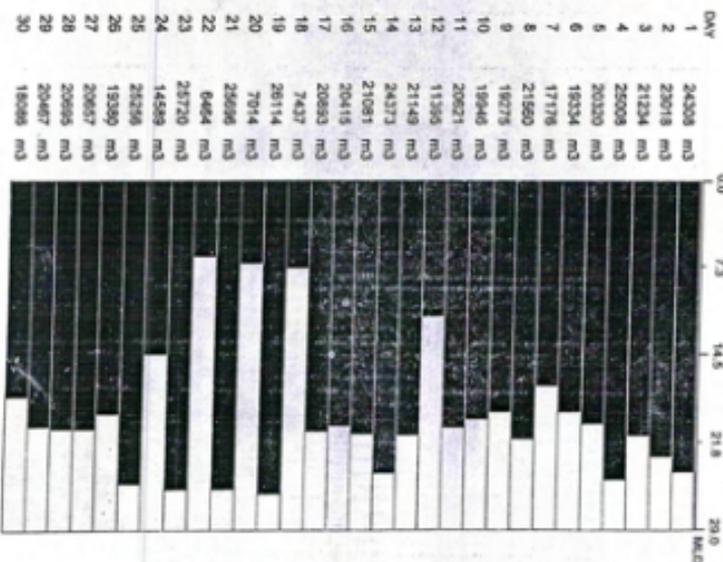
DAY	10/2021	10/2021	14.5	21.8	29.8	MILD
1	23218 m3					
2	24642 m3					
3	24547 m3					
4	22803 m3					
5	23290 m3					
6	22013 m3					
7	22223 m3					
8	22472 m3					
9	23584 m3					
10	22703 m3					
11	22619 m3					
12	14051 m3					
13	20842 m3					
14	19907 m3					
15	19395 m3					
16	17459 m3					
17	17735 m3					
18	22827 m3					
19	20408 m3					
20	16283 m3					
21	20042 m3					
22	23686 m3					
23	22808 m3					
24	22729 m3					
25	19635 m3					
26	20740 m3					
27	20861 m3					
28	22905 m3					
29	19932 m3					
30	23119 m3					
31	20230 m3					
659728 m3 TOTAL						

464

INCOMING VOLUME 11 / 2021

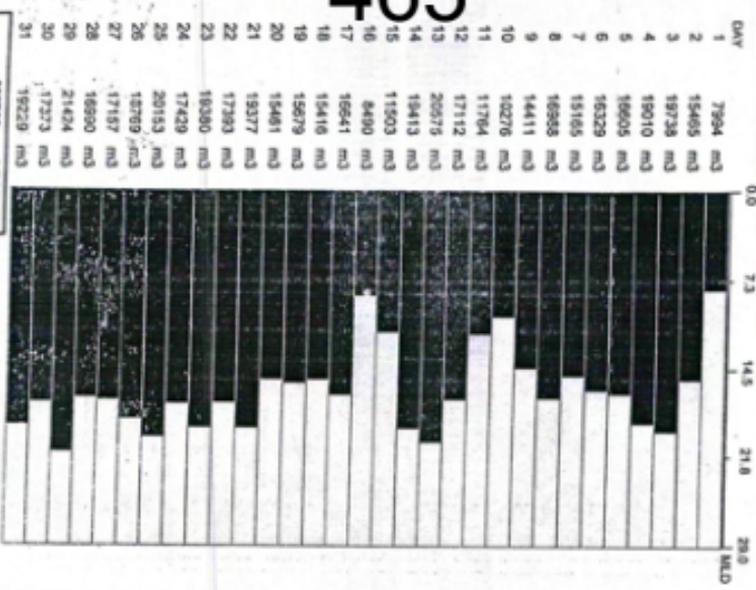


OUTGOING VOLUME 11 / 2021

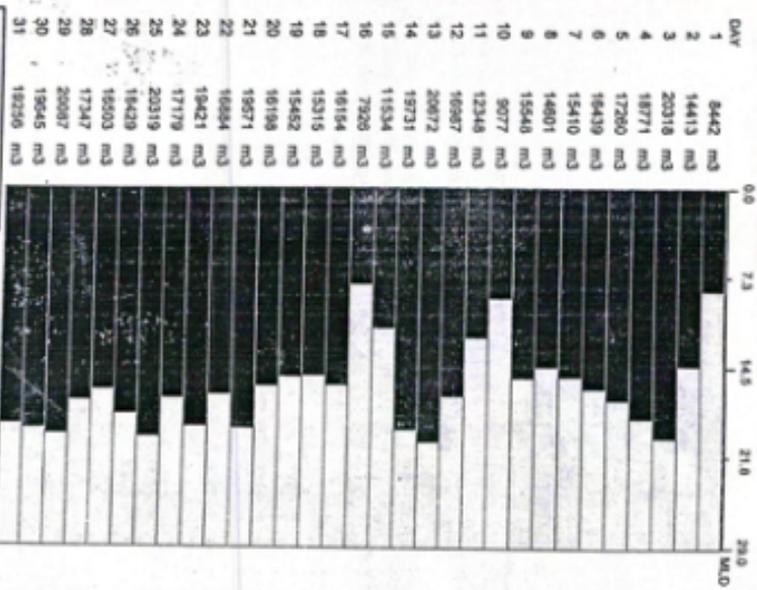


465

INCOMING VOLUME 12 / 2021



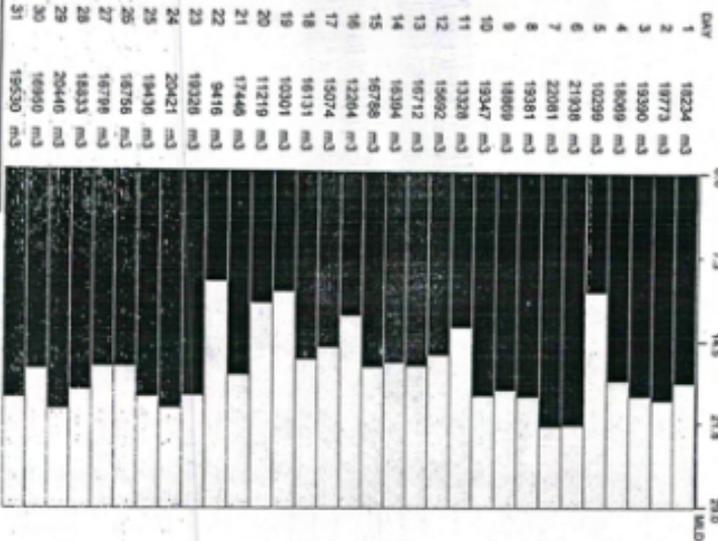
OUTGOING VOLUME 12 / 2021



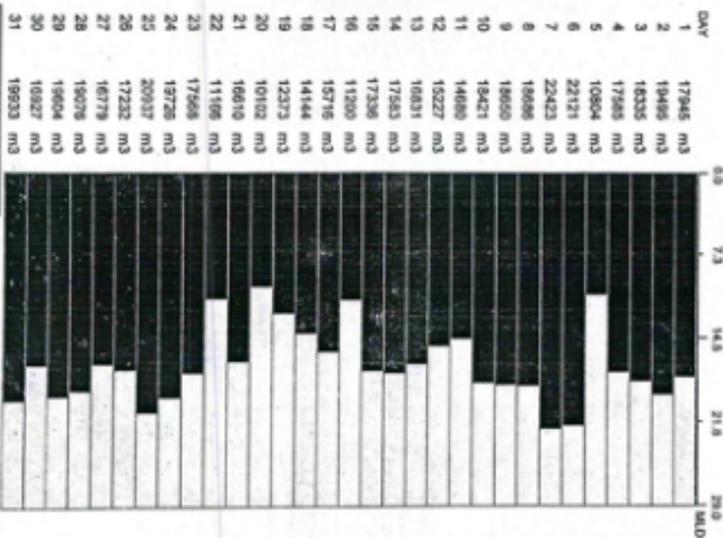
466

25MLD STP AT KHAJANNA
Sunday, July 16, 2022 11:52:37 AM

INCOMING VOLUME 01 / 2022



OUTGOING VOLUME 01 / 2022

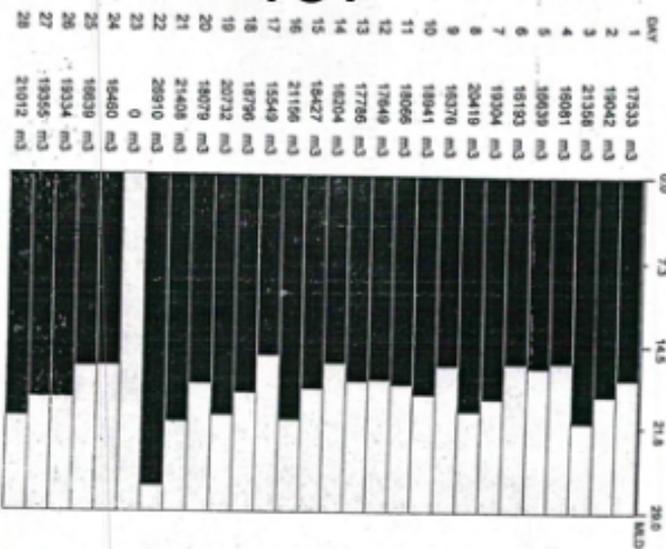


13

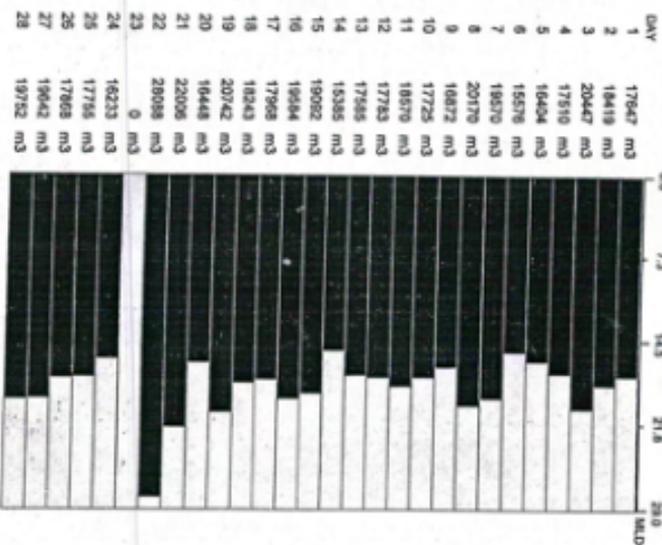
25MLD STP AT KHANNA
Sunday, July 16, 2022 11:52:55 AM

467

INCOMING VOLUME 02 / 2022

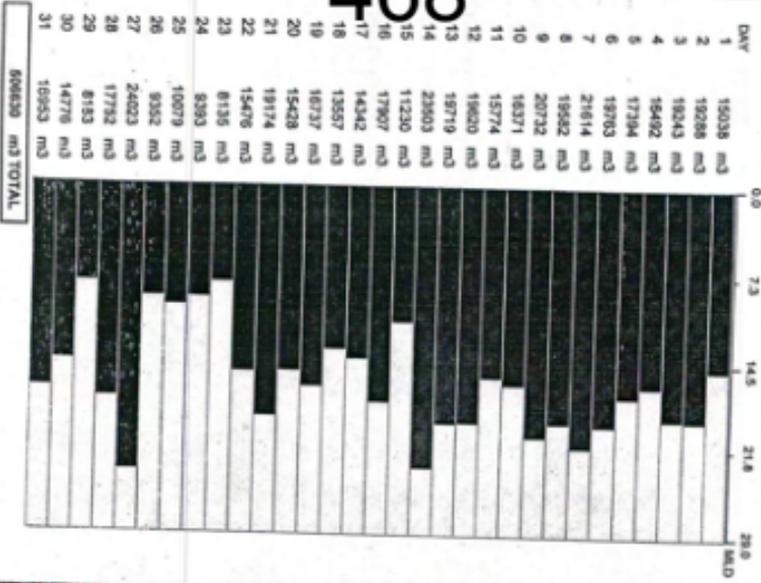


OUTGOING VOLUME 02 / 2022

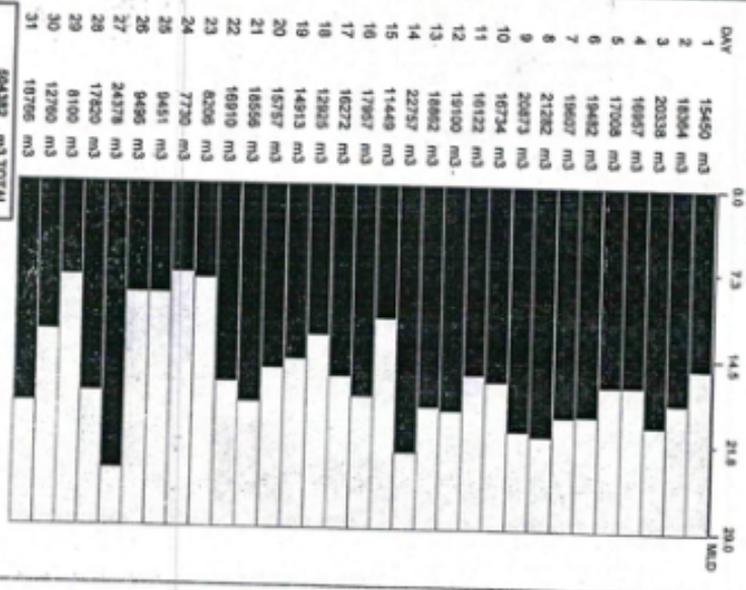


468

INCOMING VOLUME 03 / 2022

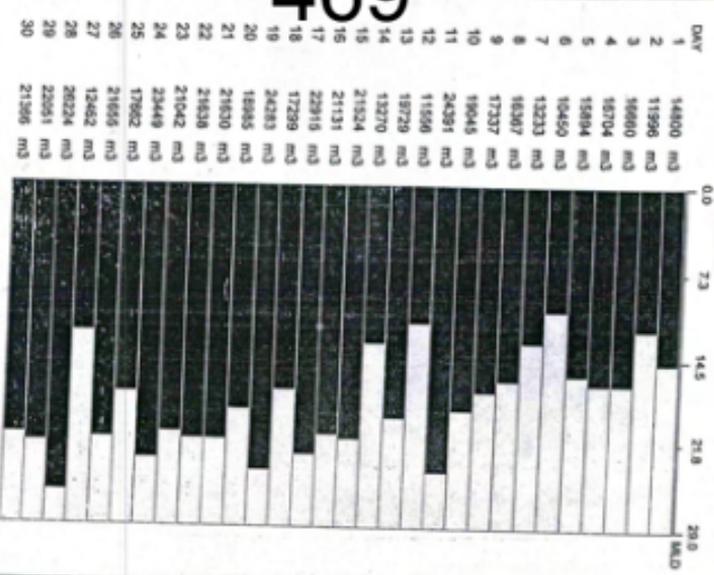


OUTGOING VOLUME 03 / 2022

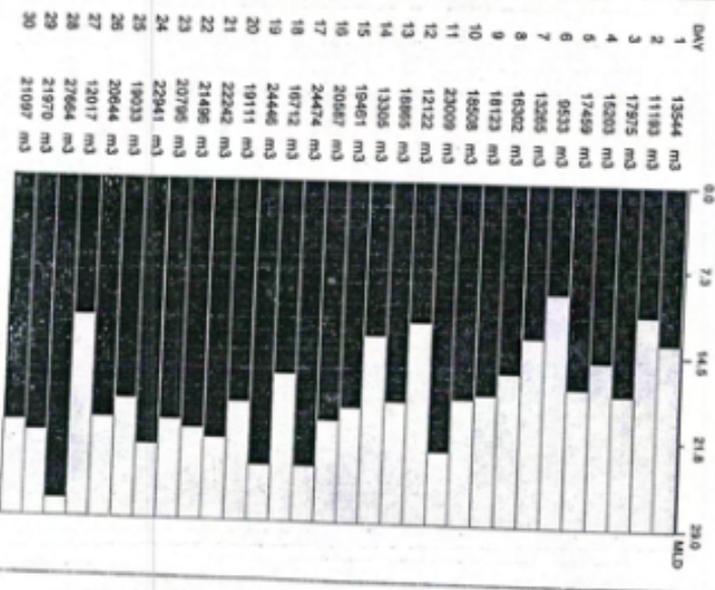


469

INCOMING VOLUME 04 / 2022



OUTGOING VOLUME 04 / 2022

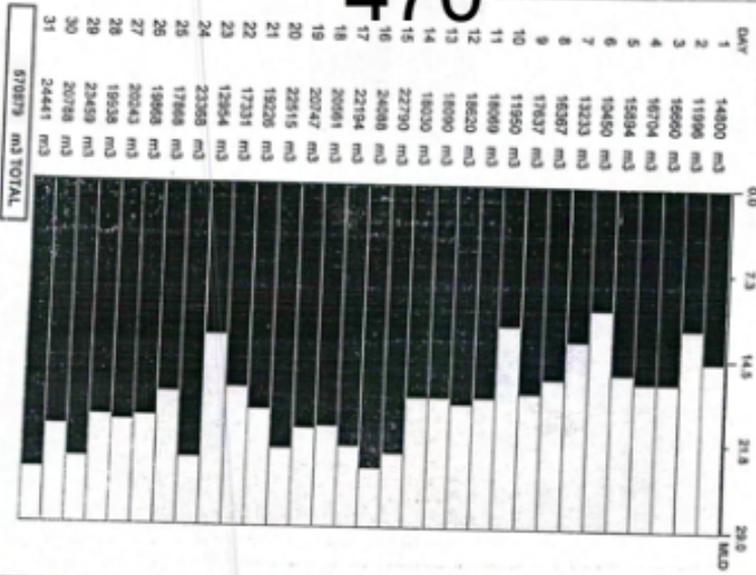


9

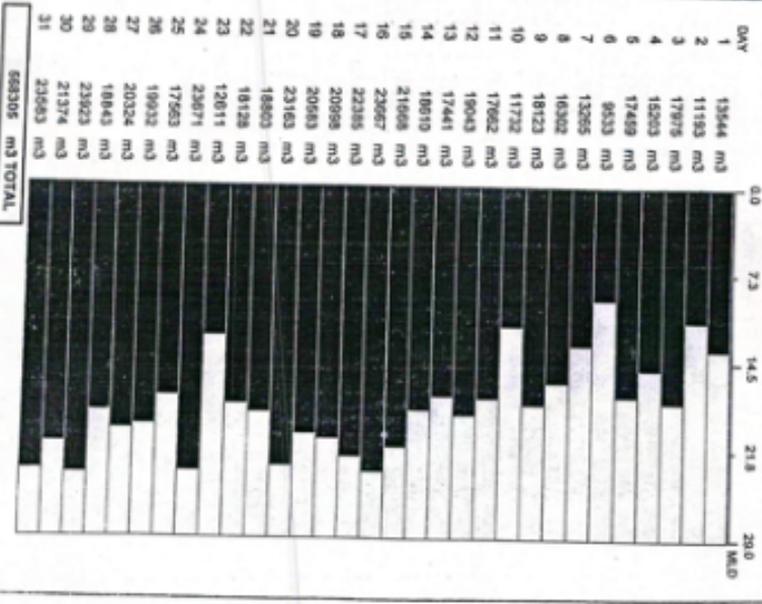
28MILD STP AT KHANNA
 Sunday, July 18, 2022 11:55:25 AM

470

INCOMING VOLUME 06 / 2022



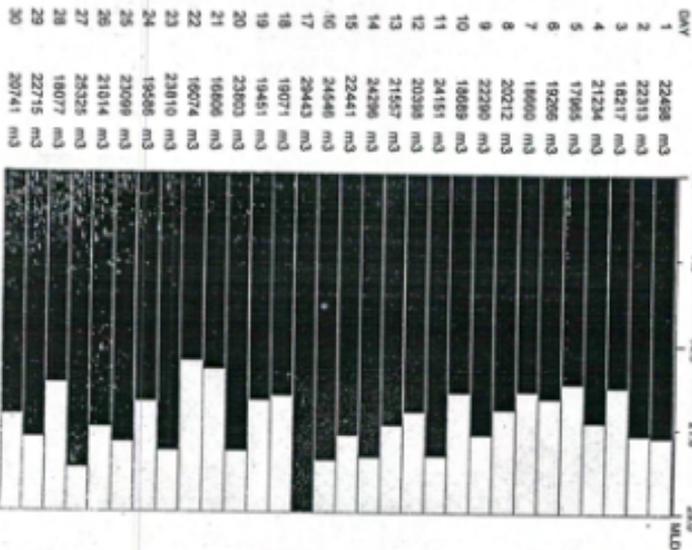
OUTGOING VOLUME 06 / 2022



471

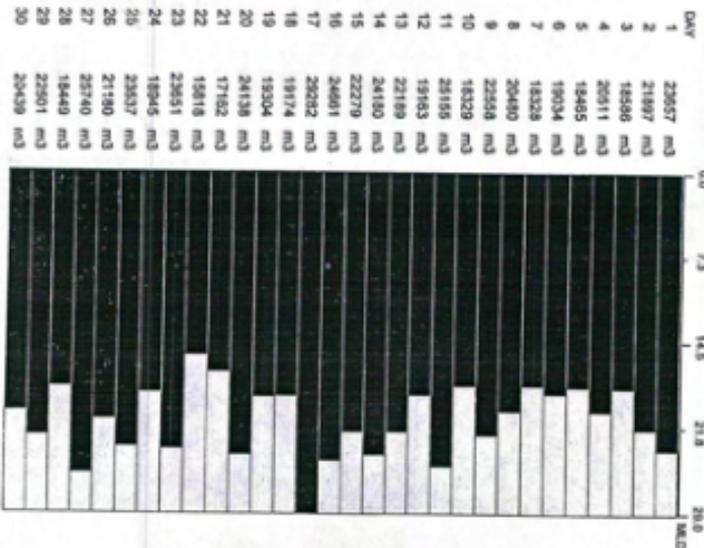
29MLD STP AT KHANUA
 Sunday, July 10, 2022 11:57:13 AM

INCOMING VOLUME 06 / 2022



638548 m3 TOTAL

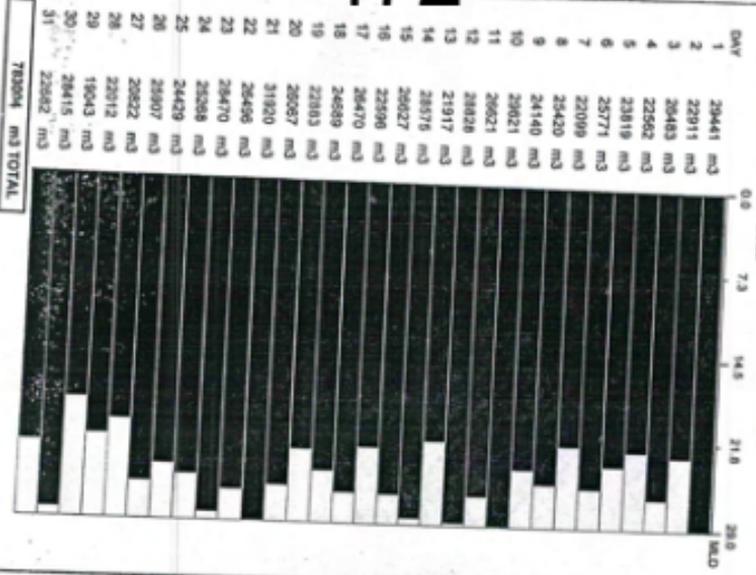
OUTGOING VOLUME 06 / 2022



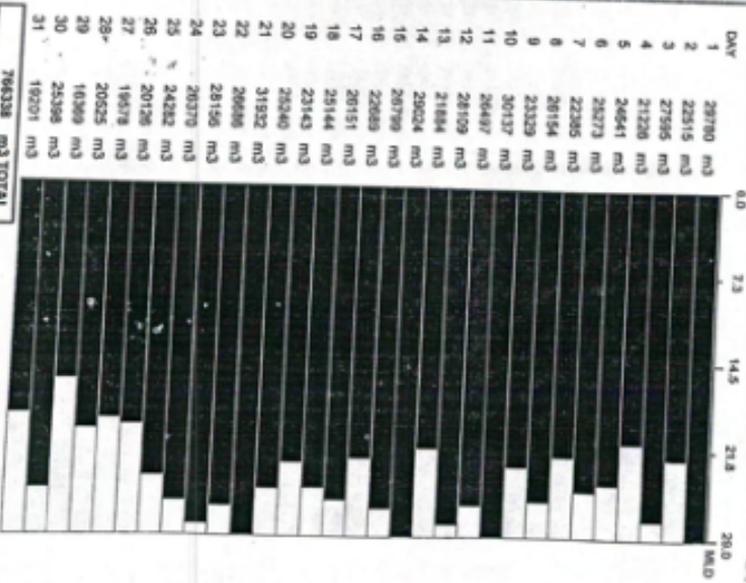
638792 m3 TOTAL

472

INCOMING VOLUME 07 / 2022



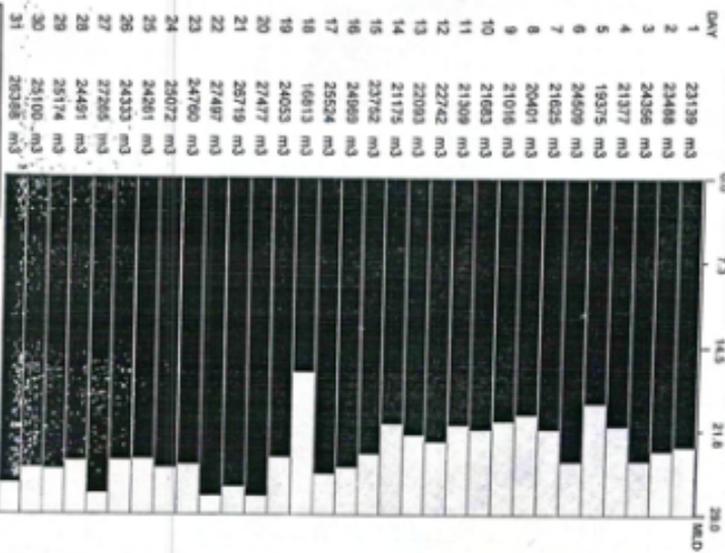
OUTGOING VOLUME 07 / 2022



473

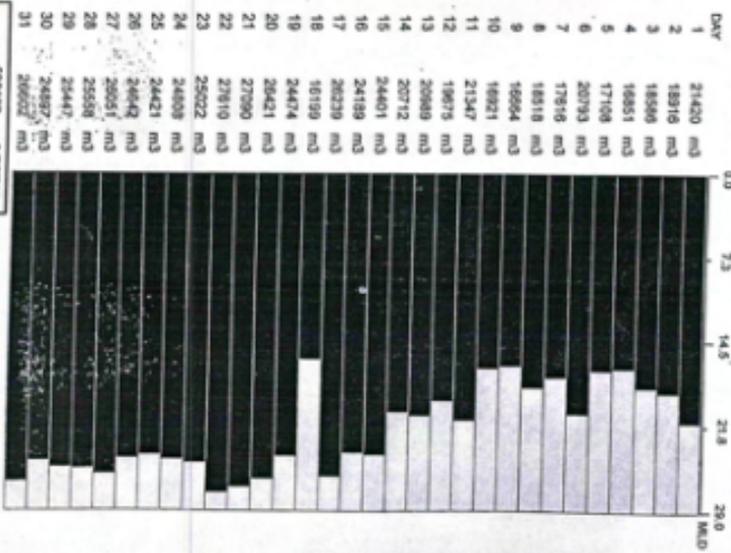
29WLD STP AT KHANNA
Monday, July 31, 2023 7:18:48 PM

INCOMING VOLUME 08 / 2022



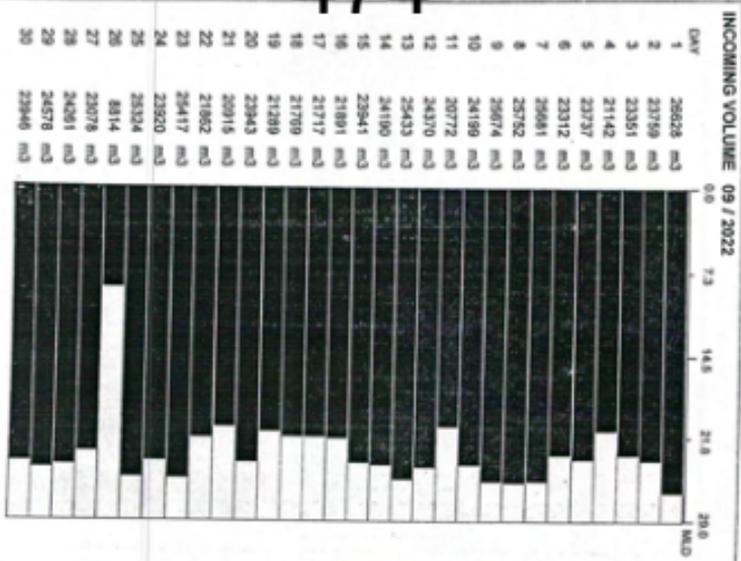
731936 m3 TOTAL

OUTGOING VOLUME 08 / 2022

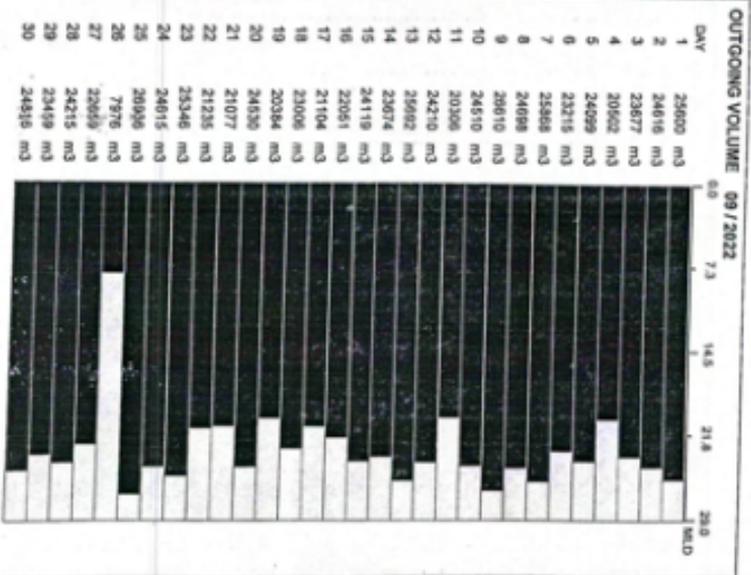


690187 m3 TOTAL

474



69466 m3 TOTAL

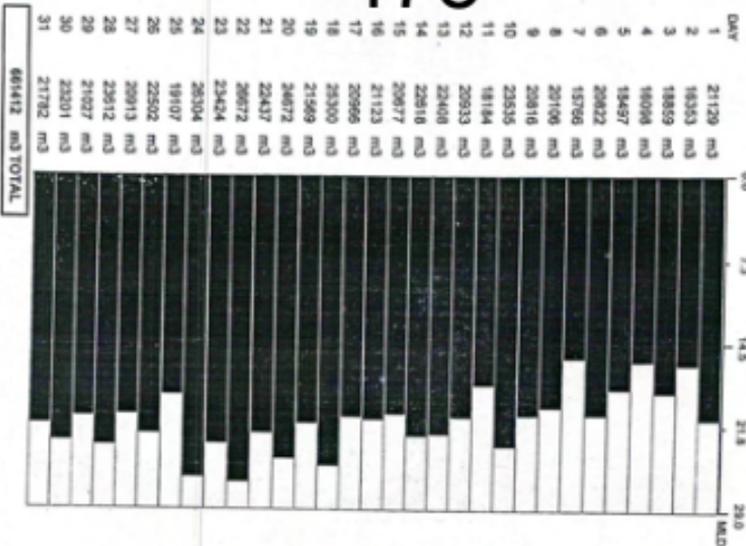


69406 m3 TOTAL

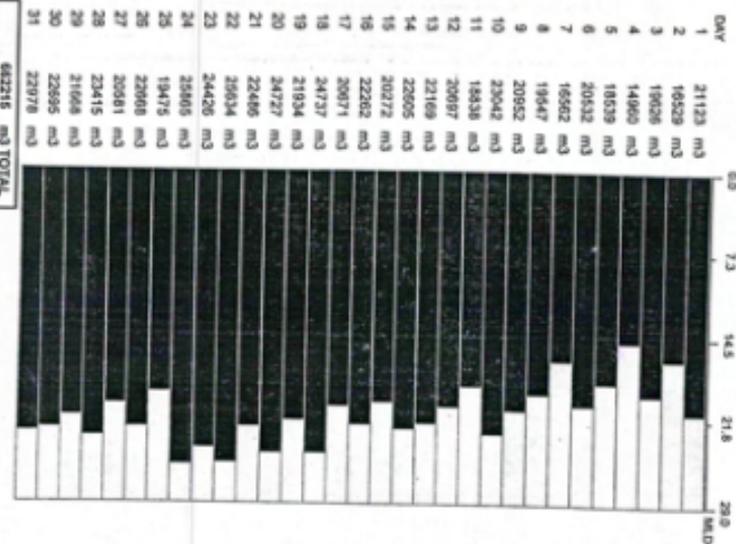
Z9MLD STP AT KUANNA
Monday, July 31, 2023 7:19:29 PM

475

INCOMING VOLUME 10 / 2022



OUTGOING VOLUME 10 / 2022

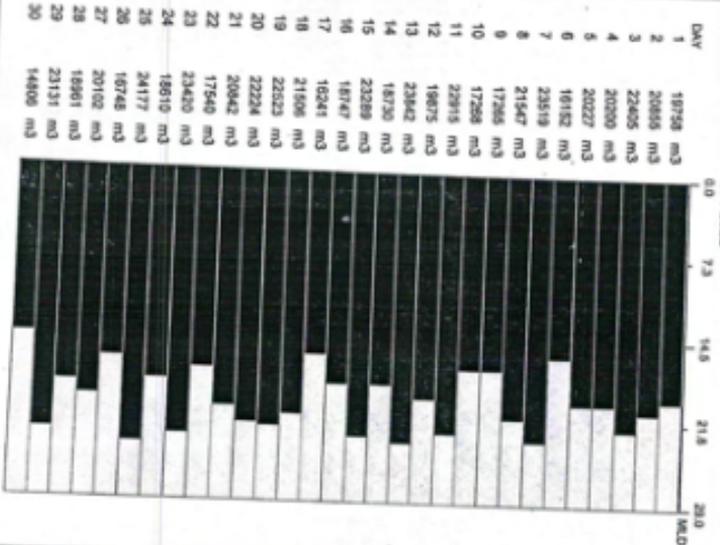


13

476

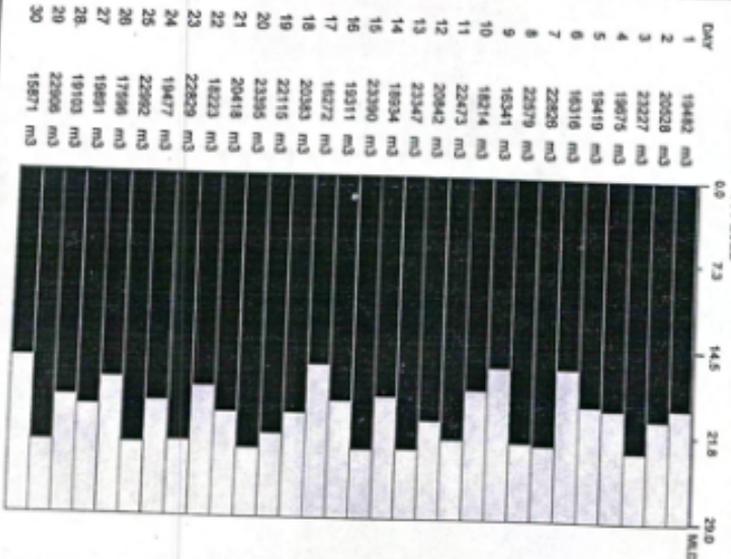
25M.D STP AT KOHAINA
Monday, July 31, 2023 7:18:38 PM

INCOMING VOLUME 11 / 2022



687425 m3 TOTAL

OUTGOING VOLUME 11 / 2022

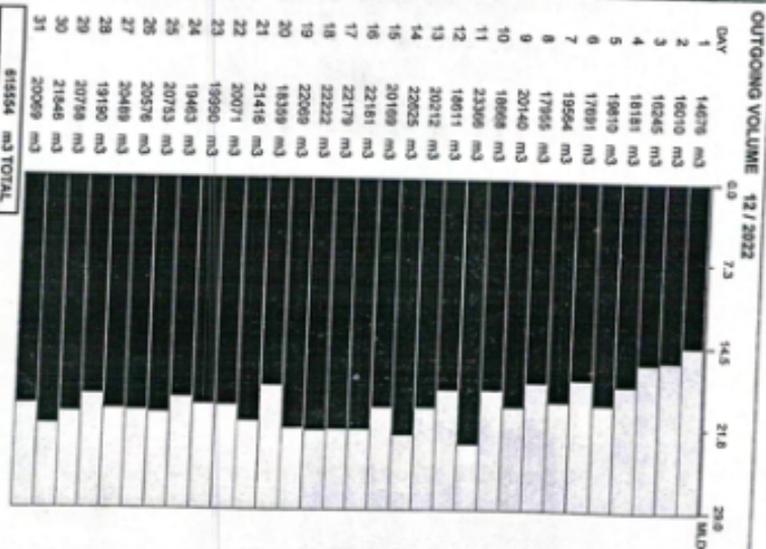
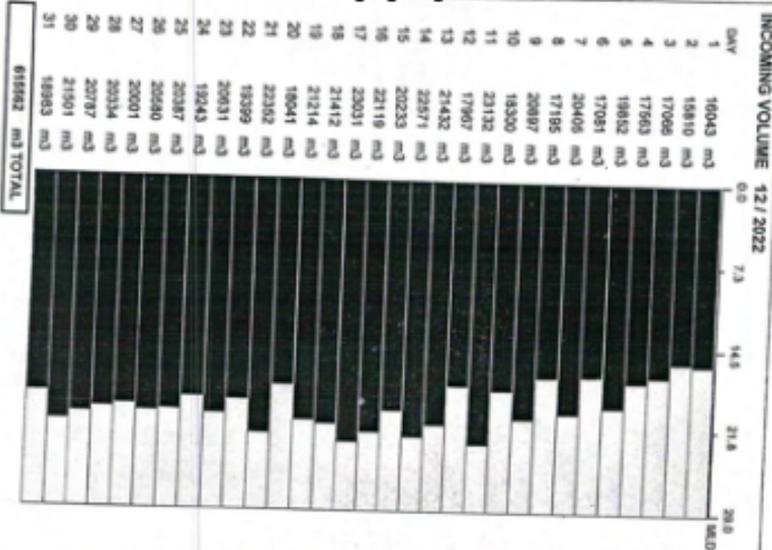


608376 m3 TOTAL

14

477

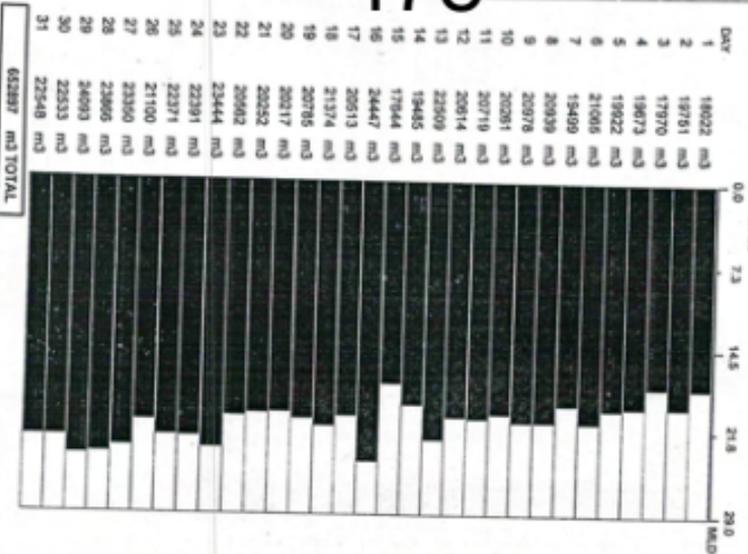
ZSRGLD 51P AT KOHALUNA
Monday, July 31, 2023 7:19:42 PM



478

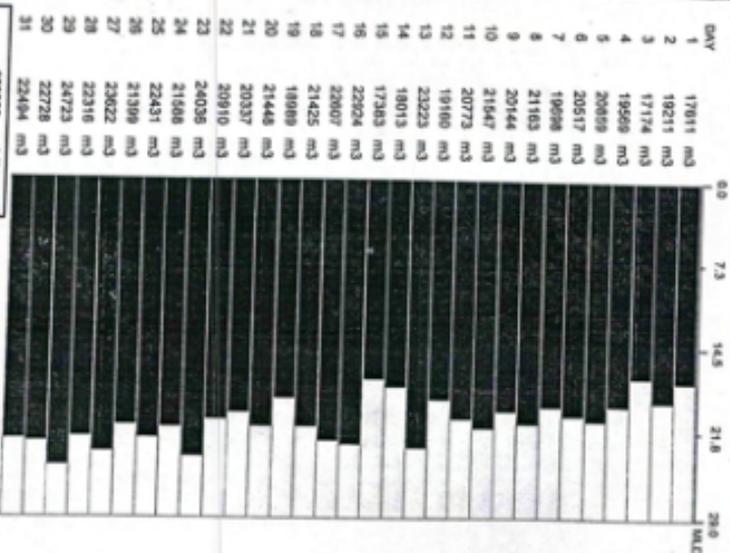
23MLD STP AT KHANNNA
Monday, July 3, 2023 1:10:40 PM

INCOMING VOLUME 01 / 2023



652897 m3 TOTAL

OUTGOING VOLUME 01 / 2023



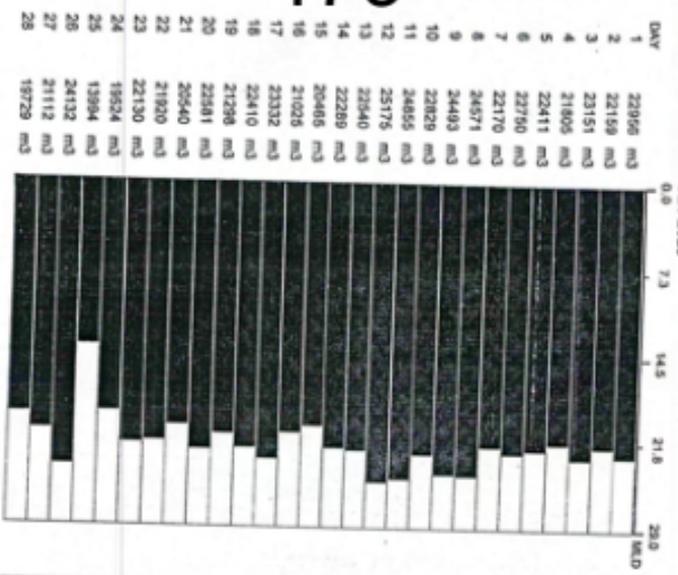
659022 m3 TOTAL

16

299ALD STP AT KHANNA
 Monday, May 2, 2023 11:10:53 PM

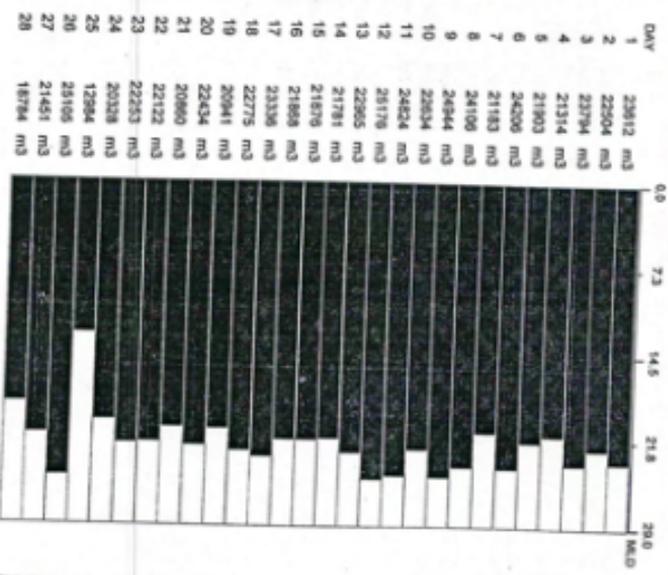
479

INCOMING VOLUME 02 / 2023



618346 M3 TOTAL

OUTGOING VOLUME 02 / 2023



622063 M3 TOTAL

10

DATE: 3/11/2024 12:20:32 PM
 USER: GREGORY

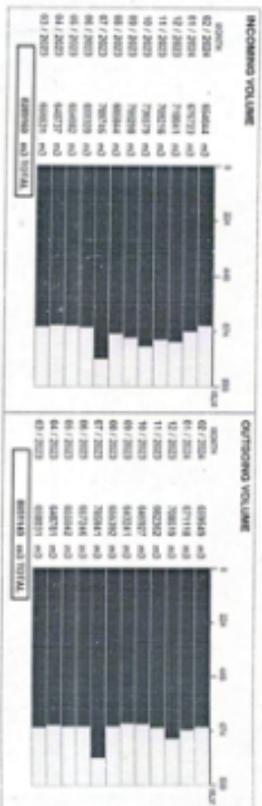
UNIT: OPERATOR

13

VELOCITY	UNIT
1000 MPH	☐
800 MPH	☐
600 MPH	☐
400 MPH	☐
200 MPH	☐
100 MPH	☐
50 MPH	☐
25 MPH	☐
12.5 MPH	☐
6.25 MPH	☐
3.125 MPH	☐
1.5625 MPH	☐
0.78125 MPH	☐
0.390625 MPH	☐
0.1953125 MPH	☐
0.09765625 MPH	☐

480

UNIT: 1000 AT OPERATOR
 DATE: 3/11/2024 12:20:32 PM



356
481

ANNEXURE A/16

fy.No. 5 to 36 of 356 to 387

(pgBillPay.aspx)

PSPCL

(pgBillPay.aspx)

Print Bill

PUNJAB STATE POWER CORPORATION LIMITED										Billing Category	
(Regd. Office P.S.E. Head Office, The 3rd Floor-147001, Ph. 2622, CIN: L46209PB1982990003461) E-mail: psc@pscpl.in , Website: www.pscpl.in , GSTIN NO: 03AAFC9108QZC Original for Recipient Duplicate for Supplier, Taxable Invoicing, Invoice-400-400 of Supply										LARGE SUPPLY - GENERAL INDUSTRY	
Sub Division	Division	Circle	Billing Month	Bill Date	Bill Form Number						
KHANA, SUBURBAN	KHANA	SHANVA	2	20-FEB-2021	20-022020180						
Due Date of Payment		05-MAR-21	Supply Voltage	Admission Voltage	Metering Voltage	A/C No.					
Payment By Local Cheque can be Made Upto		05-MAR-21	11 KV	11 KV	11 KV	KREL50100058					
Consumer Name: 805 MARGOL, COLONY KHANA, Address: VLL PND, LA, THRE, KHANA.			Residential	Load/DB	Rate	Category	Date				
GST No:			Interrate (No. Furnished)	0	0	0	Date				
Connection Date: 11-JUN-20			Interrate (Int. Fur./Other)	0	0	0	Date				
Mobile No: 984333322			Others	450	11-JUN-20	500	11-JUN-20				
			Reasons	0	0	0	Date				
			Total	450	0	500	Date				
New Reading Date	Old Reading Date	Period	Security Consumption	Water Security	Prepaid Code: 0-12APL2	Prepaid Name:					
20-FEB-21	10-JAN-21	32	000003	20010							
Meter Reading		Meter	Line CT/	Meter Ratio	Metering Voltage	Overall Multiplier	Meter Correction	Adj. Billing Units	Consumption		
Rev	Old	Mult/Var									
MD	18.71	2.02	1	0	1	11 KV	0	0	108.20		
KWH	7201	4267	1	0	1	11 KV	0	0	4264		
KWH	4224	3692	1	0	1	11 KV	0	0	3462		
Meter Status		Meter Make	Last MCD Date	CTPT LockMake	Last SLD Date	Total KWH General	Total KWH PU				
			11-JUN-20			4264	3462				
		8 19204 186 PSEB	11-4276 PSEB	11-JUN-20							
(A) Fixed Charges											
Contract Demand (J)		Actual Demand (KVA (J))	80% of (J) (KVA (J))	A or B whichever greater (C)	Rate per KVA/Month	Billing Days (D)	Fixed Charges +Oath/Ch/120566	(F) Fixed Charges Amount(No.)			
General	PU	General	PU	General	PU	General	PU				
400	0	118.28	0	400	0	155	0	32	88045.6		
(B) Energy Charges											
Total KWH		Tariff Rate		Amount		(E) Total Amount (No.)					
General	PU	General	PU	General	PU						
4264	0	8.99	0	27112.32	0	27112					
(C) Fuel Cost Adj. Charges											
WSPM Consumption						Additional Surcharge			(D) FC + Adj. Surcharge (No.)		
Rate of FC/Unit		Amount	WSPM Consumption	Rate of FC/Unit	Amount						
4264		0	4264	0	0	0					
(E) Ratchet											
PSPCL Meter Rent		MCB CTPT Unit Rental	Other Equip. Rent	Total Rent	OSBT	OSBT	Total OSBT	(F) Total Ratchet with Tar (No.)			
400		0	0	400	40.21	40.21	80	80			
(G) Surcharge											
Voltage Surcharge				Demand Surcharge				TSD Surcharge			
Admission	Actual Supply	Surcharge Rate	Surcharge Amount	Excess Demand	Surcharge Rate	Surcharge Amount	Peak Hrs (8 pm - 10pm) KVA	Rate	Amount	(H) Total Surcharges (No.)	
11 KV	11 KV	0	0	0	700	0	0	0	0	0	
(I) Rebates											

482

Voltage Rebate			Single Point			Threshold Rebate			TDS Rebate			(7) Total Rebate (Rs.)
Units	Rate	W/Evt Rebate	Property Rebate/Right Rebate	Electricity Point Rebate	Rate	Amount	Non-Peak Fee (Rs per kWh)	Rate	Amount			
2000	0	0	0	0	0	0	1600	1.20	2000	2000		
(8) Subsidy												
Subsidy Kind						Subsidy Rate		Amount		(9) Subsidy Amount (Rs.)		
4384						0.07		2000		2000		
(1) Open Access Charges (Applicable to LR Open Access Contract)												
Total Consumption kWh	PPFCL Consumption	OA Consumption	Cross Subsidy Charges	Additional Surcharges	LA Charges	Standby Charges	Wholesaling Charges	Transmission Charges	BJC Charges	(4) Total OA Charges (Rs.)		
4384	0	0	0	0	0	0	0	0	0	0		
(5) Previous Adjustments/Arrears Notice No. & Date:												
Units	Fixed Charges	Energy Charges	PCA	Penalty	Surcharge (%)	Rebate (%)	Taxes	Subsidy	(6) Net Previous Adjustments (Rs.)			
0	0	0	0	0	0	0	0	0	0			
(1) Subsidy Charges/Allowances Notice No. & Date: 18/1/2000												
Units	Fixed Charges	Energy Charges	PCA	Penalty	Surcharge (%)	Rebate (%)	Taxes	Subsidy	(2) Subsidy Charges/Allowances (Rs.)			
0	0	0	0	0	0	0	-1807	0	-1807			
(3) Taxation												
Electricity Duty	Municipal Tax	STP	One Cess	TDS/TDS		(4) Total Tax (Rs.)						
13004	0	4901	0	14008		14008						
(5) Arrears Notice No. & Date: 18/1/2000												
STP	Rent	ST	Municipal Tax	STP	(6) Current Fin. year Arrears Total (Rs.)							
20000.4	603.42	14008	0	4760	112736.82							
NET BILL AMOUNT						Rs. 112660-						
A + B + C + D + E - F - G + H + I + J + K + L						(One Lakh Ninety Thousand Six Hundred Sixty Rupees Only)						
(3) Total Bill Amount												
Due Date Cash/Online	Due Date Cheque/Draft	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @2% of unpaid amount	Amount Payable upto 7 days of due date	Late Payment Surcharge after 7 days and upto 15 days @3% of unpaid amount	Amount Payable after 7 days and upto 15 days of due date						
05-MAR-21	05-MAR-21	112660	1800	121540	4700	124340						
(4) Previous Payment Status												
Dt/Ch	SCP	Part	ST	Municipal Tax	STP	(5) Previous Payment Total (Rs.)						
0	0	0	0	0	0	0						
(2) Consumption History of previous 12 month period												
MONTH -	Jan 19	Feb 19	Mar 19	Apr 19	May 19	Jun 19	Jul 19	Aug 19	Sep 19	Oct 19	Nov 19	Dec 19
19/12	19/01	19/02	19/03	19/04	19/05	19/06	19/07	19/08	19/09	19/10	19/11	19/12
4384	0	0	0	0	0	0	0	0	0	0	0	0
<p>Message(s):</p> <p>1. Payments exceeding Rs. 10,000/- shall be accepted in digital mode only w.e.f. 01-07-2019.</p> <p>2. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 10 days of the due date and this may be taken as notice under section 86 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.</p> <p>3. Rs. 4820.00 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, Rs. 1800.00 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.</p>												
Powered by City-Grid (P) FSPCL						Print Date: 06-07-2023 08:29 PM						



 (pgBillPay.aspx)

PSPCL



 (pgBillPay.aspx)

 Print Bill

PJN&B STATE POWER CORPORATION LIMITED										Billing Category	
(Regd. Office) P.A.E.S. Road Office, The West Point-11001/PL, 1912, Dist. LAHORE/PAKISTAN/1900000000 E-mail: 1912@pajc.la, Website: www.pajc.la, GSTN NO: 924AFPS02020ZC Original for Recipient Duplicate for Supplier, Tariffable Invoice, Invoice-conn-486 of Supply										LARGE SUPPLY - GENERAL INDUSTRIES	
Sub Division		Division		Circle		Billing Month		Bill Date		Bill cum Invoice No.	
KHANNA-SUBDIVISION		KHANNA		KHANNA		3		20-04-2021		2021002000048	
Due Date of Payment				05-APR-21		Supply Voltage		Admissible Voltage		Metering Voltage	
Payment By Local Cheque can be Made Upto				05-APR-21		11 KV		11 KV		11 KV	
										K35L50100058	
Consumer Name: MS MUNCPAL, COLMOL, KHANNA Address: VLL, RAJULNA, TENBI, KHANNA				Registered		Load(%)		Date		Bill/Date	
GST No:				0		0		0		0	
Commence Date: 11-JUN-20				0		0		0		0	
Mobile No: 9900000000				492		11-JUN-20		500		11-JUN-20	
				0		0		0		0	
				492		500		500		500	
New Reading Date		Old Reading Date		Period		Security Consumption		Meter Security		Meter Code (12345)	
20-04-21		20-FEB-21		30		00000		0010			
New Reading		Old Reading		Meter Multiplier		Line CTR		Meter Ratio		Metering Voltage	
New		Old								METS Connection	
MDI		1.81		18.71		1		0		11 KV	
KWH		7127		7593		1		0		11 KV	
KWH		4662		4298		1		0		11 KV	
Meter Status		Meter Make		Last MCC Date		CTPT Unidipole		Last SLD Date		Total KWH General	
				11-JUN-20		11-07-1958		11-JUN-20		4298	
										2668	
(A) Fixed Charges											
Contract Demand (A)		Actual Demand KVA (A)		80% of (A) * 0.88 (B)		A or B whichever greater (C) KVA		Rate per KVA/Month		Billng Days (D)	
General		PU		General (PU)		General (PU)		General (PU)		Fixed Charges Amount (Rs.)	
500		0		11.40		0		400		0	
								5478.00		0	
(B) Energy Charges											
Total KWH		Tariff Rate		Amount		General		PU		(B) Total Amount (Rs.)	
General		PU		General		PU		General		PU	
4298		0		5.98		0		2581.28		0	
(C) Fuel Cost Adj. Charges											
KWH Consumption		Rate of FC/Unit		Amount		KWH Consumption		Rate of FC/Unit		(C) FC + A&C Surcharge (Rs.)	
4298		0		0		4298		0		0	
(D) Rebates											
PSPCL Meter Rent		MCR CTPT Last Month		Other Equip. Rent		Total Rent		DST		(D) Total Rebates with Tax (Rs.)	
480		0				480		42.21		522	
(E) Burcharges											
Voltage Burcharge				Demand Burcharge				SDD Burcharge			
Admissible		Actual Supply		Surcharge Rate		Surcharge Amount		Gross Demand		Surcharge Rate	
11 KV		11 KV		0		0		790		0	
										0	
										0	
										0	
(F) Rebates											

Voltage Rebate			Single Phase Rebate/Night Rebate		Three-Phase Rebate			TOD Rebate			(7) Total Rebate (Rs.)
Units	Rate	WT/DTT Rebate	Eligible kWh/Eligible Rebate	Eligible kWh/Eligible Rebate	Rate	Amount	Non-Peak hrs./Eligible kWh	Rate	Amount		
2044	0	0	0	0	0	0	1632	1.28	2092		1642
(F) Subsidy											
Subsidy Rate			Subsidy Rate			Amount			(F) Subsidy Amount (Rs.)		
4238			0.21			2921			2921		
(G) Open Access Charges (Applicable to LB Open Access Consumers)											
Total Consumption kWh	PSPCL Consumption	DA Consumption	Open Access Charge	Additional Surcharge	LT Charges	Standby Charges	Whetting Charges	Transmission Charges	SLDC Charges	(G) Total DA Charges (Rs.)	
4036	0	0	0	0	0	0	0	0	0	0	
(H) Previous Adjustments/Arrears Notice No. and Date											
Units	Fixed Charges	Energy Charges	FCR	Penalty	Surcharge (H)	Penalty (I)	Taxes	Subsidy	(H) Net Previous Adjustments (Rs.)		
0	0	0	0	0	0	0	0	0	0		
(I) Subsidy Charges/Arrears Notice No. and Date 10/1/2022											
Units	Fixed Charges	Energy Charges	FCR	Penalty	Surcharge (H)	Penalty (I)	Taxes	Subsidy	(I) Subsidy Charges/Arrears (Rs.)		
0	0	0	0	0	0	0	0	0	0		
(J) Taxation											
Electricity Duty	Municipal Tax	STP	Water	Other Taxes	TDS/TDS		(J) Total Tax (Rs.)				
12901	0	0	0	0	0		12901				
(K) Arrears Notice No. and Date 10/1/2022											
SCP	Rate	ED	Municipal Tax	STP	(K) Current Fin. year Arrears Total (Rs.)						
0	0	0	0	0	0						
NET BILL AMOUNT											
Rs. 103760/-											
One Lakh Three Thousand Seven Hundred Sixty Rupees Only											
(L) Total Bill Amount											
Due Date Credit/Debit	Due Date Cheque/Draft	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @2% of unpaid amount	Amount Payable upto 7 days of due date	Late Payment Surcharge after 7 days upto 15 days @2% of unpaid amount	Amount Payable after 15 days of due date	Late Payment Surcharge after 15 days upto 30 days @2% of unpaid amount	Amount Payable after 30 days of due date			
05-APR-21	05-APR-21	103760	1723	105483	4333	109816					
(M) Previous Payment Status											
DATE	SCP	Rate	ED	Municipal Tax	STP	(M) Previous Payment Total (Rs.)					
08-MAR-21	120143	1127	13814	0	4851	13899					
(N) Consumer History of previous 12 month period											
MONTH	MDI	MDI	MDI	MDI	MDI	MDI	MDI	MDI	MDI	MDI	MDI
16-12	116.28	11.62	0	0	0	0	0	0	0	0	0
17-12	-	-	-	-	-	-	-	-	-	-	-
18-12	4334	4334	0	0	0	0	0	0	0	0	0

Message(s)

1. Payments exceeding Rs.50,000/- shall be accepted in digital mode only w.e.f. 01-07-2019.
2. In case the payment of billed amount is not made by the due date, a penal surcharge shall be liable for disconnection after expiry of 15 days of the due date and this may be taken as notice under section 32 of the Electricity Act, 2003 read with regulation 32 of the Supply Code, 2014.
3. RS. 00 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. 00 HAS BEEN CHARGED AS INTEREST ON IMPAID AMOUNT.

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 Print Bill

PUNJAB STATE POWER CORPORATION LIMITED						Billing Category																																	
(Regd. Office P.S.E. Head Office, The Mall Patiala-147001, PB, 1810, GN: 047001P001480000048) E-mail: PSC@pspcil.com, Website: www.pspcl.in, GSTIN NO: 03AAAF02200122 Original for Recipient Endusers for Supplies, Taxable Invoices, Invoice-cum-Bill of Supply						LARGE SUPPLY - GENERAL INDUSTRY																																	
Sub-Division	Division	Circle	Billing Month	Bill Date	Bill cum Invoice No.																																		
KHOSLA - SURUBHAI	KHOSLA	KHOSLA	4	23-APR-2021	20210423000000																																		
Due Date of Payment		03-MAY-21	Rupee Voltage	Admissible Voltage	Measuring Voltage	A/C No.																																	
Payment By Local Cheque can be Made Upto		03-MAY-21	11 KV	11 KV	11 KV	K30LS0100008																																	
Consumer Name: 819 MUNICIPAL COUNCIL, KHOSLA Address: VILL RANJANA, TQ-08, KHOSLA						Sanctioned Intensive (for Purposes) 0 0 Intensive (incl. Pur/Others) 0 0 General 450 11-JUN-20 500 11-JUN-20 Seasonal 0 0 Total 450 500																																	
GST No: Connection Date: 11-JUN-20 Mobile No.: 8000000022																																							
New Reading Date		Old Reading Date	Period	Security Consumption	Meter Security	Feeder Code: D12PCL																																	
23-APR-21		20-APR-21	31	00000	00010	Feeder Name:																																	
<table border="1"> <thead> <tr> <th>Water Reading</th> <th>Water Meter</th> <th>Line CTR</th> <th>Water Rate</th> <th>Metering Voltage</th> <th>Overall Multiplier</th> <th>M/R/S Correction</th> <th>AGC Supply Units</th> <th>Consumption</th> </tr> </thead> <tbody> <tr> <td>MDI</td> <td>2,20</td> <td>1,30</td> <td>1</td> <td>0</td> <td>1</td> <td>11 KV</td> <td>0</td> <td>13,88</td> </tr> <tr> <td>KWH</td> <td>940</td> <td>7727</td> <td>1</td> <td>0</td> <td>1</td> <td>11 KV</td> <td>0</td> <td>4410</td> </tr> <tr> <td>KWH</td> <td>2180</td> <td>4882</td> <td>1</td> <td>0</td> <td>1</td> <td>11 KV</td> <td>0</td> <td>2818</td> </tr> </tbody> </table>		Water Reading	Water Meter	Line CTR	Water Rate	Metering Voltage	Overall Multiplier	M/R/S Correction	AGC Supply Units	Consumption	MDI	2,20	1,30	1	0	1	11 KV	0	13,88	KWH	940	7727	1	0	1	11 KV	0	4410	KWH	2180	4882	1	0	1	11 KV	0	2818	Meter Status: Meter Make: Last MCO Date: CTRP Unit Make: Last SLD Date: Total KWH General: Total KWH PU	
Water Reading	Water Meter	Line CTR	Water Rate	Metering Voltage	Overall Multiplier	M/R/S Correction	AGC Supply Units	Consumption																															
MDI	2,20	1,30	1	0	1	11 KV	0	13,88																															
KWH	940	7727	1	0	1	11 KV	0	4410																															
KWH	2180	4882	1	0	1	11 KV	0	2818																															
				11-JUN-20	11-079-P958	11-JUN-20	4410	2818																															
(A) Fixed Charges																																							
Contract Demand (S)		Actual Demand (KVA) (A)	80% of (S) x (A) (S)	A or B whichever greater (C) KVA	Rate per KVA/Month	Billing Days (D)	Fixed Charges + C x D x 100/80	(A) Fixed Charges Amount (Rs.)																															
General	PU	General	PU	General	PU	General	PU																																
000	0	13,88	0	400	0	100	0	07288																															
(B) Energy Charges																																							
Total KWH		Unit Rate		Amount		(B) Total Amount (Rs.)																																	
General	PU	General	PU	General	PU	General	PU																																
4410	0	3,08	0	2947,08	0	2948																																	
(C) Fuel Cost Adj. Charges																																							
*Additional Surcharge																																							
KWH Consumption		Rate of Fuel/Unit	Amount	KWH Consumption	Rate of Fuel/Unit	Amount	(C) Fuel + AGC Surcharge (Rs.)																																
4410	0	0	0	4410	0	0	0																																
(D) Rentals																																							
PSPCL Meter Rent		MCR-CTP1 Unit Rental	Other Equip. Rent	Total Rent	0001	0001	Total Rent (D) Total Rentals with Tax (Rs.)																																
400	0	0	0	400	42,21	42,21	80																																
(E) Surcharges																																							
Voltage Surcharge		Demand Surcharge		TOD Surcharge		(E) Total Surcharges (Rs.)																																	
Admissible	Actual Supply	Surcharge Rate	Surcharge Amount	Excess Demand	Surcharge Rate	Surcharge Amount	Peak hrs (8 pm - 10pm) KWH																																
11 KV	11 KV	0	0	0	750	0	0																																
(F) Rebates																																							

Voltage Rebate			Single Phase Energy Rebate/Night Rebate		Threshold Rebate			TDS Rebate			(7) Total Rebate (Rs.)	
Units	Rate	HT/DHT Rebate	Single Phase Energy Rebate/Night Rebate	Eligible kWh Rebate	Rate	Amount	Non-Peak hrs (0 pm-0pm) kWh	Rate	Amount		(7) Total Rebate (Rs.)	
2008	0	0	0	0	0	0	1008	1.20	1209		1209	
(Q) Subsidy												
Subsidy - CWT				Subsidy - hrs				Amount				(10) Subsidy Amount (Rs.)
4418				642				2762				2762
(R) Open Access Charge (Applicable to LS Open Access Consumers)												
Total Consumption (kVAh)	PPCL Consumption	DA Consumption	Cross Subsidy Charges	Additional Surcharges	Lt Charges	Standby Charges	Wheeling Charges	Transmission Charges	S.D.C		(14) Total OA-Charges (Rs.)	
4418	0	0	0	0	0	0	0	0	0	0	0	
(S) Previous Adjustment/Arrears Notice No. and Date:												
Units	Fixed Charges	Energy Charges	PCA	Rebate	Surcharge (H)	Rebate (L)	Taxes	Subsidy			(15) Net Previous Adjustments (Rs.)	
0	0	0	0	0	0	0	0	0	0	0	0	
(T) Standby Charges/Movements Notice No. and Date: 18/1/2008												
Units	Fixed Charges	Energy Charges	PCA	Rebate	Surcharge (H)	Rebate (L)	Taxes	Subsidy			(16) Standby Charges/Movements (Rs.)	
0	0	-2887	0	0	0	0	0	0	0	0	-2887	
(U) Taxation												
Electricity Duty		Municipal Tax		GF		Cess/Cover		TDS/TDS		(17) Total Tax (Rs.)		
13407		0		4084		0		Subsidy		17415		
(V) Arrears Notice No. and Date: 18/1/2008												
SOP		Rent		SD		Municipal Tax		GF		(18) Current Fin. year Arrears Total (Rs.)		
0		0		0		0		0		0		
NET BILL AMOUNT										Rs. 57000/-		
A+B+C+D+E+F+G+H+I+J+K+L										Eighty Five Thousand Eight Hundred Eighty Rupees Only		
(19) Total Bill Amount												
Due Date Cash/Credit	Due Date Cheque/Credit	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @2% of unpaid amount	Amount Payable upto 7 days of due date	Late Payment Surcharge after 7 days and upto 15 days @5% of unpaid amount	Amount Payable after 7 days and upto 15 days after due date						
03-MAY-21	03-MAY-21	6580	172	6752	3180	6900						
(N) Previous Payment Status												
DATE	SOP	Rent	SD	Municipal Tax	GF	(19) Previous Payment Total (Rs.)						
03-APR-21	6008	500	10001	0	4000	10000						
(20) Consumption history of previous 12 month period												
MONTH -	-	-	-	-	-	-	-	-	-	-	-	
MAR-15-20	118.06	11.08	15.08	0	0	0	0	0	0	0	0	
APR -	-	-	-	-	-	-	-	-	-	-	-	
JUN-15-20	4964	4236	4416	0	0	0	0	0	0	0	0	
<p>1. Payments exceeding Rs.20,000/- shall be accepted in digital mode only w.e.f. 01-07-2016.</p> <p>2. In case the payment of billed amount is not made by the due date, the power supply shall be taken for disconnection after expiry of 15 days of the due date and this may be taken as notice under section 52 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.</p> <p>3. RS. 4322.00 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. 45.00 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.</p>												
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 Print Bill

PUNJAB STATE POWER CORPORATION LIMITED										Billing Category	
(Regd. Office P.S.E.S. Head Office, The Mall Patiala-147001/Ph. 1912) CIN: U41102PB011900033910 E-mail: 1912@pspcil.in, Website: www.pspcl.in, GSTIN NO: 53AAFC0903020 Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice-cum-Bill of Supply										LARGE SUPPLY - GENERAL INDUSTRY	
Sub Division	Division	Circle	Billing Month	Bill Date	Bill Cycle Invoice No.						
KHANA-SUBDIVAN	KHANA	KHANA	5	20-06Y-2021	202106200208						
Due Date of Payment	04-JUN-21		Supply Voltage	Admissible Voltage	Measuring Voltage	A/C No.					
Payment By Local Cheque can be Made Upto	04-JUN-21		11 KV	11 KV	11 KV	K3SL0100058					
Consumer Name: W/S MUNICIPAL COUNCIL, KHANA Address: VILL, JUSALUA, TEBEL KHANA			Sanctioned		Less (KW)	Date	CGR (%)	Date			
GST No:			Interactive (Incl. Furnace)		0		0				
Connection Date: 11-JUN-20			Interactive (Excl. Fur/Other)		0		0				
Meter No: M00000000			General		450	11-JUN-20	500	11-JUN-20			
			Seasonal		0		0				
			Total		450		500				
New Reading Date	Old Reading Date	Period	Security Consumption	Meter Security	Feeder Code: 0123PLJ Feeder Name:						
24-06Y-21	22-APR-21	22	00000	20010							
Meter Reading		Meter Reading	Line CTR	Meter Ratio	Measuring Voltage	MTR's Multiplier	AMB Correction	AMB Supply Units	Consumption		
New	Old	Multiplier									
M01	238	238	1	6	1	11 KV	0		12.36		
K001	0010	0010	1	6	1	11 KV	0		0.18		
K001	0010	0010	1	6	1	11 KV	0		0.042		
Meter Status	Meter Status	Last MCO Date	CTPT UNAMAKE	CTPT UNAMAKE	Last SLD Date	Total kWh General	Total kWh PU				
		0 1004100 P000	11-JUN-20	11-070 P000	11-JUN-20	0.18	0.042				
(A) Fixed Charges											
Contract Demand (kVA)	Actual Demand (kVA)	80% of (C) - (A) (kVA)		A or B whichever greater (kVA)	Rate per kVA/Month	Billing Days (D)	Fixed Charges = Contract x D	(A) Fixed Charges Amount (Rs.)			
General	PU	General (PU)	General	PU	General (PU)	General (PU)	General (PU)				
000	0	13.98	0	450	0	000	0	32	0000.0	0	0000
(B) Energy Charges											
Total kWh		Tariff Rate		Amount		(B) Total Amount (Rs.)					
General	PU	General	PU	General	PU	General	PU				
0.18	0	0.06	0	0	0	0000.04	0	0000			
(C) Fuel Cost Adj. Charges											
KWH Consumption		Rate of FCA/MWh		Amount		CGR Consumption		Rate of FCA/MWh		Amount	
0.18	0	0	0	0	0	0.18	0	0	0	0	0
(D) Rebates											
PSPCL Meter Rent	MCS CTPT LMT Rental	Other Equip. Rent	Total Rent	B05T	C09T	Total 90T	(D) Total Rebates with Tax (Rs.)				
000	0	0	000	02.21	42.21	000	000				
(E) Surcharges											
Wholesale Surcharge				Demand Surcharge				TDS Surcharge			
Admissible	Actual Supply	Surcharge Rate	Surcharge Amount	Excess Demand	Surcharge Rate	Surcharge Amount	Peak Hrs (8 am - 10pm) kWh	Rate	Amount	(E) Total Surcharges (Rs.)	
11 KV	11 KV	0	0	0	0	0	0	0	0	0	
(F) Rebates											

Voltage Rebate			Single Point Supply Rebate/Night Rebate		Three-Phase Rebate			TCC Rebate			[7] Total Rebate (Rs.)
Units	Rate	NT/MT/ Rebate	Single Point Rebate	NT/MT Rebate	Rate	Amount	Non-Fuel Ha (10 pm - 8pm) Rebate	Rate	Amount		
3000	0	0	0	0	0	0	1010	1.25	3024		3024
(J) Subsidy											
Subsidy (TAH)					Subsidy Rate			Amount			[8] Subsidy Amount (Rs.)
0110					0.00			3040			3040
(K) Open Access Charges (Applicable to L6 Open Access Consumers)											
Total Consumption (kWh)	PSPCL Consumption	DA Consumption	Cross Subsidy Charges	Additional Surcharges	[9] Charges	Energy Charges	Wheeling Charges	Transmission Charges	SLDC Charges	[9] Total DA Charges	
0110	0	0	0	0	0	0	0	0	0	0	0
(L) Previous Adjustments/Arrears (Notice No. 0 and Date: 1/8/1980)											
Units	Fixed Charges	Energy Charges	FCA	Rebate	Surcharge (P)	Rebate	00	Taxes	Subsidy	[10] Total Previous Adjustments (Rs.)	
0	0	0	0	0	0	0	0	0	0	0	0
(M) Sundry Charges/Arrears (Notice No. 0 and Date: 1/8/1980)											
Units	Fixed Charges	Energy Charges	FCA	Rebate	Surcharge (P)	Rebate	00	Taxes	Subsidy	[11] Sundry Charges/Arrears (Rs.)	
0	0	0	0	0	0	0	0	0	0	0	0
(N) Taxation											
Electricity Duty		Municipal Tax		G.P.		Cess		TDS/TDS		[12] Total Tax (Rs.)	
14200		0		4730		0		Suburb		18944	
(O) Arrears (Notice No. 0 and Date: 1/8/1980)											
SOP		Rent		SD		Municipal Tax		G.P.		[13] Current Fin. year Arrears Total (Rs.)	
0		0		0		0		0		0	
NET BILL AMOUNT						Rs.114225/-					
A+B+C+D+E+F+G+H+I+J+K+L						One Lakh Fourteen Thousand Two Hundred Twenty-Five Only					
(P) Total Bill Amount											
Due Date Cash/Online	Due Date Cheque/Crdt.	Net Amount Payable by due date	Late Payment Surcharge upto 7 days (0.2% of unpaid amount)	Amount Payable upto 7 days of due date	Late Payment Surcharge after 7 days and upto 15 days (0.5% of unpaid amount)	Amount Payable after 7 days and upto 15 days after due date					
04-JUN-21	04-JUN-21	114220	1004	115224	4700	119924					
(Q) Previous Payment Status											
DATE	SOP	Rent	SD	Municipal Tax	G.P.	[14] Previous Payment Total (Rs.)					
03-MAR-21	0710	00	1000	0	4104	6104					
(R) Consumption History of previous 12 month period											
MONTH:-	-	-	-	-	-	-	-	-	-	-	-
MAR-15-21	110.20	11.48	13.08	12.50	0	0	0	0	0	0	0
APR-15-21	-	-	-	-	-	-	-	-	-	-	-
MAY-15-21	0506	4020	4410	0110	0	0	0	0	0	0	0
Remarks:											
1. Please check & update (if required) email ID and mobile number by visiting https://www.telangana.gov.in as further bills will be delivered through email & SMS only as per (C) (1) 2021 & Public Notice dated 1.1.2021.											
2. Payments exceeding Rs.25,000/- shall be accepted in digital mode only w.e.f. 01-07-2021.											
3. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days of the due date and this may be taken as notice under section 50 of the Electricity Act, 2003 read with regulation 32 of the Supply Code, 2014.											
4. RS. 20 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. 20 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.											
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 Print Bill

PJAJAM STATE POWER CORPORATION LIMITED						Billing Category				
(Print) Office P.O.E.S. Head Office, The Mall P.O. Box 14702/J.P. 1912, GIN 04188P9291880033813 E-mail: 1912@pajcl.ja, Website: www.pajcl.ja, GSTIN NO. 83AACP0900JC Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice-com-Bill of Supply						LARGE SUPPLY - GENERAL INDUSTRY				
Sub Division	Division	Circle	Billing Month	Bill Date	Bill Cycle Invoice No.					
KHAWA-KURUBAN	KHAWA	KHAWA	6	20-JUN-2021	202106000427					
Due Date of Payment			05-JUL-21	Supply Voltage	Admissible Voltage	Metering Voltage	A/C No.			
Payment By Local Cheque can be Made Upto			05-JUL-21	11 KV	11 KV	11 KV	K33L00100058			
Consumer Name: MS HANDEAL, COUNCIL KHAWA Address: VILLI RASULIA, TENEL KHAWA				Subscribed Intensive (incl. Furnace)	Load(KVA)	Date	CEP/KA	Date		
GST No.:				Intensive (incl. Furnace)	0	0	0	0		
Connection Date: 11-JUN-20				Intensive (incl. Furnace)	0	0	0	0		
Mobile No.: 98XXXX0022				General	400	11-JUN-20	002	11-JUN-20		
				Seasonal	0	0	0	0		
				Total	400	0	0	0		
New Reading Date	Old Reading Date	Period	Security Consumption	Meter Security	Feeder Code	D138LJ				
20-JUN-21	24-06-21	20	88000	20010	Feeder Name:					
Water Reading	Water Meter	Water Multiplier	Line CTR	Meter Ratio	Metering Voltage	MTR/Correction	AGL/Supply Unit	Consumption		
MDI	1.85	2.08	1	6	1	11 KV	0	11.1		
KWH	3875	8218	1	6	1	11 KV	0	3870		
KWH	9127	8758	1	6	1	11 KV	0	2412		
Water Status	Meter Make	Leaf HGO Date	CIPT Unit/Make	Lab S/D Date	Total KWH Demand	Total KWH PU				
					0 1804 18 0000	11-JUN-20	11-07-0000	11-JUN-20		
						3870	2412			
(A) Fixed Charges										
Contract Demand (A)	Actual Demand (KVA (A))	80% of S.D. (KVA (B))	A or B whichever greater (C)	Rate per KVA/Day	Billing Days (D)	Fixed Charges (KVA/Cx D) (E)	(A) Fixed Charges Amount (Rs.)			
General	PU	General	PU	General	PU	General	PU			
500	0	11.1	0	400	0	452	0	18512		
(B) Energy Charges										
Total KWH	PU	PU	PU	Rate	Amount	PU	(B) Total Amount (Rs.)			
General	PU	General	PU	General	PU	General	PU			
3870	0	0	0.28	0	2411.8	0		2412		
(C) Fuel Cost Adj. Charges										
KWH Consumption	Rate of TOU/KWH	Amount	KWH Consumption	Rate of TOU/KWH	Amount	(C) FC = Adj. Surcharge (Rs.)				
3870	0	0	3870	0	0					
(D) Rentals										
PSPCL Meter Rent	MCR CIPT Unit/Rent	Other Equip. Rent	Total Rent	SOBT	OSBT	Total OSBT	(D) Total Rentals with Tax (Rs.)			
400	0	0	400	42.21	42.21	200	800			
(E) Surcharges										
Voltage Surcharge			Demand Surcharge			TDS Surcharge				
Admissible	Actual	Surcharge Rate	Surcharge Amount	Excess Demand	Surcharge Rate	Surcharge Amount	Peak Hrs (8 pm - 10 pm) KWH	Rate	Amount	(E) Total Surcharges (Rs.)
11 KV	11 KV	0	0	0	750	0	702	2	1008	1008
(F) Rebates										

Voltage Rebate			Single Phase Supply Rebate/Night Rebate		Threshold Rebate			TOD Rebate			(F) Total Rebate (Rs.)
Units	Rate	1/1/2011 Rebate	Electricity Rebate	Rate	Amount	Max. Peak hrs (09:00-12:00) (Rs/Unit)	Rate	Amount			
2942	0	0	0	0	0	0	1438	0	366	366	
(F) Subsidy											
Subsidized KWH					Subsidy Rate			Amount			(G) Subsidy Amount (Rs.)
2670					0.00			2670			2670
(H) Open Access Charges (Applicable to LS Open Access Consumers)											
Total Consumption (kWh)	PF/PL Consumption	DA Consumption	Open Access Charges	Additional Surcharges	LT Charges	Standby Charges	Wheeling Charges	Transmission Charges	SLDC Charges	(I) Total OA Charges (Rs.)	
2670	0	0	0	0	0	0	0	0	0	0	
(J) Previous Adjustments/Arrears Notice No.1 and Date											
Units	Fixed Charges	Energy Charges	PCA	Penalty	Surcharge (K)	Rebate (L)	Taxes	Subsidy	(J) Net Previous Adjustments (Rs.)		
0	0	0	0	0	0	0	0	0	0		
(L) Standby Charges/Arrears Notice No.2 and Date: 18/1/2008											
Units	Fixed Charges	Energy Charges	PCA	Penalty	Surcharge (K)	Rebate (L)	Taxes	Subsidy	(L) Standby Charges/Arrears (Rs.)		
0	0	0	0	0	0	0	0	0	0		
(M) Taxation											
Electricity Duty	Municipal Tax	GP	City Class	10/07/08			(M) Total Tax (Rs.)				
1280	0	1493	0	17913							
(N) Arrears Notice No.3 and Date: 18/1/2008											
SCP	Pen	ED	Municipal Tax	GP	(N) Current Fin. year Arrears Total (Rs.)						
0	0	0	0	0	0						
NET BILL AMOUNT											
A+B+C+D+E+F+G+H+I+J+K+L										Rs. 107430/-	
One Lakh Seven Thousand Four Hundred Thirty Rupees Only											
(O) Total Bill amount											
Due Date Credit/Online	Due Date Cheque/Draft	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @2% of unpaid amount	Amount Payable upto 7 days of due date	Late Payment Surcharge after 7 days and upto 15 days @7% of unpaid amount	Amount Payable after 7 days and upto 15 days after due date					
05-JUL-21	28-JUL-21	107430	1791	109221	4478	113699					
(P) Previous Payment Status											
DATE	SCP	Pen	ED	Municipal Tax	GP	(P) Previous Payment Total (Rs.)					
02-JUN-21	51793	000	11008	0	4706	64507					
(Q) Consumption History of previous 12 month period											
MONTH	15.12	15.01	15.02	15.03	15.04	15.05	15.06	15.07	15.08	15.09	15.10
15.11	4364	4226	4478	5113	387	0	0	0	0	0	0
<p>Message(s):</p> <ol style="list-style-type: none"> Please check & update (if required) email ID and mobile number by visiting http://www.registration.pscpl.in as further bills will be delivered through email & SMS only as per CG 1712007 & Public Notice dated 5.6.2007. Payments exceeding Rs.20,000/- shall be accepted in digital mode only w.e.f. 01-07-2008. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days of the due date and this may be later as notice under section 19 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014. RS. 30 HAS BEEN CHARGED AS LATE PAYMENT BURCHARGE, RS. 30 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT. 											
Powered by O/o C&T, PSCPL						Print Date: 06-07-2023 09:31 PM					



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PSPCL



 (pgBillPay.aspx)

 Print Bill

PUNJAB STATE POWER CORPORATION LIMITED										Billing Category	
(Print) Office P.S.E.B. Head Office, The Mall, Ferozshah Road, 147001, J.S. 1510, GIN 04870078019800000000 E-mail: PSC@pspcil.in, Website: www.pspcl.in, GSTIN NO: 03AAMP091200212C Original for Receipt Duplicate for Receipts, Taxable Invoiced, Invoice-dum-Bill of Supply										LARGE SUPPLY - GENERAL INDUSTRY	
Sub Division		Division		Circle		Billing Month		Bill Date		Bill run Month No.	
KARNATA - SUBURBAN		KARNATA		KARNATA		7		20-JUL-2021		201172000001	
Due Date of Payment				02-AUG-21		Supply Voltage		Admissible Voltage		Metering Voltage	
Payment By Local Cheque can be Made Upto				02-AUG-21		11 KV		11 KV		11 KV	
										A/C No. K3BL50100058	
Customer Name: M/S SIAAPORL COUNCIL, KARNATA				Address: VILL. PARULIYA, TENSEL, KARNATA		Metered		Load(KVA)		Date	
GST No:				Connection Date: 11-JUN-20		Mobile No.: 8400000000		General		450	
								Seasonal		0	
								Total		450	
New Reading Date		Old Reading Date		Period		Security Consumption		Meter Security		Prepaid Meter Code: 0122PLS	
20-JUL-21		20-JUN-21		21		56000		30070			
Meter Reading		Meter Reading		Meter Rate		Metering Voltage		Overall Multiplier		Consumption	
New		Old		Life CTR		11 KV				300	
47		1.50		1		11 KV		6		4708	
K3BL		10000		8807		1		6		4708	
K3BL		1.50		8107		1		6		38028	
Meter Status		Meter Make		Last MCD Date		CTPT Unit/Make		LMT S/D Date		Total KVAH (PU)	
				11-JUN-20		11 4275 PSEB		11-JUN-20		4708 38028	
		9 1006118 PSEB									
(A) Fixed Charges											
Contract Demand (C)		Actual Demand (A)		80% of (C) + (A) (B)		Rate per kWh/Block (D)		Billing Days (E)		Fixed Charges (C/D+E) (F)	
General		PU		General		PU		General		PU	
500		0		350		0		450		2	
										75012.12	
(B) Energy Charges											
Total Meter		Toll Free		General		PU		Annual		(B) Total Amount (Ru.)	
General		PU		General		PU		General		PU	
4708		0		5.00		0		28576.0		0	
(C) Fuel Cost-Add. Charges											
KVAH Consumption		Rate of FCAR/Block		Amount		KVAH Consumption		Rate of FCAR/Block		Amount	
4708		0		0		4708		0		0	
(D) Rebates											
PSPCL Meter Rent		MCD CTPT Unit Rent		Other Meter Rent		Total Rent		9507		COBT	
450		0		0		450		42.21		42.21	
										80	
(E) Burcharges											
Admissible		Actual		Surcharge		Excess Demand		Surcharge		100 Surcharge	
Supply		Rate		Amount		Surcharge		Rate		Amount	
11 KV		11 KV		0		0		750		0	
										10000	
										10000	
(F) Rebates											

Voltage Rebate			Single Phase Supply Rebate/Night Rebate		Three-Phase Rebate			TOD Rebate			(F) Total Rebate (Rs.)	
Units	Rate	WTOT Rebate	Supply Rebate	Night Rebate	Units	Rate	Amount	Units	Rate	Amount		
47236	0	0	0	0	0	0	0	0	0	0	0	
(G) Subsidy												
Subsidized Rates						Subsidy Rate			Amount			(G) Subsidy Amount (Rs.)
47236						0			0			0
(H) Open Access Charges (Applicable to LS Open Access Consumers)												
Total Consumption (kWh)	PPFCL	OA Consumption	Gross Supply Charges	Additional Surcharges	OT Charges	Standby Charges	Wheeling Charges	Transmission Charges	SLDC Charges	(H) Total OA Charges (Rs.)		
47236	0	0	0	0	0	0	0	0	0	0		
(I) Previous Adjustments/Arrears (Notice No. 0 and Date: 10/1/1995)												
Units	Fixed Charge	Energy Charges	PCA	Penalty	Surcharge (%)	Rebate (%)	Taxes	Subsidy	(I) Net Previous Adjustments (Rs.)			
0	0	0	0	0	0	0	0	0	0			
(J) Penalty Charges/Arrears (Notice No. 0 and Date: 10/1/1995)												
Units	Fixed Charge	Energy Charges	PCA	Penalty	Surcharge (%)	Rebate (%)	Taxes	Subsidy	(J) Penalty Charges/Arrears (Rs.)			
0	0	0	0	0	0	0	0	0	0			
(K) Taxation												
Electricity Duty	Municipal Tax	GF	Over Case	TDS/OTD	(K) Total Tax (Rs.)							
10000	0	10000	0	10000	10000							
(L) Arrears (Notice No. 0 and Date: 10/1/1995)												
SCP	Pen	SD	Municipal Tax	GF	(L) Current P/a, year Arrears Total (Rs.)							
0	0	0	0	0	0							
NET BILL AMOUNT												
Rs. 456445/-												
Four Lakh Fifty Six Thousand Four Hundred Forty Rupees Only												
(M) Total Bill Amount												
Due Date Cash/Online	Due Date Cheque/Draft	Net Annual Payable by due date	Late Payment Surcharge upto 7 days (2% of unpaid amount)	Amount Payable upto 7 days after due date	Late Payment Surcharge after 7 days and upto 15 days (2% of unpaid amount)	Amount Payable after 15 days and upto 30 days after due date						
02-AUG-21	02-AUG-21	456445	102	456547	10218	476765						
(N) Previous Payment Status												
DATE	SCP	Pen	SD	Municipal Tax	GF	(N) Previous Payment Total (Rs.)						
30-JAN-21	8690	55	1000	0	4055	12750						
(O) Consumption History of previous 12 month period												
MONTHS -	SCD	PPFCL	OA	Supply	OT	Standby	Wheeling	Transmission	SLDC	Arrears	Penalty	
10-12	118.26	11.46	11.68	13.38	11.1	282	0	0	0	0	0	
09-12	-	-	-	-	-	-	-	-	-	-	-	
08-12	4954	4220	4418	5118	267	47236	0	0	0	0	0	
<p>1. Please check & update (if required) e-mail ID and mobile number by visiting https://www.mpspl.com as further bills will be delivered through e-mails & SMS only as per CE 171(2021) & Public Notice dated 0.8.2021.</p> <p>2. Payments exceeding Rs.20,000/- shall be accepted in digital mode only w.e.f. 01-07-2021.</p> <p>3. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days of the due date and this may be taken as notice under section 10 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.</p> <p>4. NB. 30 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. 30 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.</p>												
Powered by: Co-CE/PPFCL						Print Date: 05-27-2021 09:52 PM						

 Print Bill

PUNJAB STATE POWER CORPORATION LIMITED										Billing Category	
(Regd. Office: P.S.E.S, Road 036A, The Mall Patiala-147001, Ph. 1912, GAN 0410896021880003813) E-mail: 1912@pspcil.in, Website: www.pspcl.in, GSTIN NO: 03A4P09020212C Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice-esp:02 of Supply										LARGE SUPPLY - GENERAL INDUSTRY	
Sub-Division	Division	Circle	Billing Month	Bill Date	Bill cum Meter No.						
KHANA-SUBRSAN	KHANA	MUNDRA	8	26-AUG-2021	202108200001						
Due Date of Payment			06-SEP-21	Supply Voltage	Admissible Voltage	Making Voltage	A/C No.				
Payment By Local Cheque can be Made Upto			06-SEP-21	11 KV	11 KV	11 KV	K35L50100058				
Consumer Name: M/S MUMDRA, DOLAND, KHANA Address: VILL:AKULNA, TENSIL, KHANA				Sanctioned Load(KVA)		Date	CO/Ph.	Date			
GST No: Connection Date: 11-JUN-20 Meter No.: 900000002				Intensive (inc Furnace)		0	0				
				Intensive (Ind. Fur/Other)		0	0				
				Domestic		492	11-JUN-20	002	11-JUN-20		
				Overhead		0	0				
				Total		492		002			
New Reading Date	Old Reading Date	Period	Security Consumption	Meter Security	Feeder Code: 0123FL3	Feeder Name:					
27-AUG-21	29-JUL-21	29	000000	20010							
Meter Reading		Meter Multiplier	Line CTR	Meter Ratio	Making Voltage	Overall Multiplier	MUTS Connection	ACB Supply Units	Consumption		
Max	Old										
MD	47	47	1	0	1	11 KV	0		392		
KWH	27020	17024	1	0	1	11 KV	0	0	76628		
KWH	20000	10018	1	0	1	11 KV	0	0	76000		
Meter Status	Meter Make	Last MCD Date	CTPT Unit/Meter	Last SLD Date	Total KWH General	Total KWH PSU					
9 1000V100 P000		11-JUN-20	11 4078 P000	11-JUN-20	76000	76000					
(A) Fixed Charges											
Contract Demand (S)	Actual Demand (KA (A))	80% of (S) / KA (B)	A or B whichever greater (C)	Rate per KVA/Month	Billing Days (D)	Fixed Charge = Cx(Dx1/1000)	(A) Fixed Charge Amount(₹.)				
General	PSU	General (PSU)	General (PSU)	General (PSU)	General (PSU)	General	PSU				
000	0	392	0	400	0	182	0	28	7096.00	0	7096
(B) Energy Charges											
Total KWH		Split Rate		Amount		(C) Total Amount (₹.)					
General	PSU	General	PSU	General	PSU						
76000	0	6.20	0	47120.0	0	47120					
(C) Fuel Cost Adj. Charges											
Additional Burden											
KWH Consumption	Rate of FCAR(KWH)	Amount	KWH Consumption	Rate of FCAR(KWH)	Amount	(C) FCA + Add. Burden (₹.)					
76000	0	0	76000	0	0	0					
(D) Rentals											
PSPCL Meter Rent	MCD CTPT Unit Rental	Other Equip. Rent	Total Rent	0.001	0.001	Total SBT	(C) Total Rentals with Tax (₹.)				
492	0		492	42.21	42.21	002	802				
(E) Surcharges											
Voltage Surcharge				Demand Surcharge				TDS Surcharge			
Admissible	Actual Supply	Surcharge Rate	Surcharge Amount	Excess Demand	Surcharge Rate	Surcharge Amount	Peak Hrs (8 pm - 10pm) KWH	Rate	Amount	(C) Total Surcharges (₹.)	
11 KV	11 KV	0	0	0	700	0	13620	0	37560	37560	
(F) Rebates											

Voltage Rates			Single Point	Threshold Rates			TOD Rates			(F) Total Rebate (Rs.)
Units	Rate	W/DayT Rebate	Rebate Rate/Day/night Rebate	Eight Hour Rates	Rate	Amount	Non Peak Rate (10 pm - 5pm) W/Day	Rate	Amount	
7000	0	0	0	0	0	0	0	0	0	0
(G) Subsidy									(H) Subsidy Amount (Rs.)	
Subsidy Rate						Amount				
7000						0			0	
(I) Open Access Charges (Applicable to LS Open Access Consumers)										
Total Consumption kWh	PSPCL Consumption	GS Consumption	Open Subsidy Charges	Additional Surcharges	LF Charges	Standby Charges	Wheeling Charges	Transmission Charges	SLDC Charges	(J) Total OA Charges (Rs.)
7000	0	0	0	0	0	0	0	0	0	0
(K) Previous Adjustments/Reversals Notice No. and Date										
Units	Fixed Charges	Energy Charges	PCA	Rentals	Surcharge (H)	Rebates (I)	Taxes	Subsidy	(L) Net Previous Adjustments (Rs.)	
0	0	0	0	0	0	0	0	0	0	
(M) Standby Charges/Reversals Notice No. and Date: 08/19/20										
Units	Fixed Charges	Energy Charges	PCA	Rentals	Surcharge (H)	Rebates (I)	Taxes	Subsidy	(N) Standby Charges/Reversals (Rs.)	
0	0	0	0	0	0	0	0	0	0	
(O) Taxation										
Electricity Duty	Municipal Tax	STP	Gas Levy	TGS/TOB	(P) Total Tax (Rs.)					
4704	0	2000	0	0	6704					
(Q) Arrears Notice No. and Date: 08/19/20										
SCP	Penl	ED	Municipal Tax	STP	(R) Current Fin. year Arrears Total (Rs.)					
-100	0	0	0	0	-100					
NET BILL AMOUNT						Rs.60800/-				
A+B+C+D+E-F+G+H+I+J+K+L						Rs.Lakh Above Eight Thousand Ninety Rupees Only				
(S) Total Bill Amount										
Due Date Cash/Online	Due Date Cheque/Instl	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @2% of original amount	Amount Payable upto 7 days of due date	Late Payment Surcharge after 7 days and upto 15 days @2% of unpaid amount	Amount Payable after 15 days after due date				
06-SEP-21	06-SEP-21	60800	1100	7200	2000	7200				
(T) Previous Payment Status										
DATE	SCP	Penl	ED	Municipal Tax	STP	(U) Previous Payment Total (Rs.)				
02-AUG-21	37000	0	0	0	0	37000				
(V) Consumption History of previous 12 month period										
MONTH -										
MAY 15/20	116.20	11.48	13.98	12.36	11.1	262	262	0	0	0
JUNE -	-	-	-	-	-	-	-	-	-	-
JULY 2020	4291	4238	4118	3113	387	47238	70206	0	0	0
<p>1. Please check & update (if required) email ID and mobile number by visiting http://consumerregistration.pscpl.in as further bills will be delivered through emails & SMS only as per DC 17/02/21 & Public Notice dated 03/02/21.</p> <p>2. Payments exceeding Rs.25,000/- shall be accepted in digital mode only w.e.f. 01/07/2021.</p> <p>3. In case the payment of bill amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days of the due date and this may be taken as notice under section 36 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.</p> <p>4. RS. 40 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. 20 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.</p>										
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 Print Bill

PUNJAB STATE POWER CORPORATION LIMITED										Billing Category	
(Regd. Office P.A.E.S. Head Office, The Staff Quarters 117071/76, 19102, 698, LAMHPB2016000033815) E-mail: 1912@pspcil.in, Website: www.pspcl.in, GSTIN NO: 15AAFC2912GQZC Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice cum-Bill of Supply										LARGE SUPPLY - GENERAL INDUSTRY	
Sub Division		Division		Circle		Billing Month		Bill Date		Bill Cycle Invoice No.	
KRWANA, GUBBURGAN		KRWANA		SHANWA		B		20-SEP-2021		201900000000P	
Due Date of Payment				04-OCT-21		Supply Voltage		Admissible Voltage		Metering Voltage	
Payment By Local Cheque can be Made Upto				04-OCT-21		11 KV		11 KV		11 KV	
Consumer Name: M/S MUNDROL COUNCIL, SHANWA Address: VILL: RAJULIA, TQ: HSL, SHANWA										A/C No. K3LSL90100058	
GST No.: Connection Date: 11-JUN-20 Meters No.: 9510000322										Sanctioned Intention (Per Furnance) 0 0 Intention (Per Pur (Others) 0 0 Electric 450 15-024 500 15-024 Rational 0 0 0 20 Total 450 500	
New Reading Date		Old Reading Date		Period		Security Consumption		Meter Security		Meter Code: C123FL2 Meter Name:	
20-SEP-21		21-AUG-21		31		96000		35110			
Water Reading		Water Meter		Line CTR		Meter Rate		Metering Voltage		General Multiplicar	
New		Old		MultiPlyer		Meter Rate		Metering Voltage		General Multiplicar	
MD		48.21		47		1		0		1	
MD		43025		31158		1		0		1	
KWH		38875		25620		1		0		1	
Water Station		Meter Rate		Last MCD Date		CTPT Contribution		Last SLD Date		Total KWH General	
		9 102419M PSEB		11-JUN-20		11 4275 PSEB		11-JUN-20		5024 5875	
(A) Fixed Charges											
Contract Demand (L)		Actual Demand (KVA,JA)		80% of (L) OR (R)		A or B whichever greater (C) KVA		Rate per KVA/Month		Billing Days (D)	
General		PU		General PU		General PU		General PU		Fixed Charges = (C) x (D) x (E)	
500		0		287.58		0		400		0 155 0 31 75215.12 0 75419	
(B) Energy Charges											
Total KWH		Bill Rate		Amount		Total Amount (Rs.)					
General		PU		General		PU					
5024		0		6.08		0		421776.2 0 521776			
(C) Fuel Cost Adj. Charges											
KWH Consumption		Rate of FCA/RSK		Amount		KWH Consumption		Rate of FCA/RSK		Amount	
5024		0		0		5024		0		0	
(D) Rebates											
PSPCL Meter Rent		MCS CPTT Line Rental		Other Equip. Rent		Total Rent		C687		C687	
459		0		0		459		42.21		42.21	
(E) Surcharges											
Voltage Surcharge				Demand Surcharge				TDS Surcharge			
Admitted Actual Supply		Surcharge Rate		Surcharge Amount		Excess Demand		Surcharge %/pt		Surcharge Amount	
11 KV		11 KV		0		0		70		0	
								14022		2	
(F) Rebates											

Voltage Rebate			Single Point		Threshold Rebate			TOE Rebate			(F) Total Rebate (Rs.)
Units	Rate	KWH/HT Rebate	Supply Rebate/High Rebate	Eligible KVAH Factors	Rate	Amount	Non Peak HTs (10 am - 6:30pm)	Rate	Amount		
BDH4	0	0	0	0	0	0	0	0	0	0	0
(D) Subsidy											
Subsidy Rate									Amount	(E) Subsidy Amount (Rs.)	
BDH4									0	0	
(E) Open Access Charges (Applicable to LE Open Access Consumers)											
Total Consumption (kWh)	PEPCO Consumption	GA Consumption	Costs/ Subsidy Charges	Additional Surcharges	LT Charges	Standby Charges	Wheeling Charges	Transmission Charges	SLDC Charges	(H) Total OA Charges (Rs.)	
BDH4	0	0	0	0	0	0	0	0	0	0	
(I) Previous Adjustments/Retros and Sides											
Units	Fixed Charges	Energy Charges	FCA	Retros	Surcharge (I)	Retros (II)	Taxes	Subsidy	(J) Net Previous Adjustments (Rs.)		
0	0	0	0	0	0	0	0	0	0		
(K) Standby Charges/Retros											
Units	Fixed Charges	Energy Charges	FCA	Retros	Surcharge (I)	Retros (II)	Taxes	Subsidy	(L) Standby Charges/Retros (Rs.)		
0	0	-47180	0	0	0	0	-11000	0	-75180		
(M) Taxation											
Electricity Duty	Municipal Tax	STP	Gas Cess	100/100	(N) Total Tax (Rs.)						
BDH4	0	0	0	0	0						
(O) Interest											
STP/BDH4	Rate	ED	Municipal Tax	STP	(P) Current Fin. year Interest Total (Rs.)						
0	0	0	0	0	0						
NET BILL AMOUNT						Rs. 899310/-					
A+B+C+D+E+F+G+H+I+J+K+L						(Q) Total Bill Amount					
Due Date Cash/Online	Due Date Cheque/Onl	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @ 2% of unpaid amount	Amount Payable upto 7 days after due date	Late Payment Surcharge after 7 days and upto 15 days @ 5% of unpaid amount	Amount Payable after 15 days after due date					
04-OCT-21	04-OCT-21	899310	1044	71086	2710	72840					
(R) Previous Payment Status											
DATE	SDP	Rate	ED	Municipal Tax	STP	(S) Previous Payment Total (Rs.)					
0	0	0	0	0	0	0					
(T) Consumption History - 12m (last 12 month period)											
MONTH -	-	-	-	-	-	-	-	-	-	-	-
MO: 10/21	111.00	15.45	13.88	13.36	11.1	102	102	287.00	0	0	0
NOV: 2020	450.0	438	4476	217.8	327	47236	75000	8204	0	0	0
<p>Remarks:</p> <p>1. Please check & update if required email ID and mobile number by visiting http://www.bsecl.com/registration-page/ as further bills will be delivered through email & SMS only as per CC 17(2)(b) & Public Notice dated 0.8.2021.</p> <p>2. Payments exceeding Rs.20,000/- shall be accepted in digital mode only w.e.f. 01-01-2021.</p> <p>3. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 15 days of the due date and this may be later as notified under section 89 of the Electricity Act 2003 read with regulation 32 of the Supply Code, 2014.</p> <p>4. RS. 20887.81 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, RS. 1066.00 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.</p>											
Prepared by: Gm (01/7) P/19/20						Print Date: 04-27-2021 09:52 PM					

Print Bill

RAJAH STATE POWER CORPORATION LIMITED										Billing Category				
(Paya) Office P.S.E.S. Head Office, The Mal Palace-14100, P.O. 1912, CMC 041/08P64914800000017 S-mail: 1102@paya.com, Website: www.paya.com, GSTIN NO: 23AAFP06000000 Original for Recipient Duplicate for Supplier, Tenants Services, Invoice-cum-Bill of Supply										LARGE SUPPLY - GENERAL INDUSTRY				
Sub Division	Division	Circle	Billing Month	Bill Date	Bill Cycle Invoice No.									
KOMANA-SUBURBAN	KOMANA	KOMANA	10	20-OCT-2021	2021022002142									
Due Date of Payment			01-NOV-21	8 kv/11 kv	Admittance Voltage	Metering Voltage	A/C No.							
Payment By Local Cheque can be Made			05-NOV-21	11 KV	11 KV	11 KV	K36L80100058							
Consumer Name: MS MANORNI, SOUNL, KOMANA Address: VILLARAGULAJATELAKOMANA GST No: Connection Date: 11-JUN-20 Mobile No: 9840000000										Estimated	Losses(%)	Date	Equipm	Date
										0	0	0	0	0
										0	0	0	0	0
										480	0	11-JUN-20	500	11-JUN-20
										0	0	0	0	0
										480	0	0	0	0
New Reading Date		Old Reading Date	Period	Security Consumption	Meter Security	Feeder Code: D10PFL0	Feeder Name:							
18-OCT-21		21-SEP-21	27	00000	00101									
Meter Reading		Meter Multiplier	Line CTs	Meter Ratio	Metering Voltage	Current Multiplier	METS Connection	Ass. Supply Units	Consumption					
New	Old													
MD1	30.42	48.01	1	0	1	11 KV	0	0	280.52					
KV601	07005	00000	1	0	1	11 KV	0	0	70004					
KV601	01007	00075	1	0	1	11 KV	0	0	10102					
Meter Status		Meter Make	Last MCC Date	CTPT (a-b) Make	Last SLD Date	Total KW/h	Total Demand	Total kWh						
0 10084100 P000			11-JUN-20	11 4200 P000	11-JUN-20	70284	70102							
(A) Fixed Charges														
Contract Demand (\$)		Actual Demand (kVA/24)	80% of (\$)/kVA/24	A.C. S. Charge (kVA/Month)	Rate per kWh/Month	Billing Days (D)	Fixed Charges +Carroll(12000)	(A) Fixed Charges Amount(\$)						
General	PU	General (PU)	General	PU	General	PU	General	PU						
000	0	230.00	0	480	0	180	0	27	8500.0	0				
(B) Energy Charges														
Total Meter		Tariff Rate		Amount		(B) Total Amount (\$)								
General	PU	General	PU	General	PU									
70284	0	6.00	0	42071.2	0	42071.2								
(C) Fuel Cost Adj. Charges														
KVAh Consumption		Rate of FCAR(kVAh)	Amount	KVAh Consumption	Rate of FCAR(kVAh)	Amount	(C) FC + Adj. Surcharge (\$)							
70284	0	0	0	70284	0	0	0							
(D) TARIFFS														
PSPCL Meter Rent	MCS CTP Unit Rental	Other Equip. Rent	Total Rent	0197	0007	Total 0197	(D) Total Rentals with Tax (\$)							
480	0	0	480	42.20	42.20	803	803							
(E) Surcharges														
Voltage Surcharge				Demand Surcharge				TOD Surcharge						
Admittance	Actual Supply	Surcharge Rate	Surcharge Amount	Demand	Surcharge Rate	Surcharge Amount	Peak Tariff (1 pm - 10pm) (kVAh)	Rate	Amount	(E) Total Surcharges (\$)				
11 KV	11 KV	0	0	0	700	0	10400	0	0000	0000				
(F) Interest														

Voltage Rebate			Single Point Supply Rebate/High Voltage Rebate		Threshold Rebate			TOD Rebate			(F) Total Rebate (Rs.)
Units	Rate	STODT Rebate	Subsidized kWh	Subsidy Rate	Eligible kWh Rebate	Units	Amount	Non Peak hrs (0 pm-6pm) kWh	Rate	Amount	(F) Total Rebate (Rs.)
40874	0	0	0	0	0	0	0	28810	1.28	37101	37101
(D) Subsidy											
Subsidized kWh			Subsidy Rate			Amount			(D) Subsidy Amount (Rs.)		
72084			0			0			0		
(E) Over Access Charges (Applicable to LE Over Access Consumers)											
Total Consumption kWh	PEPCL Consumption	OA Consumption	Over Subsidy Charges	Additional Surcharges	LT Charges	Energy Charges	Winding Charges	Transmission Charges	SLDC Charges	(E) Total OA Charges (Rs.)	
72084			0	0	0	0	0	0	0	0	
(F) Previous Adjustments (Rs. and Cents)											
Units	Fixed Charges	Energy Charges	FCA	Penalty	Surcharge (%)	Relates (%)	Taxes	Subsidy	(F) Previous Adjustments (Rs.)		
0	0	0	0	0	0	0	0	0	0		
(G) Sundry Charges/Misstatements (Rs. and Cents)											
Units	Fixed Charges	Energy Charges	FCA	Penalty	Surcharge (%)	Relates (%)	Taxes	Subsidy	(G) Sundry Charges/Misstatements (Rs.)		
0	0	-51958	0	0	0	0	-12204	0	-64162		
(H) Taxation											
Electricity Duty	Municipal Tax	CGP	OW	OW	OW	OW	OW	OW	OW	OW	(H) Total Tax (Rs.)
71218	0	20842	0	0	0	0	0	0	0	0	20842
(I) Interest (Rs. and Cents)											
SCP	Pen	OW	OW	OW	OW	OW	OW	OW	OW	OW	(I) Interest Pen. year Amount Total (Rs.)
57086.34	1108.84	91875	0	0	0	0	0	0	0	0	169070.18
NET BILL AMOUNT										Rs. 210720/-	
A * B + C + D + E + F + G + H + I + J + K + L (To lock Tax Threshold Green Household Ready Supply Only)											
(M) Bill Amount											
Due Date	Due Date	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @ 1% of unpaid amount	Amount Payable upto 7 days of due date	Late Payment Surcharge after 7 days and upto 15 days @ 1% of unpaid amount	Amount Payable after 7 days and upto 15 days after due date					
01-NOV-21	01-NOV-21	210720	4480	215200	22400	237600					
(N) Previous Payment Status											
DATE	CGP	Pen	OW	Municipal Tax	CGP	(N) Previous Payment Total (Rs.)					
0	0	0	0	0	0	0					
(O) Consumption history of previous 12 month period											
MONTH-	11.21	11.20	11.19	11.18	11.17	11.16	11.15	11.14	11.13	11.12	11.11
NOV-21	110.25	110.25	110.25	110.25	110.25	110.25	110.25	110.25	110.25	110.25	110.25
NOV-20	4558	4235	4475	5115	517	47226	75220	82441	70254	0	0
NOV-19	4558	4235	4475	5115	517	47226	75220	82441	70254	0	0

1. Please check & update (if required) email ID and mobile number by visiting <https://consumerhelp@wppsc.gov.in> as further bills will be delivered through email & SMS only as per TC 1742021 & Public Notice dated 08.08.2021.

2. Payments exceeding Rs. 20,000/- shall be accepted in digital mode as per G.O. 17-01-2021.

3. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 10 days of the due date and this may be done as follow under section 51 of the Electricity Act, 2003 read with regulation 52 of the Supply Code, 2014.

4. Rs. 1710.18 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, Rs. 1008.84 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.

Prepared by ITO (G) TO PEPCL Print Date: 08-07-2023 09:32 PM



 (pgBillPay.aspx)

PSPCL



 (pgBillPay.aspx)


 Print Bill

PUNJAB STATE POWER CORPORATION LIMITED										Billing Category											
(Regd. Office P.S.E.S. Head Office, The Mall Postcode-147001, Ph. 0181, CGU 01810980018800000193 E-mail: 1913@pspcil.com, Website: www.pspcl.in, GSTIN No: 28AAFG01080120 Original for Recipient Duplicate for Supplier, Taxable Invoice, Invoice date-BB of Supply								LARGE SUPPLY - GENERAL INDUSTRY													
Sub Division		Division		Circle		Billing Month		BI Date		BI cum. Invoice No.											
KARNATA - BILUPURAM		KARNATA		KARNATA		11		28-NOV-2021		2021124020118											
Due Date of Payment				06-DEC-21		Supply Voltage		Admittable Voltage		Billing Voltage											
Payment By Local Cheque can be Made Upto				06-DEC-21		11 KV		11 KV		11 KV											
										A/C No.											
										K3BL0100008											
Consumer Name: M/S MANJARA, COUNCIL KARNATA Address: VILL:RAJALUVA,7018L,KARNATA GST No.: Generation Date: 11-JUN-20 Meter No.: 840700002										Meter No. (Contract) Meter No. (on Parameter) Meter No. (on PU/Circuit) Meter No. Meter No.		Last Billed Date Date Date Date		Date Date Date Date							
New Reading Date		Old Reading Date		Period		BI or BI-Correction		Meter Security		Feeder Code: 0128PL2											
22-NOV-21		18-OCT-21		15		500/00		30/15													
Meter Reading		Meter Multiplier		MVA CTR		MVA Ratio		Billing Voltage		Overall Multiplier											
New		Old																			
MVA		38.25		38.42		1		11 KV		0											
KWH		78912		87943		1		11 KV		0											
KVAR		67911		67967		1		11 KV		0											
Meter Status		Meter Make		Last MCO Date		CTPT on MVA		Last S/D Date		Total KWH Generated											
0 1334198 PSEB		11-JUN-21		11-APR-20		11-APR-20		11-JUN-20		87894 87944											
(A) Fixed Charges																					
Contract Demand (kVA)		Actual Demand (kVA)		80% of (A) OR (B)		A or B whichever ever is greater (kVA)		Rate per kVA/Month		Billing Days (D)											
General		PSU		General		PSU		Fixed Charges + GST/Ch/125%		(A) Fixed Charges Amount(₹)											
400		0		400		400		150 0 30		9450.00 0 0 8550											
(B) Power Charges																					
Total KWH		Billing Rate		Amount		(B) Total Amount (₹)															
General		PSU		General		PSU															
87894		0.00		0		86218.7		0 86217													
(C) Fuel Cost Adj. Charges																					
KWH Generating		Rate of FUEL/Unit		Amount		Rate of FUEL/Unit		Rate of FUEL/Unit		(C) FCA + AMB Surcharge (₹)											
87894		0		0		0		0		0											
(D) Taxes																					
PSPCL Meter Rent		NER CTPY Unit Rent		Other Meter Rent		Tax Amt		GST		(D) Total Taxable with Tax (₹)											
800		0		0		12.21		42.21		800											
(E) Surcharges																					
Voltage Surcharges				Demand Surcharges				TOD Surcharges													
Administrative		Actual Supply		Surcharge Rate		Surcharge Amount		Demand		Surcharge Rate		Surcharge Amount		Peak Fee (₹ per 15 min) (₹/day)		Rate		Amount		(E) Total Surcharges (₹)	
11 KV		11 KV		0		0		0		0		0		0		0		0		0	
(F) Interest																					

500

Voltage Rebate			Single Phase Supply Rebate/Night Rebate		Three-Phase Rebate			TSD Rebate			(F) Total Rebate (Rs.)
Units	Rate	WTD/T Rebate	Engin. Cost Rebate	Acis	Artific	Non Peak Fm (10 pm-8pm) Rebate	Rate	Amount			
0024	0	0	0	0	0	0	1000	1.20	3600		3600
(D) Subsidy											
Subsidy (Rs.)			Subsidy Rate			Amount			(E) Subsidy Amount (Rs.)		
0024			0			0			0		
(B) Open Access Charge (Applicable to LD Cost Access Customers)											
Total Consumption (kWh)	POFCL Category	GA Category	Gross Subsidy Charge	Additional Subsidy	LT Charge	Security Charge	Whodling Charge	Transmission Charge	SLDC Charge	(A) Total OA Charge (Rs.)	
0000			0	0	0	0	0	0	0	0	0
(C) Previous Adjustments (Rs.) and Date											
Units	Fixed Charge	Energy Charge	FGA	Remise	Surcharge (C)	Subsidy (D)	Taxes	Security	(E) Total Previous Adjustments (Rs.)		
0	0	0	0	0	0	0	0	0	0	0	0
(F) Sundry Charges/Allowances (Rs.) and Date (01/00)											
Units	Fixed Charge	Energy Charge	FGA	Remise	Surcharge (C)	Subsidy (D)	Taxes	Security	(E) Sundry Charges/Allowances (Rs.)		
0	0	0	0	0	0	0	0	0	0	0	0
(G) Taxation											
Electricity Duty	Municipal Tax	CG	Overhead	Water Tax	100/100	(H) Total Tax (Rs.)					
0015	0	0	0	0	0	0					
(I) Arrears (Rs.) and Date (01/00)											
SCP	Rate	ED	Multiple Tax	GP	(J) Current Fin. year Arrears Total (Rs.)						
-00	0	0	0	0	-00						
NET BILL AMOUNT										Rs. 700000/-	
A+B+C+D+E+F+G+H+I+J+K+L										Total (Rs.)	
(K) Terms and Conditions											
Date	Due Date	Nat.Amount Payable by Due Date	Late Penalty in Surcharge upto 7 days @ 2% of unpaid amount	Amount Pay upto 7 days after due date	Late Payment Surcharge after 7 days upto 15 days @ 5% of unpaid amount	Amount Payable after 7 days upto 15 days after due date					
06-DEC-25	05-DEC-21	10000	1000	7000	3500	10500					
(M) Previous Payment Status											
DATE	SCP	Rate	ED	Multiple Tax	GP	(N) Previous Payment Total (Rs.)					
29-DEC-01	01001	1000	7000	0	3500	11500					
(O) Consumption (kWh) + (P) Losses (kWh) + (Q) Losses (kWh)											
MONTH	SCP	Rate	ED	Multiple Tax	GP	(R) Previous Payment Total (Rs.)					
NOV-02	01001	1000	7000	0	3500	11500					
NOV-03	01001	1000	7000	0	3500	11500					
NOV-04	01001	1000	7000	0	3500	11500					
NOV-05	01001	1000	7000	0	3500	11500					
NOV-06	01001	1000	7000	0	3500	11500					
NOV-07	01001	1000	7000	0	3500	11500					
NOV-08	01001	1000	7000	0	3500	11500					
NOV-09	01001	1000	7000	0	3500	11500					
NOV-10	01001	1000	7000	0	3500	11500					
NOV-11	01001	1000	7000	0	3500	11500					
NOV-12	01001	1000	7000	0	3500	11500					
NOV-13	01001	1000	7000	0	3500	11500					
NOV-14	01001	1000	7000	0	3500	11500					
NOV-15	01001	1000	7000	0	3500	11500					
NOV-16	01001	1000	7000	0	3500	11500					
NOV-17	01001	1000	7000	0	3500	11500					
NOV-18	01001	1000	7000	0	3500	11500					
NOV-19	01001	1000	7000	0	3500	11500					
NOV-20	01001	1000	7000	0	3500	11500					
NOV-21	01001	1000	7000	0	3500	11500					
NOV-22	01001	1000	7000	0	3500	11500					
NOV-23	01001	1000	7000	0	3500	11500					
NOV-24	01001	1000	7000	0	3500	11500					
NOV-25	01001	1000	7000	0	3500	11500					
NOV-26	01001	1000	7000	0	3500	11500					
NOV-27	01001	1000	7000	0	3500	11500					
NOV-28	01001	1000	7000	0	3500	11500					
NOV-29	01001	1000	7000	0	3500	11500					
NOV-30	01001	1000	7000	0	3500	11500					
NOV-31	01001	1000	7000	0	3500	11500					

1. Please check & update (if required) email id and mobile number by writing helpdesk@wppsc.wb.gov.in or by fax to the office. Bill will be sent through email & SMS only as per UE 17 (2003) & Public Notice dated 08.03.11.

2. Payments exceeding Rs.20,000/- shall be accepted in digital mode only, i.e., 01-07-2011.

3. In case the payment of billed amount is not made by the due date, the power supply shall be liable for disconnection after expiry of 10 days of the due date and this may be done as entire order and on 01 of the next day of 2011 and will register 10 of the Supply Code, 2014.

4. RS. 00 HAS BEEN CHARGED AS LATE PENALTY FUNDING FOR THE MONTH OF NOVEMBER AS INTEREST ON UNPAID ACCOUNT.

Power by: WPPSC, WB
Date: 01-12-2011 09:22 PM

Voltage Rates			Single Phase Supply Rates/Chgs			Three Phase Rates			TDR Rates			P/T Fee Rates (Rs.)
Units	Rate	WTSHT Rate	Supply Rebate	Equip. Subst. Rate	Area	Amount	Non-Peak (Rs./24 Hrs.)	Rate	Amount	(P) Total (Rs.)	(T) Total (Rs.)	(R) Total (Rs.)
0000	0	0	0	0	0	0	2375	1.25	2700	0225		
(D) Activity Subsidy Rate												
(E) Over Amort Charges (Applicable to U.S. Open Access Customers)												
Total Consumption kWh	Per kWh	GA	Green Subsidy Charge	Additional Surcharge	Lot Charges	Working Charge	Whetting Charge	Transmission Charge	ISDC Charge	(P) Total GA Charge (Rs.)		
0000	0	0	0	0	0	0	0	0	0	0		
(F) Prudence Adjustment (Applicable to U.S. Open Access Customers)												
Units	Fixed Charge	Energy Charge	PCA	Renew	Surcharge (Rs.)	Renew	Taxes	Subsidy	ISDC Prudence Adjustment (Rs.)			
0	0	0	0	0	0	0	0	0	0			
(G) Standby Charge/Additional Surcharge (Rs.) and Grid (Rs./1000)												
Units	Fixed Charge	Energy Charge	PCA	Renew	Surcharge (Rs.)	Renew	Taxes	Subsidy	IS Standby Charge/Additional (Rs.)			
0	0	0	0	0	0	0	0	0	0			
(H) Taxation												
Electricity Duty	Maximum Tax	ICP	Grid Fee		TDS/IS		(P) Total Tax (Rs.)					
0000	0	0	0		0		00000					
(I) Others												
00P	Tax	IS	Grid Fee		TDS/IS		(P) Grand Total (Rs.)					
0001204	108.00	0.0000	0		0.0000		108018.00					
NET BILL AMOUNT						Rs. 229478/-						
A B C D E F G H I J K L						Ready To Cash For Bill The next day received (every day) only						
(M) Term Settlement												
Due Date	Chq/Debit	Chq/Debit	Net Amount Payable by due date	Late Payment Surcharge upto 7 days @ 2% of unpaid amount	Amount Payable after 7 days upto 15 days @ 5% of unpaid amount	Late Payment Surcharge after 15 days upto 30 days @ 10% of unpaid amount	Amount Payable after 30 days after due date					
00-FEB-25	00-FEB-25	229478/-		0	0	0	229478/-					
(N) Previous Payments Status												
Chq/Debit	SLIP	Auto	IS	Maximum Tax	ICP	(P) Previous Payment Total (Rs.)						
						0						
(O) Consumption (kWh) of previous 12 months period												
MONTH -	0000	0000	0000	0000	0000	0000	0000	0000	0000	0000	0000	
0000	0	0	0	0	0	0	0	0	0	0	0	
0000	0	0	0	0	0	0	0	0	0	0	0	
0000	0	0	0	0	0	0	0	0	0	0	0	
0000	0	0	0	0	0	0	0	0	0	0	0	
<p>Message:</p> <p>1. Power chq is a bill (if required) email ID and mobile number for all bill notices is customer@delhienergy.com or 011-26112200.</p> <p>2. Payment exceeding Rs.20,000/- shall be accepted in 0100 mode on or before 15th March 2019.</p> <p>3. In case the payment of total amount is not made by the due date the interest apply shall be 10% - Discretionary after expiry of 15 days of the due date and this may be taken as case under section 20 of the Electricity Act 2003 read with regulation 50 of the Supply Code, 2014.</p> <p>4. Rs. 35647.00 HAS BEEN CHARGED AS LATE PAYMENT SURCHARGE, Rs. 22078.00 HAS BEEN CHARGED AS INTEREST ON UNPAID AMOUNT.</p>												
Generated by Sys (8) T3/P3/PL						Print Date: 08-27-2018 08:37 PM						

Voltage Rebate			Single Phase		Triphase Rebate			TSD Rebate		
Date	Rate	WSPVT Rebate	Single Phase/High Rebate	Utility KVA Rebate	Rate	Amount	Non-Feed Rate (10 kw - 50kw @20%)	Rate	Amount	(F) Total Rebate (Rs.)
07/04	0	0	0	0	0	0	2000	1.20	2400	2400
Subtotal (GHI)						100 Subsidy Subsidy Fee		Amount		(G) Subsidy Amount (Rs.)
07/04						0		0		0
(H) Open Access Charges (Applicable to LT Customers Connected)										
Sl No	Category	On	Close to Grid	Additional	Utility Charge	Working	Transmission	SDC	(I) Total OA Charges (Rs.)	
07/04	0	0	0	0	0	0	0	0	0	
(J) Previous Adjustments (Rs.)										
Date	Feed Charges	Energy Charges	PCA	Rebate	Exchange	Rebate	Taxes	Subsidy	(K) Total Previous Adjustments (Rs.)	
0	0	0	0	0	0	0	0	0	0	
(L) Subsidy Charges (Applicable to LT Customers and LTU1000)										
Date	Feed Charges	Energy Charges	PCA	Rebate	Exchange	Rebate	Taxes	Subsidy	(M) Subsidy Charges (Rs.)	
0	0	0	0	0	0	0	0	0	0	
(N) Taxation										
Sl No	Sl No	Subsidy Fee	ST	State Tax	1000/100	(O) Total Tax (Rs.)				
07/04	0	0	0	0	0	0				
(P) Ammeter										
Sl No	Rate	100	Subsidy Fee	1000/100	ST	(Q) Ammeter Fee Amount (Rs.)				
07/04/04	2000.00	20.00	20.00	0	0	40.00				
NET BAL AMOUNT						Rs. 170470/-				
A B C D E F G H I J K L M N O P Q R S T U V W X Y Z						Rs. 170470/-				
Due Date: 06-MAR-23										
Due Date	Due Date	Net Amount Payable by due date	Late Payment Interest	Amount Payable upto 7 days	Amount Payable upto 15 days	Amount Payable after 15 days				
06-MAR-23	06-MAR-23	170470	10000	170470	170470	170470				
(R) Previous Payment										
DATE	Sl No	Rate	ST	State Tax	ST	(S) Previous Payment Total (Rs.)				
07-08-20	1000/100	0	0	0	0	0				
(T) Consumption										
MONTH	Sl No	Rate	ST	State Tax	ST	Consumption				
07-08-20	1000/100	0	0	0	0	0				
<p>Message:</p> <ol style="list-style-type: none"> Please check & provide if received email ID and mobile number for sending information regarding bills and receipts as further bills will be delivered through email & SMS only as per CC 171031 & P. Line Mail as per CC 1.2.2021. Payments received Rs. 28,171/- will be accepted in 60 days from the date of bill as per CC 1.2.2021. In case of payment of other amount in full within the due date, the amount paid may only shall be upto 100% of the amount after expiry of 15 days of the due date and this may be taken as major order except on all of the Electricity fee 2000/- with equivalent 20 of the Supply Code, 2014. RS. 136000 HAS BEEN CHARGED AS LATE PAYMENT SUBSIDY TO RS. 110000 WITH 60% DISCOUNT ON INTEREST ON REMAINING AMOUNT. 										
Prepared by: S. S. S. S. S. S.						Print Date: 08/03/2023 08:38 PM				

508

32

Voltage Meters			Single Phase		Transformer Voltage			TAP Meters			(F) See Note (No.)
Units	Rate	AMOUNT	Supply Meter/Single Meters	Electric Meter Meters	Rate	Amount	Non-Prod. Meter (No. 1000)	Rate	Amount		(F) See Note (No.)
0000	0	0	0	0	0	0	0000	1.00	0000	0000	
(G) Monthly											
Insulated Joint			Substation			Amount			(H) Billing Amount (No.)		
0000			0			0			0		
(I) Special Access Charges (Specialty or U.S. Coast Guard Customers)											
Total Consumption Meter	PER L	W/L	Other Charges	Additional Charges	Overcharge	Working Charge	Working Charge	Transformer Charge	ELCC Charge	(J) See Note Charge (No.)	
0000	0	0	0	0	0	0	0	0	0	0	
(K) Provision Adjustment (No.)											
Units	Fixed Charge	Energy Charge	PCA	Service	Exchange	Advance	Taxes	Subsidy	(L) See Note Adjustment (No.)		
0	0	0	0	0	0	0	0	0	0		
(M) Billing Adjustment (No.)											
Units	Fixed Charge	Energy Charge	PCA	Service	Exchange	Advance	Taxes	Subsidy	(N) See Note Charge/Adjustment (No.)		
0	0	0	0	0	0	0	0	0	0		
(O) Taxes											
Electricity Only	Monthly Tax	1.00	Over Tax	0.00	0.00	0.00	0.00	0.00	(P) See Note (No.)		
0000	0	0.00	0	0	0	0	0	0	0.00		
(Q) Amount											
S/P	Rate	0.00	Number	0	0.00	0.00	0.00	0.00	(R) Current Year Amount Total (No.)		
0000	0	0.00	0	0	0.00	0.00	0.00	0.00	0.00		
(S) BILL AMOUNT											
A+B+C+D+E+F+G+H+I+J+K+L			0000			0000			0000		
Do not include any charges or fees included in your bill.											
(T) Due Date											
Due Date	Due Date	No. Amount	Payment due date	Last Payment due date	Amount of last payment	Days of late charge	Days of late charge	Days of late charge	Days of late charge	Days of late charge	Days of late charge
00-APR-25	00-APR-25	0000	0000	0000	0000	0000	0000	0000	0000	0000	0000
(U) Payment Period											
DATE	AMOUNT	PAID	0	0	0	0	0	0	(V) Payment Payment (No.)		
00-MAR-15	1000.00	4.00	0	0	0	0	0	0	0.00		
(W) Consumption											
MONTH	0000	0000	0	0	0	0	0	0	0		
0000	0000	0000	0	0	0	0	0	0	0		
0000	0000	0000	0	0	0	0	0	0	0		
<p>1. Please check & re-print (if required) and re-bill monthly by adding appropriate information and/or re-bill and will be delivered through meter & bill only as per (F) (G) (H) (I) (J) (K) (L) (M) (N) (O) (P) (Q) (R) (S) (T) (U) (V) (W) (X) (Y) (Z) (AA) (AB) (AC) (AD) (AE) (AF) (AG) (AH) (AI) (AJ) (AK) (AL) (AM) (AN) (AO) (AP) (AQ) (AR) (AS) (AT) (AU) (AV) (AW) (AX) (AY) (AZ) (BA) (BB) (BC) (BD) (BE) (BF) (BG) (BH) (BI) (BJ) (BK) (BL) (BM) (BN) (BO) (BP) (BQ) (BR) (BS) (BT) (BU) (BV) (BW) (BX) (BY) (BZ) (CA) (CB) (CC) (CD) (CE) (CF) (CG) (CH) (CI) (CJ) (CK) (CL) (CM) (CN) (CO) (CP) (CQ) (CR) (CS) (CT) (CU) (CV) (CW) (CX) (CY) (CZ) (DA) (DB) (DC) (DD) (DE) (DF) (DG) (DH) (DI) (DJ) (DK) (DL) (DM) (DN) (DO) (DP) (DQ) (DR) (DS) (DT) (DU) (DV) (DW) (DX) (DY) (DZ) (EA) (EB) (EC) (ED) (EE) (EF) (EG) (EH) (EI) (EJ) (EK) (EL) (EM) (EN) (EO) (EP) (EQ) (ER) (ES) (ET) (EU) (EV) (EW) (EX) (EY) (EZ) (FA) (FB) (FC) (FD) (FE) (FF) (FG) (FH) (FI) (FJ) (FK) (FL) (FM) (FN) (FO) (FP) (FQ) (FR) (FS) (FT) (FU) (FV) (FW) (FX) (FY) (FZ) (GA) (GB) (GC) (GD) (GE) (GF) (GG) (GH) (GI) (GJ) (GK) (GL) (GM) (GN) (GO) (GP) (GQ) (GR) (GS) (GT) (GU) (GV) (GW) (GX) (GY) (GZ) (HA) (HB) (HC) (HD) (HE) (HF) (HG) (HH) (HI) (HJ) (HK) (HL) (HM) (HN) (HO) (HP) (HQ) (HR) (HS) (HT) (HU) (HV) (HW) (HX) (HY) (HZ) (IA) (IB) (IC) (ID) (IE) (IF) (IG) (IH) (II) (IJ) (IK) (IL) (IM) (IN) (IO) (IP) (IQ) (IR) (IS) (IT) (IU) (IV) (IW) (IX) (IY) (IZ) (JA) (JB) (JC) (JD) (JE) (JF) (JG) (JH) (JI) (JJ) (JK) (JL) (JM) (JN) (JO) (JP) (JQ) (JR) (JS) (JT) (JU) (JV) (JW) (JX) (JY) (JZ) (KA) (KB) (KC) (KD) (KE) (KF) (KG) (KH) (KI) (KJ) (KK) (KL) (KM) (KN) (KO) (KP) (KQ) (KR) (KS) (KT) (KU) (KV) (KW) (KX) (KY) (KZ) (LA) (LB) (LC) (LD) (LE) (LF) (LG) (LH) (LI) (LJ) (LK) (LL) (LM) (LN) (LO) (LP) (LQ) (LR) (LS) (LT) (LU) (LV) (LW) (LX) (LY) (LZ) (MA) (MB) (MC) (MD) (ME) (MF) (MG) (MH) (MI) (MJ) (MK) (ML) (MN) (MO) (MP) (MQ) (MR) (MS) (MT) (MU) (MV) (MW) (MX) (MY) (MZ) (NA) (NB) (NC) (ND) (NE) (NF) (NG) (NH) (NI) (NJ) (NK) (NL) (NM) (NO) (NP) (NQ) (NR) (NS) (NT) (NU) (NV) (NW) (NX) (NY) (NZ) (OA) (OB) (OC) (OD) (OE) (OF) (OG) (OH) (OI) (OJ) (OK) (OL) (OM) (ON) (OO) (OP) (OQ) (OR) (OS) (OT) (OU) (OV) (OW) (OX) (OY) (OZ) (PA) (PB) (PC) (PD) (PE) (PF) (PG) (PH) (PI) (PJ) (PK) (PL) (PM) (PN) (PO) (PP) (PQ) (PR) (PS) (PT) (PU) (PV) (PW) (PX) (PY) (PZ) (QA) (QB) (QC) (QD) (QE) (QF) (QG) (QH) (QI) (QJ) (QK) (QL) (QM) (QN) (QO) (QP) (QQ) (QR) (QS) (QT) (QU) (QV) (QW) (QX) (QY) (QZ) (RA) (RB) (RC) (RD) (RE) (RF) (RG) (RH) (RI) (RJ) (RK) (RL) (RM) (RN) (RO) (RP) (RQ) (RR) (RS) (RT) (RU) (RV) (RW) (RX) (RY) (RZ) (SA) (SB) (SC) (SD) (SE) (SF) (SG) (SH) (SI) (SJ) (SK) (SL) (SM) (SN) (SO) (SP) (SQ) (SR) (SS) (ST) (SU) (SV) (SW) (SX) (SY) (SZ) (TA) (TB) (TC) (TD) (TE) (TF) (TG) (TH) (TI) (TJ) (TK) (TL) (TM) (TN) (TO) (TP) (TQ) (TR) (TS) (TT) (TU) (TV) (TW) (TX) (TY) (TZ) (UA) (UB) (UC) (UD) (UE) (UF) (UG) (UH) (UI) (UJ) (UK) (UL) (UM) (UN) (UO) (UP) (UQ) (UR) (US) (UT) (UU) (UV) (UW) (UX) (UY) (UZ) (VA) (VB) (VC) (VD) (VE) (VF) (VG) (VH) (VI) (VJ) (VK) (VL) (VM) (VN) (VO) (VP) (VQ) (VR) (VS) (VT) (VU) (VV) (VW) (VX) (VY) (VZ) (WA) (WB) (WC) (WD) (WE) (WF) (WG) (WH) (WI) (WJ) (WK) (WL) (WM) (WN) (WO) (WP) (WQ) (WR) (WS) (WT) (WU) (WV) (WW) (WX) (WY) (WZ) (XA) (XB) (XC) (XD) (XE) (XF) (XG) (XH) (XI) (XJ) (XK) (XL) (XM) (XN) (XO) (XP) (XQ) (XR) (XS) (XT) (XU) (XV) (XW) (XX) (XY) (XZ) (YA) (YB) (YC) (YD) (YE) (YF) (YG) (YH) (YI) (YJ) (YK) (YL) (YM) (YN) (YO) (YP) (YQ) (YR) (YS) (YT) (YU) (YV) (YW) (YX) (YZ) (ZA) (ZB) (ZC) (ZD) (ZE) (ZF) (ZG) (ZH) (ZI) (ZJ) (ZK) (ZL) (ZM) (ZN) (ZO) (ZP) (ZQ) (ZR) (ZS) (ZT) (ZU) (ZV) (ZW) (ZX) (ZY) (ZZ)</p>											
(X) See Note (No.)											

512

Utility Items				Other Utility Items				Other Utility				Total	
Line	Rate	Amount	Balance	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount
0000	0	0	0	0	0	0	0	0	0	0	0	0	0
(C) Subsidy												(C) Subsidy Amount	(%)
(D) Subsidy												(D) Subsidy Amount	(%)
(E) Open Access Charge (Incl. of 10.00 Open Access Charge)													
Total	Contract	Charges	Charges	Charges	Charges	Charges	Charges	Charges	Charges	Charges	Charges	Charges	Charges
0000	0	0	0	0	0	0	0	0	0	0	0	0	0
(F) Service Adjustment													
Line	Rate	Amount	Balance	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount
0000	0	0	0	0	0	0	0	0	0	0	0	0	0
(G) Service													
Line	Rate	Amount	Balance	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount
0000	0	0	0	0	0	0	0	0	0	0	0	0	0
(H) Service													
Line	Rate	Amount	Balance	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount
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S. No.	Parameters	Manhole from Vill. Ikolaha	Manhole from Vill. Nasrati	Surface Water Sample collected from Ikolaha		From Pond VIII. Jargari	From Lassara Drain, Vill Jargari, Tehsil Payal	Prescribed Standards
				Pond No. 1	Pond No. 2			
1	pH	7.6	7.6	7.5	7.4	7.8	7.6	6.0-8.5
2	TSS	19	19	178	161	22	18	<100
3	BOD	12	10	87	84	12	14	30
4	F.Coli	810	780	70,000	70,000	910	810	<1000
5	SAR	-	-	-	-	-	4.6	-
6	RSC	-	-	-	-	-	4.7	-
7	Ammon. Nitrogen	-	-	-	-	-	BDL	-

From above, it is clear that the concentration of TSS, BOD and F. Coil of Village Ikolaha are beyond the permissible limits as prescribed by the Punjab Pollution Control Board.

It is relevant to mention here that the aforementioned Joint Team of Officers has also collected groundwater samples in the area from the tubewells at different locations of Village Jargari, Tehsil Payal, District Ludhiana on 27.12.2023. The analysis results of the groundwater samples collected by the team of officers are given below:

Sr. No.	Parameters	Tubewell of Gurjat Singh, Village Jargari-downstream of Lassara Drain	Tubewell Installed in Gurudwara Sahib, Village Jargari-upstream of Lassara Drain
1	pH	7.6	7.7
2	Turbidity mg/l	BDL	BDL
3	TDS mg/l	866	303
4	Aluminium mg/l	BDL	BDL
5	Ammonia mg/l	BDL	BDL
6	Boron mg/l	BDL	BDL
7	Calcium mg/l	144	68
8	Chloride mg/l	98	12
9	Copper mg/l	BDL	BDL
10	Fluoride mg/l	0.6	BDL
11	Iron mg/l	0.4	BDL
12	Magnesium mg/l	36	11
13	Manganese mg/l	BDL	BDL
14	Nitrate as NO ³ mg/l	1.72	0.3
15	Total Alkalinity mg/l	378	172
16	Total Hardness mg/l	508	215
17	Zinc mg/l	BDL	BDL
18	Cyanide mg/l	BDL	BDL

19	Lead mg/l	BDL	BDL
20	Mercury mg/l	BDL	BDL
21	SAR	3.92	1.72
22	RSC	3.03	0.68
23	F. Coli MPN/100ml	BDL	BDL

The survey conducted by the Joint Team of Officers has revealed that the treated wastewater from STP Khanna is currently being discharged into Lassara Drain via a 17 Km concrete pipeline and Village Ikolaha is releasing wastewater from two village ponds into the pipeline designated for the discharge of treated effluent from STP Khanna. Thus, the treated effluent from STP Khanna and untreated effluent from Village Jargari is accumulating in Lassara Drain. It is relevant to mention here that the Department of Water and Soil Conservation has established a pipeline network primarily designed for Irrigation with a capacity of 2 MLD. However, the remaining 27 MLD of treated wastewater is currently accumulating and stagnating in the Lassara Drain.

It is also observed by the Punjab Pollution Control Board that Municipal Council, Khanna and Punjab Water Supply and Sewerage Board have not obtained the consent to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 for the 29 MLD capacity STP at Khanna and the STP is currently being operated without the consent to operate of the Punjab Pollution Control Board.

Keeping in view the facts of the case, the Punjab Pollution Control Board has issued show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to Executive Officer, Municipal Council, Khanna; Executive Engineer, Punjab Water supply and Sewerage Division, Ludhiana; Executive Engineer, Divisional Soil Conservation Officer, Ludhiana; Block Development & Project Officer, Doraha, District Ludhiana; Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resource, Sangrur and Executive Engineer, Panchayati Raj, Zila Parishad, Ludhiana vide letter no. 4685-90 dated 12.01.2024 to show cause why action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 should not be taken within an opportunity of hearing before the Chairman of the Board on 19.01.2024.

In reference to the show cause notice dated 12.01.2024, the officers of various departments namely Sh. Rajesh Kansal, Xen, Panchayati Raj (PR), Ludhiana; Sh. Gurpreet Singh, Block Development and Panchayat Officer (BDPO), Doraha; Sh. Arpit Sharma, SDO, Panchayati Raj Department; Smt. Amitpal Kaur, SDE, Punjab Water Supply and Sewerage Board; Sh. Ramandeep Singh, JE, Punjab Water Supply and Sewerage Board; Sh. Harminder Singh, SDO, Drainage Department, Barnala; Sh. Prince Modi, JE, Drainage Department, Barnala; Sh. Harvinder Singh, Sub Divisional Soil Conservation Officer (SDSCO), Samraia and Sh. Charanjit Singh, Executive Officer, Municipal Council, Khanna appeared before the Chairman of the Board for hearing on 19.01.2024.

After hearing the officers of the Board and that of the various departments and after considering the facts of the case, the Chairman of the Punjab Pollution Control Board

decided as under:

- 516
- 1) The Executive Officer, MC, Khanna shall apply for consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to operate the STP's outlet immediately.
 - 2) The Punjab Water Supply & Sewerage Board (PWSSB) shall operate & maintain the STP regularly & effectively, so as to achieve the prescribed effluent standards for all the times.
 - 3) The MC, Khanna shall submit a detailed Action Plan focusing on the strategic utilization of treated effluent from the STP within one month. This plan should explore innovative approaches for using treated water in construction, road dust suppression, dual plumbing and other municipal activities. The plan should include technical specifications, feasibility assessments and implementation timelines.
 - 4) The MC, Khanna shall install outlets along the pipeline that carries treated wastewater within one month. These outlets shall facilitate the use of treated wastewater for irrigation purposes by the local farmers. The MC must ensure that the installation of these outlets is done in a manner that maximizes accessibility for agricultural lands, while maintaining the integrity and efficiency of the pipeline system. The design and placement of these outlets shall consider the ease of access for farmers and the potential agricultural benefits, promoting sustainable water use practices in the region.
 - 5) The MC, Khanna shall explore the possibility regarding extension of the pipeline connected to STP's outlet by atleast 500 meter into the Lassara drain. This extension should be designed to ensure efficient dispersion of treated effluent, preventing any potential buildup or stagnation near Jargari village after getting approval of the drainage department. The design must include hydraulic modeling to ascertain the impact on the drain's flow characteristics and the surrounding environment.
 - 6) The Drainage Department shall carryout the de-silting of the syphon and starting point of Lassara drain, so as to facilitate the stagnated wastewater flow through the drain and shall submit the action taken report within 15 days.
 - 7) The Department of Soil and Water Conservation shall submit a comprehensive Action Plan for the construction of an additional pipeline to utilize the remaining 9 MLD of treated wastewater for irrigation purposes within a period of one month. The Action Plan shall include detailed project timelines, technical specifications with the existing infrastructure.
 - 8) The Punjab Water Supply and Sewerage Board is directed to ensure the integration and synchronization of Online Continuous Effluent Monitoring Systems (OCEMS) with flow meter data to the CPCB/ PPCB Portals. This integration must facilitate real-time data transmission, ensuring data accuracy and reliability for regulatory compliance and monitoring.
 - 9) The PWSSB shall establish a routine maintenance and calibration schedule for the

online monitoring systems. This includes ensuring sensor accuracy, data integrity, and system functionality to provide continuous and reliable monitoring results.

- 10) Department of Rural Development and Panchayat Raj shall be responsible for ensuring that no untreated wastewater from village ponds enters the STP-treated wastewater pipeline. The ponds in villages such as Ikolaha and Jargari are to be desilted and upgraded within three months using specified technology to meet environmental standards.
- 11) Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib shall calculate the Environmental Compensation to be imposed on the MC, Khanna for operating its STP without obtaining consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and causing stagnation, within 7 days.

The proceedings of personal hearing held on 19.01.2024 before the Chairman of the Board containing the decisions explained in para no. 12 above were conveyed to the officers of the various departments vide letter no. 4773-78 dated 19.01.2024 for compliance.

In compliance to the hearing decision, the Environmental Compensation amounting to Rs. 2,82,00,000/- has been imposed on the MC, Khanna for operating its STP without obtaining consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and causing stagnation vide letter no. 61 dated 12.02.2024.

In compliance to the hearing decision no. 7, the Department of Soil and Water Conservation through e-mail dated 06.03.2024 has submitted its letter no. 829 dated 06.03.2024 and informed as under:

"The Department of Soil and Water Conservation from STP Khanna is making continuous efforts to use treated water for irrigation purposes, under which the department has completed 4358 meters of pipeline work so far and whose water is being applied in an area of about 300 acres. This treated water is being used by the beneficiaries for the production of wheat-paddy and vegetables according to the irrigation consumption of the crop. According to the instructions of the higher officials, the department has been contacting the gram panchayats and farmers of other nearby villages to use the remaining treated water of STP Khanna for irrigation purposes, but it is to be noted here that in this area, farmers have expressed many doubts about using the treated water for irrigation purposes, due to which no written consent is being given by them. So, in this regard, it is requested that the involvement of the Allied Departments is required so that the comprehensive action plan can be prepared as soon as possible by speeding up the work with the help of the Allied Departments."

Further, the Municipal Council, Khanna has submitted its compliance of the hearing decisions through e-mail dated 11.03.2024, which are as under:

Sr. No.	Hearing Decisions	Compliance by MC, Khanna
1	The Executive Officer, MC, Khanna shall apply for consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to operate the STP's outlet immediately.	The MC, Khanna has applied for obtaining consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, which is under process.
2	The MC, Khanna shall submit a detailed Action Plan focusing on the strategic utilization of treated effluent from the STP within one month. This plan should explore innovative approaches for using treated water in construction, road dust suppression, dual plumbing and other municipal activities. The plan should include technical specifications, feasibility assessments and implementation timelines.	Out of the treated water of the STP running at Nagar Council Khanna, 20 MLD water is being used by the Soil Conservation Department in the adjacent field. For the remaining 9 MLD, they are also preparing a plan for the use of treated water. The EO, MC, Khanna has issued written instructions to the Sanitation Department to use the treated water for sprinkling the water in the parks under Municipal Council Khanna and to start using this water for the ongoing development works in the city.
3	The MC, Khanna shall install outlets along the pipeline that carries treated wastewater within one month. These outlets shall facilitate the use of treated wastewater for irrigation purposes by the local farmers. The MC must ensure that the installation of these outlets is done in a manner that maximizes accessibility for agricultural lands, while maintaining the integrity and efficiency of the pipeline system. The design and placement of these outlets shall consider the ease of access for farmers and the potential agricultural benefits, promoting sustainable water use practices in the region.	MC, Khanna has written a letter to the Executive Engineer, PWSSB, Ludhiana proposing the installation of outlet pipes from the STP to distribute treated water to local farmers, aiming to optimize the utilization of this resource. Upon receiving the cost estimate, arrangements will be made to allocate the necessary funds to commence the work.
4	The MC, Khanna shall explore the possibility regarding extension of the pipeline connected to STP's outlet by atleast 500 meter into the Lassara drain. This extension should be designed to ensure efficient dispersion of treated effluent, preventing any potential buildup or stagnation near Jargari village after getting approval of the drainage department. The design must include hydraulic modeling to ascertain the impact on the drain's flow characteristics and the surrounding environment.	The letter has been issued to the Executive Engineer, Sewerage Division, Ludhiana for preparing estimates for laying outlet pipes for treated water of STP and laying new pipeline up to 500 meters from Lasara Drain as per the issued instructions. After the estimate, the MC, Khanna should transfer the funds and ensure that the work of laying the new pipeline is started.

It is further intimated that the monitoring of STP Khanna is being carried on monthly basis by the Punjab Pollution Control Board and accordingly, the samples were taken from the inlet & outlet of STP for the month of February & March, 2024. The analysis results for the month of February 2024 is as under:

519

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standards
1	pH	7.3	7.5	6.5-9.0
2	Total Suspended Solids mg/l	118	9	<100
3	Bio-chemical Oxygen Demand mg/l	98	6	30
4	Feecal Coliform MPN/100 ml	1,20,000	180	<1000

From above, it is clear that the concentration of parameters from the outlet of STP are within the permissible limit as prescribed by the Board. The analysis results for the month of March 2024 are awaited.

It is pertinent to mention here that the Village Jargari was visited by the officer of this office on 05.03.2024 and it was observed that the previously mixing of untreated effluent from the Village Jargari with treated effluent from the Sewage Treatment Plant (STP) has been temporarily stopped through the construction of a soil embankment. It was observed that no further action had been taken to address the issue, leaving the situation unchanged as earlier observed by the Joint Committee.

From the facts mentioned above, it is clear that the Stakeholder Departments are failed to comply with the decisions of personal hearing given before the Chairman of the Board on 19.01.2024.

As such, it is requested to direct the concerned departments to strictly comply with the decisions of the personal hearing dated 19.01.2024, please.


Environmental Engineer



520

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN, NABHA ROAD, PATIALA WATER ANALYSIS REPORT



PK

- | | |
|--|--|
| 1. Laboratory Sample No. | E-5210-5211/H.O.Lab. Monitoring/2024 |
| 2. Name of Industry | STP Khanna (29 MLD) |
| 3. Name of Sample collecting Officer | Er. Pritpal Kaur, AEE |
| 4. Designation of authorizing Test | Environmental Engineer, Regional Office, Fatehgarh Sahib |
| 5. Type of Sample | Grab |
| 6. Date & Time of Sample collection | 01.03.2024 |
| 7. Date & Time of Sample receipt in Lab. | 02.03.2024 |
| 8. Period of Analysis | 02.03.2024 to 11.03.2024 |
| 9. Test Methods | As per relevant parts of IS:3025/IS:1622 & Methods of APHA |

PK
15/3/24

Results

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.2	7.7	6.5-9.0
2	Total Suspended Solids mg/l	139	BDL	<100
3	Bio-chemical Oxygen Demand mg/l	112	6	30
4	Faecal Coliform MPN/100ml	1,10,000	180	< 1000

Remarks: The prescribed standards are as per notification no 188 dt 28.3.15. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.
Note: BDL means Below Method Detection Limit.

---End of Report---

Scientific Officer
18/3/24

Enst. No: *6894-96*

Dr. *15/3/24*

A copy of the above is forwarded to the -

1. The Chief Environment Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

8-5-5
ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਜੀ:
15/3

Asst. Scientific Officer
15/3/24
Sanjiv



521

Block Development & Panchayat Officer Doraha (Ludhiana)
(Email - Bdpodoraha@yahoo.in)

No. 703

Ph. 01628-257013

Date 24.24

To

The Sub Divisional Magistrate, (Payal)
Ludhiana.

Subject: Regarding Oder Passed by Hon'ble NGT Original Application No. 414/2023 Avtar Singh & Others V/S State of Punjab & Others.

Reference:- Office Letter no 107 Dated On 19.01.2024

As per above mentioned Subject And Reference Report here in

"With regard to Subject cited above, it is submitted that Panchayati land surrounding the Drain is submerged, due to water logging. The trees and other plantatio have also been affected. The village pond is also a part of submerged area. The Gram Panchayat has put a resolution to get the pond excavated and to also get a desilting chamber constructed over the pond. The estimated cost for the same would be about Rs. 7.00 lakhs. The work shall be executed from Panchayat Funds and MGNREGA funds. This work will be done after harvesting till 31st May 2024.

Mr. Pawandeep Sigh JE, Administrator Gram Panchayat Jargarhi Block Doraha District Ludhiana on date 28.02.2024 through administrator resolution no. 1 has given that the sewerage treatment pipeline from Khanna at Jargari passes near the outlet. This is near Jargarhi pond. Sullage water of some houses of the village is falling in this pond. The sullage water of the pond and the drainage water of the sewerage plant are mixing with each other. To prevent this, silt has been removed from the pond and a interim soil embankment has been placed on it.

Today on 11.03.2024, Mr. Pawandeep Singh JE of this block, Mr. Darbara Singh Panchayat Secretary and the undersigned have visited the site and on the spot already interim soil embankment was placed there. As per detailed estimate by J.E 2,38,250 CFT and 6747.38 cubic meter. As per a above mentioned reference letter after harvesting in May 2024 the pond will excavate as well and also desilting chamber will be placed there.

Enclosed:- 1. Passed Resolution

2. J.E report and Photos

Muram
Block Development and Panchayat officer
Doraha

Ends.....

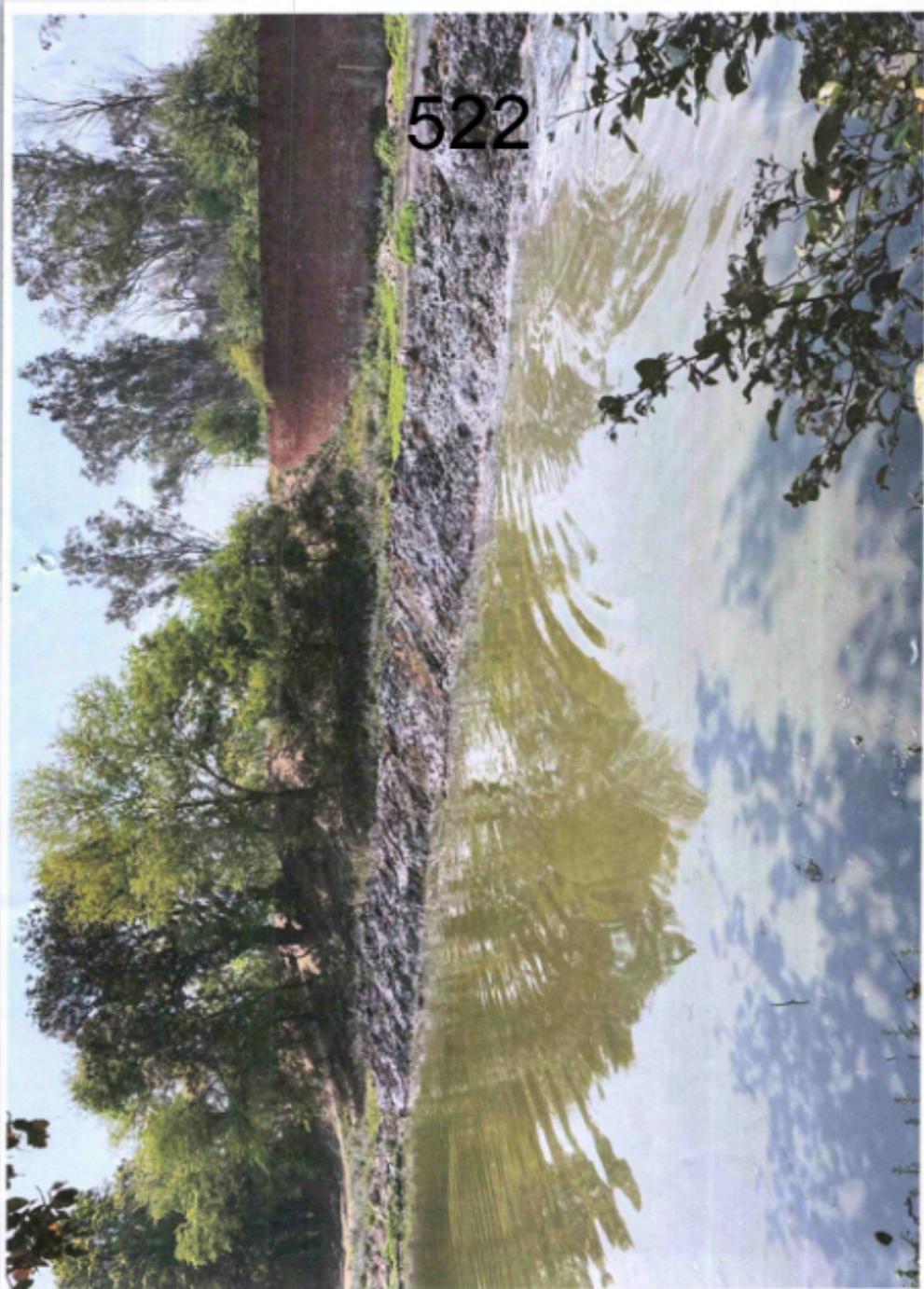
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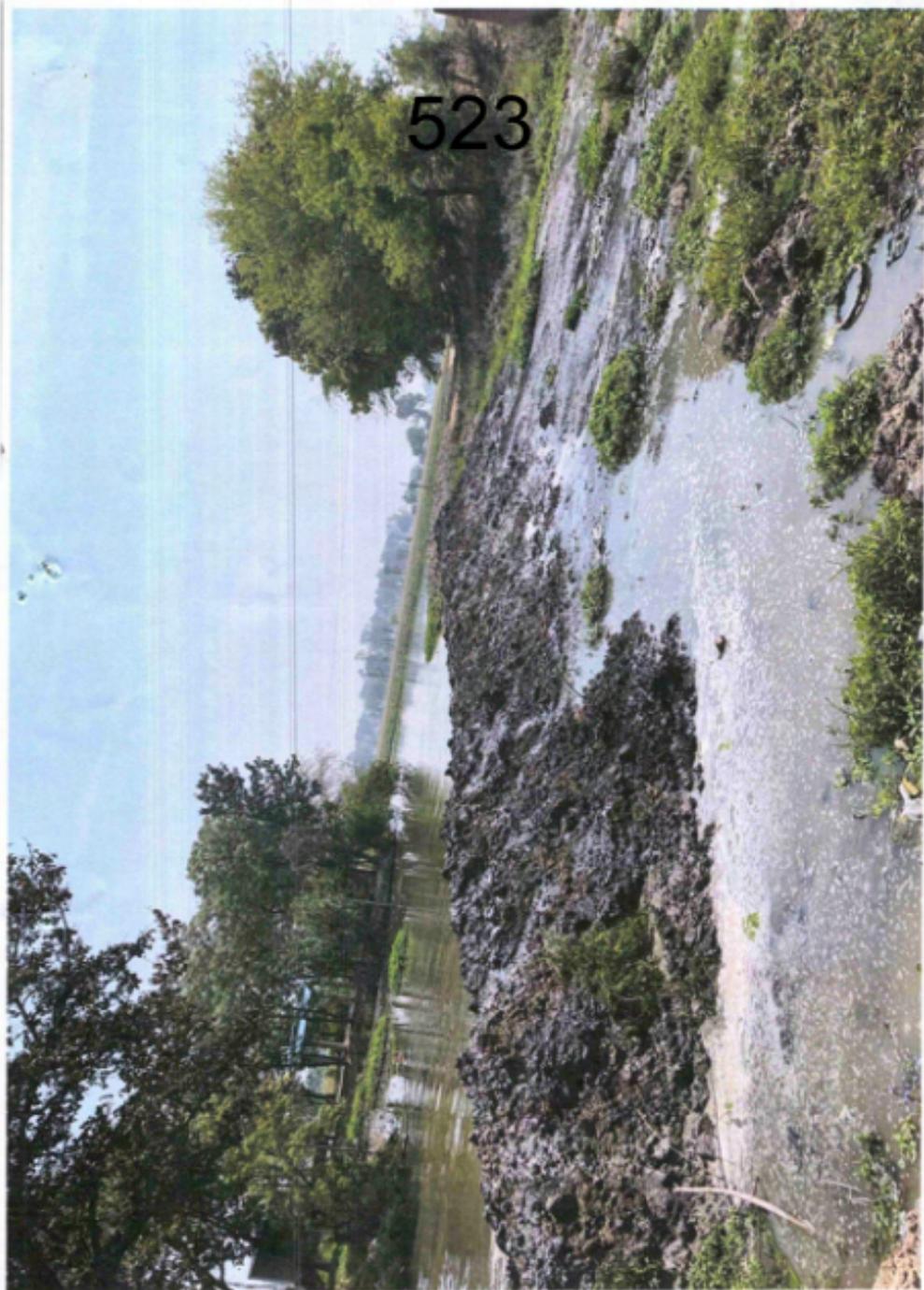
1. Punjab Pollution Control Board Patiala for information

Sd.
Block Development and Panchayat officer
Doraha

522



523



524

ਨਿਰਦੇਸ਼ ਦਾਸਤਾਵੇਜ਼ ਦੀ ਨੰ

ਪੂਰਾ ਚੀਜ਼ ਨਿਰਦੇਸ਼

1	2	3
62 28 24	ਪ੍ਰਬੰਧਕ ਨਿਰਦੇਸ਼ ਪਦਵੀਮ ਸਿੰਮ 50	<p>ਸੰਦੇਸ਼ ਨਿਰਦੇਸ਼ 28-02-2024</p> <p>ਜੋ ਗੁਰੂ ਪੰਚਾਇਤ ਜਗੜੀ ਦੀ ਨੀਤਿਗਤਾ ਪ੍ਰਬੰਧਕ ਪਦਵੀਮ ਸਿੰਮ 50 ਦੀ ਪ੍ਰਯਾਤਨਾ ਹੇਠ ਆਰ ਆਪਣੇ ਚਾਰ ਵੱਖੋ ਵੱਖਰੇ ਸੰਬੰਧਿਤ ਹੋਈ। ਅਤੇ ਹੇਠ ਲਿਖੀ ਕਾਰਵਾਈ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ।</p> <p>ਗਤਾਵੇ: 1. ਤਕਦੀਨੇ ਹੋ ਰਿਹਾ ਹੈ।</p> <p>ਦੋ ਖੇਤਰਾਂ 'ਤੇ ਜਗੜੀ ਵਿਖੇ ਜੀਵਨੇਸ਼ ਨੀਤਿਗਤਾ ਦੀ ਆਖਿਰ ਸ਼ਾਖੀਨ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਹ ਸਿੱਟੇ ਜਗੜੀ ਦੇ ਭਾਗ ਦੇ ਕਾਰਨ ਹੋਏ। ਇਹ ਭਾਗ ਸਿੱਟੇ ਸਿੱਟੇ ਕੁਝ ਘਰਾਂ ਦੇ ਗਿਣਾ ਪਾਈ ਹੈ। ਇਹ ਸਿੱਟੇ ਕੁਝ ਘਰਾਂ ਦੇ ਪਾਈ ਅਤੇ ਜੀਵਨੇਸ਼ ਨੀਤਿਗਤਾ ਪ੍ਰਬੰਧਕ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ।</p> <p>ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ।</p> <p>ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ।</p> <p>ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ। ਇਹ ਨੀਤਿਗਤਾ ਸਿੱਟੇ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ।</p>

Handwritten signature and stamp: B.D.P.O. Dorah.

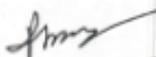
ਪ੍ਰਬੰਧਕ ਨਿਰਦੇਸ਼ਿਤ ਕੀਤੀ ਗਈ।

525 ^{ਓਪੋਰਟ}

From
To

ਅੱਜ ਮਿਤੀ 11.03.2024 ਨੂੰ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਜਰਗੜ੍ਹੀ ਵਿਖੇ ਛੱਪਕੂ ਦਾ ਮੌਕਾ ਦੇਖਿਆ ਗਿਆ। ਮੌਕੇ ਤੇ ਛੱਪਕੂ ਵਿੱਚੋਂ ਗਾਰ ਕਢਵਾਈ ਗਈ ਹੈ ਅਤੇ ਮਿੱਟੀ ਦਾ ਬੰਨ ਲੱਗਾ ਹੋਇਆ ਹੈ। ਜਿਸ ਨਾਲ ਛੱਪਕੂ ਦਾ ਕੰਦਾ ਪਾਣੀ ਅਤੇ ਸੀਵਰੇਜ ਪਲਾਂਟ ਦੀ ਨਿਕਾਸੀ ਦਾ ਪਾਣੀ ਆਪਸ ਵਿੱਚ ਮਿਕਸ ਨਹੀਂ ਹੋ ਰਿਹਾ ਸੀ। ਓਪੋਰਟ ਸੂਚਨਾ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਦਸਤਖਤ



ਰਾਮਚੰਦਰ ਸਿੰਘ
੨੧/੦੩/੨੦

Detailed Estimate for the Renovation Of Pond & Drain At Village Jargari, Block Doraha, Distt. Ludhiana.

526

S.No.	Description	No.	L	B	H	QTY	UNIT
1	Dewatering of Pond By Mechanical Means						
		1	200	100	5	100000.00	Cft
		1	170	65	5	55250.00	Cft
		1	100	16	5	8000.00	Cft
		1	300	50	5	75000.00	Cft
					Total	238250.00	Cft
					or	6747.38	cum
			6747.38	X1000/123600		54.59	Hr
2	Construction of Screening Chamber of Size 12'0" x 6' As Per Drawing Attached.	1				1	No
3	Construction of Pucca Dustbin For Biodegradable And Non Biodegradable Waste As per Drawing Attached.	1				1	No.
4	Earthwork in Excavation Using hydraulic Excavator From Other portion of pond For Constructing embankment.						
		1	200	100	5	100000.00	Cft
		1	170	65	5	55250.00	Cft
		1	100	16	5	8000.00	Cft
		1	300	50	5	75000.00	Cft
					Total	238250.00	Cft
					Or	6742.48	Cum
5	Carriage of Earth upto 1 Km Including Loading & unloading						
					80% Of Total Earth Excavated.	5393.98	Cum
6	Preparation of Plantation Area And Flower Bed	4				4.00	No.

Abstract of Cost

	Description	Qty	Unit	Rate	Amount
1	Dewatering of Pond By Mechanical Means	54.59	Hr.	787	42963
2	Construction of Screening Chamber of Size 12'0" x 6' As Per Drawing Attached.	1.00	No	85242.00	85242
3	Construction of Pucca Dustbin For Biodegradable And Non Biodegradable Waste As per Drawing Attached.	2.00	No	50400.00	100800
4	Earthwork in Excavation Using hydraulic Excavator From Other portion of pond For Constructing embankment.	6742.48	Cum	34.00	229244
5	Carriage of Earth upto 1 Km Including Loading & unloading	5393.98	Cum	96.01	517876
6	Preparation of Plantation Area And Flower Bed	4.00	Each	4000	16000
				Total Amount	992125
				Say Rs.	9.92 Lac

[Signature]
R/AC
DORAH

[Signature]
SD
SAMRALA

528

Ref. No. 304 /Affluent

Date 02.04.2024

To,

The Sub Divisional Magistrate,
Payal.

Subject- Regarding Case No. 414 of 2023 pending at Hon'ble N.G.T

In the year 2023, Sub division had done the following works

1. Cleaning of Lissara Nallah at RD 303250 to save nearby Abadis and agricultural lands at village Jargari was done and bandhs have been made on 152 feet drain on both sides to stop overflow of water flowing into forest land.
2. Removal of slush and cleaning of Upper Lissara Nallah from RD 286000 to 303250 to save nearby abadis and agricultural lands at village Unchi Rabbon, Nivi Rabbon, Sihan Daud, Mallu Doud, Doud, Uksi, Dudhal, Lassara and Jargari. Finally, bed level has been maintained as per L-section, These works have already been completed to your satisfaction. Photographs of the spot, are enclosed herewith.

It is further submitted that as per the recommendations of Sub Divisional Magistrate, Payal, an estimate with letter no. 946-47 dated 19.10.2023, Amount 17,56,439.49/- was sent to Sub Divisional Magistrate, Payal. This work is also included in list of works done before flood season 2024 but there is very less chance of receiving funds. So, now we have also demanded these funds from DMF Head. A letter regarding this has been also written to higher authorities vide letter no. 291 Dated 28/03/2024. Work will be completed within 90 days after availability of funds.



Sub Divisional Officer/Barnala
Drainage-Cum-Mining Sub Division,
Water Resources, Punjab

ਨੰਬਰ ੧੫੬੫੮੭/ਲਿਸਾਤਾ

529 19-10-2023

ਸੇਵਾ ਵਿਖੇ,

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ
ਪਾਇਲ।

ਵਿਸ਼ਾ:- Regarding order passed by Hon'ble NGT Original Application No. 414/2023
Avtar Singh & others V/s State of Punjab & others.

ਹਵਾਲਾ:- ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 912-13/ਮਿਤੀ 05/10/2023

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਸਾਤਾ ਡਰੇਨ ਦੀ ਬੁਰਜੀ 303150 ਤੇ 299150
ਤੱਕ ਜਿਸ ਦੀ ਲੰਬਾਈ 4000 ਫੁੱਟ ਡਰੇਨ ਦੇ ਖੰਭੇ ਪਾਸੇ ਦੇ ਬੰਨ ਨੂੰ ਬਣਾਉਣ ਦੀ ਲੋੜ ਹੈ। ਇਸ ਕੰਮ ਦਾ ਐਸਟੀਮੇਟ
ਤਿਆਰ ਕਰਕੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਹੈ ਜੀ।

ਸ਼੍ਰੀ ਮੁਖਿਯਾ

ਉਪ ਮੰਡਲ ਅਫਸਰ

ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਊਲੋਜੀ ਮੰਡਲ
ਫ਼ਾਈਲ ਨੰਬਰ 12.10.23

੨੫

ਸ਼੍ਰੀ.ਸੀ.

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਊਲੋਜੀ ਮੰਡਲ, ਸੰਗਰੂਰ ਦੀ ਸੂਚਨਾ ਭੇਜਿਆ
ਜਾਂਦਾ ਹੈ ਜੀ।

Estimate for strengthening of left side bandh of Upper LissaraNallah from RD 299150-303150 to save nearby forest land in village JargariTeh. PayalDistt. Ludhiana.

Abstract of Cost

Quantity	Item	Cost	Amount
180 cum	Excavation of soil using Hyraulic Excavator and hydraulic Tractor Trolly I/C cutting and loading in trolley and transportation to the embankment locations with all lifts and leads with in 9 km	CSR item no. 19.38 $59.45+16+(8*25.39)=177.01 + 5\%= \text{Rs. } 292.50/-$ per cum	12,91,329/-
1,56,000 cft	Royalty	Rs. 2.87/- per cft	4,47,720/-
		Total	17,39,049/-
		Add 1% Contigencies	17,390.49/-
		G. Total	17,56,439.49/-


Sub Divisional officer/Barnala

Drainage Const. cum Min. & geology sub Div


WRD, Punjab

531

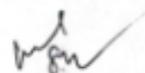
BARNALA DRAINAGE CONSTRUCTION CUM MINING & GEOLOGY SUB DIVISION,

WRD, PUNJAB

Estimate for strengthening of left side bandh of Upper LissaraNallah from RD 299150-303150 to save nearby forest land in village JargariTeh. PayalDistt. Ludhiana.

Details of Quantity

<u>Sr. no.</u>	<u>Description of Work</u>	<u>Quantity</u>
1.	Excavation of soil using Hyraulic Excavator and hydraulic Tractor Trolly I/C cutting and loading in trolley and transportation to the embankment locations with all lifts and leads with in 9 km	$(10+16)/2*3*4000=1,56,000$ cft or 4414.80 cum
2.	Royalty for earthwork	1,56,000cft


Sub Divisional officer/Barnala

Drainage Const. cum Min. & geology sub Div


WRD, Punjab

532
WORK 1



WORK 2
533



Ref. no. 12

Dated 2-4-2024

To,

Sub Divisional Magistrate,
Payal.

Subject

Proceeding of the hearing given by the chairman of the Board for violation of the provision of the Air (Preventing & Control of Pollution) Act, 1981 to The Executive Officer, Municipal Council Khanna, The Executive Engineer, PWSSB, Ludhiana, The Executive Engineer, Divisional Soil Conservation Officer, Ludhiana, The Block Development & Project Officer, Doraha, Distt. Ludhiana, The Executive Engineer, Drainage-cum-Mining and Geology division, deptt. Of water Resource, Punjab, Sangrur and The Executive Engineer, Panchayati Raj, Zila Parishad, Ludhiana on 19-01-2024

Reference:- Punjab Pollution Control Board letter no. 4773-78 dated 19-01-2024 regarding

The action to be taken by Municipal Council Khanna under the above subject and reference is as follows.

1. Regarding paragraph no.1 by Municipal Council Khanna under the Punjab Pollution Control Board No. (Preventoin for Chroncontrol Road Follotin) Act, 1974 and (Freventoin for Chronrol Road Follotin) Act, 1981, the STPs running under Municipal Council Khanna 7,73,125/- Punjab Pollution Control Board Pass Receipt No. 63 Book No. 5555 Dated 21-02-2024 (copy attached) has been submitted for Consent to Operate Fee Rs.7,73,125/- is being done
2. Regarding paragraph no.3, 20 MLD water from the treated water of the STP running at Municipal Council Khanna is being used by the Soil Conservation Department in the adjacent field. Apart from this, Soils Consevation Department preparing a plan for the use of the remaining 9 MLD treated water. Sanitation Branch of Municipal Council Khanna starting use of treated water for watering plants and sprinkling water in the parks under Municipal Council Khanna. (Photos are attached). Municipal Council Khanna has 3 water tankers with a capacity of 5000 liters per tanker. 3 tankers are filled daily by Municipal Council Khanna.
3. In relation to paragraph no. 4, Municipal Council Khanna, write a latter to Executive Engineer Punjab v/s Sewerage Board, Ludhiana, efforts to maximize the use of STP treated Water by local farmers by putting outlet pipes from STP outlet.
4. Regarding paragraph no. 5, Municipal Council Khanna write a latter to Executive Eng. Sewerage Division, Ludhiana to prepare estimates for laying outlet pipes for treated water of STP and laying new pipeline up to 500 meters from Lasara Drain, After the receiving of estimate, the Municipal Council Khanna will ensure that the work of laying the new pipeline is started by transferring the funds.


Executive Officer
Municipal Council Khanna

Ref. no. 12

Dated 2-4-2024

ਸੇਵਾ ਵਿਖੇ,

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ,
ਖਾਇਲ।

ਵਿਸ਼ਾ:-

Proceeding of the hearing given by the chairman of the Board for violation of the provision of the Air (Preventing & Control of Pollution) Act,1981 to The Executive Officer, Municipal Council Khanna, The Executive Engineer, PWSSB, Ludhiana, The Executive Engineer, Divisional Soil Conservation Officer, Ludhiana, The Block Development & Project Officer, Doraha, Distt. Ludhiana, The Executive Engineer, Drainage-cum-Mining and Geology division , deptt. Of water Resource, Punjab, Sangrur and The Executive Engineer, Panchayati Raj, Zila Parishad , Ludhiana on 19-01-2024

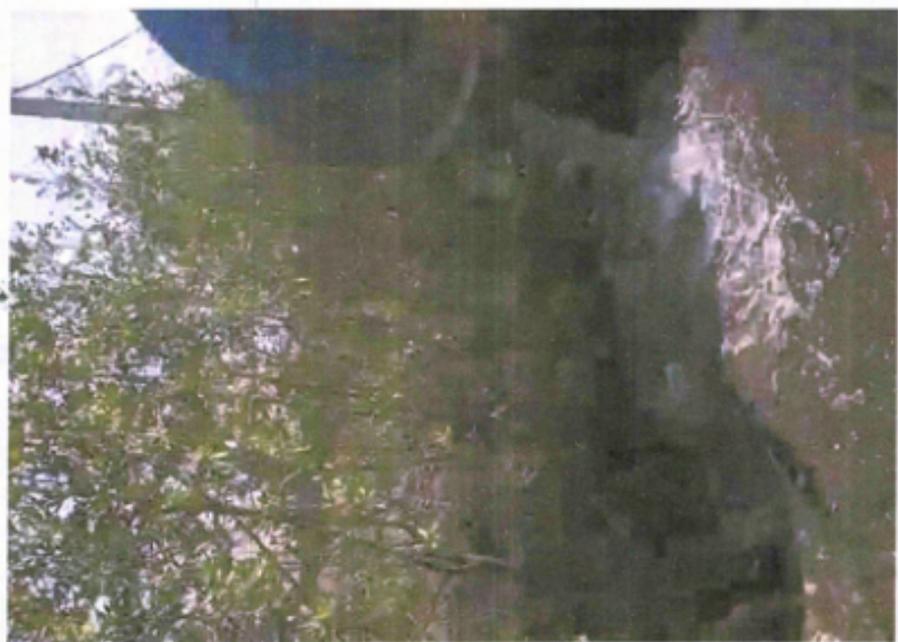
ਹਵਾਲਾ:-

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਪੱਤਰ ਨੰ. 4773-78 ਮਿਤੀ 19-01-2024 ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਖੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵਲੋਂ ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਕੰਮਾਂ ਦੀ ਕਾਰਵਾਈ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ ਜੀ:

1. ਪੈਰਾ ਨੰ.1 ਸਬੰਧੀ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵਲੋਂ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ Water (Prevention & Control of Pollution) Act,1974 & Air (Prevention & Control of Pollution) Act,1981 ਤਹਿਤ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਅਧੀਨ ਚੱਲ ਰਹੇ ਐਸ.ਟੀ.ਪੀ ਲਈ ਕੰਸਿਟ ਟੂ ਓਪਰੇਟ ਸਬੰਧੀ ਡੀਸ ਮੁਕਾਬਲਾ 7,73,125 ਰੁ/- ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਪਾਸ ਫਾਈਲ ਨੰ.63 ਕਿਠਾਬ ਨੰ.5555 ਮਿਤੀ 21-02-2024 ਰਾਹੀਂ (ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ) ਜਮ੍ਹਾਂ ਕਰਵਾ ਦਿੱਤੇ ਗਏ ਹਨ ਅਤੇ ਕੰਸਿਟ ਟੂ ਓਪਰੇਟ ਸਬੰਧੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।
2. ਪੈਰਾ ਨੰ.3 ਸਬੰਧੀ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵਿਖੇ ਚੱਲ ਰਹੇ ਐਸ.ਟੀ.ਪੀ ਦੇ ਟ੍ਰੀਟ ਕੀਤੇ ਗਏ ਪਾਣੀ ਵਿਚੋਂ 20 ਐਮ.ਐਲ.ਡੀ ਪਾਣੀ ਸੈਨੀਟੇਸ਼ਨ ਕੰਜਰਵੇਸ਼ਨ ਵਿਭਾਗ ਵਲੋਂ ਨਾਲ ਲਗਦੇ ਖੇਤਾ ਵਿੱਚ ਵਰਤੇ ਵਿੱਚ ਖਿਸਾਣਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਛਕਾਇਆ ਰਹਿੰਦੇ 9 ਐਮ.ਐਲ.ਡੀ ਟ੍ਰੀਟਡ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਲਈ ਵੀ ਉਨ੍ਹਾਂ ਵਲੋਂ ਪਲਾਨ ਤਿਆਰ ਕੀਤਾ ਰਿਹਾ ਹੈ। ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਦੀ ਸੈਨੀਟੇਸ਼ਨ ਖਾਮਾ ਵਲੋਂ ਟ੍ਰੀਟਡ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਅਧੀਨ ਆਉਂਦੇ ਖਾਮਾ ਵਿੱਚ ਲੱਭੇ ਸੁਟਿਆ ਨੂੰ ਦੇਣ ਅਤੇ ਪਾਣੀ ਦਾ ਡਿਸਟਰੀਬਿਊਸ਼ਨ ਕਰਨ ਲਈ ਵਰਤੇ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ। (ਫ਼ੋਟੋਆ ਨਾਲ ਨੱਥੀ ਹਨ)। ਨਗਰ ਕੌਂਸਲ ਪਾਸ 3 ਪਾਣੀ ਦੇ ਟੈਂਕਰ ਹਨ। ਜਿਨ੍ਹਾ ਦੀ ਕੈਪੈਸਿਟੀ 5000 ਲੀਟਰ ਪ੍ਰਤੀ ਟੈਂਕਰ ਹੈ। ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵਲੋਂ ਪ੍ਰਤੀ ਦਿਨ 3 ਟੈਂਕਰ ਭਰੇ ਜਾਂਦੇ ਹਨ।
3. ਪੈਰਾ ਨੰ.4 ਸਬੰਧੀ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵਲੋਂ ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ ਪੰਜਾਬ ਵ/ਸ ਸੀਵਰੇਜ ਮੰਡਲ, ਲੁਧਿਆਣਾ ਨੂੰ ਐਸ.ਟੀ.ਪੀ ਆਊਟ ਲੈਟ ਵਿਚੋਂ ਆਊਟਲੈਟ ਪਾਈਪਾਂ ਪਾ ਕੇ ਟ੍ਰੀਟ ਕੀਤਾ ਪਾਣੀ ਲੈਕਲ ਖਿਸਾਣਾ ਨੂੰ ਇਸ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਵੱਧ ਤੋਂ ਵੱਧ ਕਰਨ ਦੇ ਉਪਰਾਲੇ ਕੀਤੇ ਜਾਣ ਸਬੰਧੀ ਪੱਤਰ ਲਿਖਿਆ ਗਿਆ ਹੈ।
4. ਪੈਰਾ ਨੰ.5 ਸਬੰਧੀ ਨਗਰ ਕੌਂਸਲ ਖੰਨਾ ਵਲੋਂ ਐਸ.ਟੀ.ਪੀ ਦੇ ਟ੍ਰੀਟ ਕੀਤੇ ਪਾਣੀ ਲਈ ਆਊਟਲੈਟ ਪਾਈਪਾਂ ਪਾਊਟ ਅਤੇ ਲਸਾਰਾ ਭਰੋਣੇ ਦੇ 500 ਮੀਟਰ ਅੰਦਰ ਤੱਕ ਨਵੀਆਂ ਪਾਈਪਲਾਈਨਾਂ ਪਾਊਟ ਸਬੰਧੀ ਤਾਮੀਨਾਂ ਤਿਆਰ ਕਰਨ ਲਈ ਕਾਰਜਕਾਰੀ ਇੰਜ.ਵ/ਸ ਸੀਵਰੇਜ ਮੰਡਲ ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਲਿਖਤੀ ਪੱਤਰ ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਤਾਮੀਨਾਂ ਆਊਟ ਉਪਰੰਤ ਨਗਰ ਕੌਂਸਲ ਵਲੋਂ ਡਿੱਡ ਤਰਦੀਲ ਕਰਕੇ ਨਵੀਆਂ ਪਾਈਪਲਾਈਨਾਂ ਵਿਛਾੜ੍ਹਣ ਦਾ ਕੰਮ ਸ਼ੁਰੂ ਕਰਵਾਉਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇਗਾ ਜੀ।


ਕਾਰਜ ਸਾਧਕ ਮੁਖਿਅਕ
ਨਗਰ ਕੌਂਸਲ, ਖੰਨਾ।

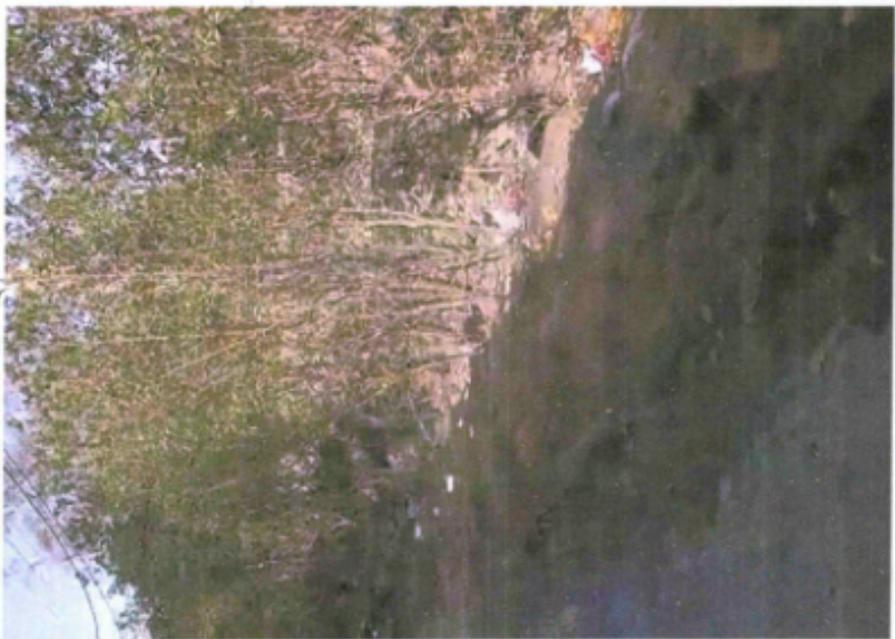




538



539



GO GREEN TO BREATHE CLEAN | DON'T BE MEAN, KEEP ENVIRONMENT CLEAN | EACH ONE PLANT ONE



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

Punjab Pollution Control Board

Receipt No. PPCB/ 63

Book No. 5555

Dated 21-02-2024

Received with thanks from The Municipal Council Khanaq, Ambala Road, Khanaq, Ludhiana

Rupees (in words) Seven Lakh - Seventy Three thousand one Hundred & Twenty five only - X 540

on account of HWM Fee / Consent Fee / Sample Testing Fee / R.T.I. Fee/ BMW Fee. Amount Recd. dated 12-02-2024

through Cash/Cheque/DD/RTGS/NEFT No. PA - 39004 - 1010101051 and entered in Cash Book at Page No. Noc - 72,504 -

(Signature)
Deputy Controller
(Finance & Accts)

Environmental Engineer

Rs. 7,73,105/-

Regional Office.....

Sign. of Sr. Asstt.....

IF YOU CAN'T REUSE IT, REFUSE IT. | SEARCH FOR SOLUTION BUT NOT FOR POLLUTION | SAVE EARTH SAVE IT

541

No- 838

Date. 29-3-24

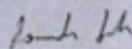
To

Sub divisional magistrate

Payal

Subject: Regarding order passed by Hon'ble NGT Original Application no 414/2023 Avtar Singh & others V/s State of Punjab & others.

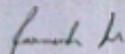
With reference to the above subject, this is to inform you that from 29 mld STP Khanna to use 20 mld discharged treated water for irrigation of agricultural lands in Rasulra and Bahomajra villages, Department of soil and water conservation has setup a project of under ground pipe line system. Under this project 4300 meter pipe line has been laid by department and 20 mld of treated water is being irrigated in 300 acres of land. With this project farmers of these villages are getting benefit of un-interrupted irrigation. Farmers of these villages mostly cultivate wheat and rice crops. Irrigation of these crops is carried out 20-22 times in year according to irrigation requirement. It is worth mentioning that wheat and rice crop cycle required limited amount of irrigation e.g. Wheat crops required 5 time irrigations and rice crops required 15 time irrigations. So 20 mld can't be used for irrigation through out a year. Meetings are being held with village Panchayat and farmers of Libra, Ikolahi, Bhamaddi and Chakohi villages to use remaining 9 mld water for irrigation use. So whenever the Panchayats and farmer shall give their consent to project, the department will setup the remaining 9 mld project within one year.



Soil Conservation Officer
Khanna

Endst. No 839 Dated 29-3-24

A copy of above is forwarded to Sub Divisional Soil Conservation Officer, Samrala for information and necessary action.



Soil Conservation Officer
Khanna